

# CERC



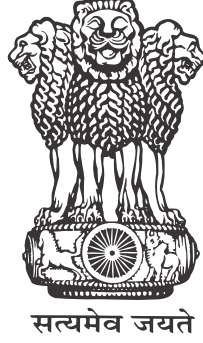
**ANNUAL REPORT**

**2013-2014**



**CENTRAL ELECTRICITY REGULATORY COMMISSION**





# ANNUAL REPORT 2013-14



**Central Electricity Regulatory Commission (CERC)**

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## Chairperson's Statement

In 2013-14, the Central Electricity Regulatory Commission (CERC) took important decisions to ensure that the power sector reforms surge ahead full throttle. The Commission showed exemplary courage to take on the critical challenges in the areas of grid security, stranded capacity and investment due to fuel uncertainty and long term sustainability of investment in the sector.

The Commission issued Regulations on Terms and Conditions of Tariff for generating stations and transmission licensees, which are applicable for the tariff period 2014-19. The underlying philosophy has been to balance the interests of consumers while at the same time ensuring recovery of costs for investors and incentivizing them for better performance. In determining the operational norms, reliance and provisions have been made for sharing of efficiency gains on account of improved performance on Station heat rate, Auxiliary consumption and secondary fuel consumption. The base rate of return on equity has been kept at 15.5% so that investment in the sector continues. In order to incentivise timely completion of projects, additional Return on Equity (RoE) of 0.50% is made available to projects which are commissioned within the specified timeline.

The Commission, with the objective of maintaining grid discipline and grid security further tightened the operating frequency range of grid operation and also created deterrent in the form of stringent deviation charges through amendments in the Grid Code and the Regulations on Deviation Settlement Mechanism. The intent was to induce the utilities to abide by the organized schedule based market rather than depending on unscheduled interchanges for meeting demand.

As an important measure to address the critical issues relating to relieving transmission congestion, in 2009, the Commission notified the Regulations on 'Measures to relieve congestion in real time operation', followed by a detailed procedure for relieving congestion in real time operation under these Regulations. Subsequently, after receiving feedback from various stakeholders, the Commission felt that calculation of the Total Transfer Capability in line with CEA Planning Criteria will be more objective and result in optimum utilization of the transfer capacity of the inter-State transmission lines. To ensure efficient, reliable and economical transmission of electricity in the grid, CERC approved the revision of the Detailed Procedures.

The Commission established the Renewable Energy Certificate (REC) mechanism for promoting investment in the renewable energy projects and to provide an alternative mode to the Renewable Energy (RE) generators for recovery of their costs. The Commission in its endeavor to further strengthen the REC framework and to address some of the issues and remove ambiguities which are affecting its implementation, amended the Regulations on REC.

The Commission examined the request made by Ministry of Power (MoP) regarding impact of tariff on the concluded Power Purchase Agreements (PPAs) due to shortage of domestic coal availability and rendered statutory advice to the Government highlighting the path to be followed by Electricity Regulatory Commissions in the light of provisions contained in National Electricity Policy, Tariff Policy while discharging their statutory functions in accordance with the Electricity Act, 2003.



The Commission ensured that activities of Power Market follow the pre-determined path. The Commission also supported the activities of Forum of Regulators (FOR), the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing its resources.

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

**Gireesh B. Pradhan**

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## List of Abbreviations

<b>Abbreviation</b>	<b>Full Form</b>
ABT	Availability Based Tariff
ADMS	Automatic Demand Management Scheme
AERA	Airport Economic Regulatory Authority
APPC	Average Pooled Purchase Cost
APTEL/ATE	Appellate Tribunal for Electricity
AUFR	Frequency Relay
BEE	Bureau of Energy Efficiency
BPTA	Bulk Power Transmission Agreement
BU	Billion Units
CAC	Central Advisory Committee
CCGT	Combined Cycle Gas Turbine
CCI	Competition Commission of India
CERC	Central Electricity Regulatory Commission
CGP	Captive Generation Plant
CIL	Coal India Limited
COD	Date of Commercial Operation
CPRI	Central Power Research Institute
CPSU	Central Public Sector Undertaking
CTU	Central Transmission Utility
DAM	Day Ahead Market
DISCOM	Distribution Company
DVC	Damodar Valley Corporation
EA	Electricity Act
ER	Eastern Region
ERC	Electricity Regulatory Commission(s)
ERLDC	Eastern Regional Load Dispatch Centre
ERPC	Eastern Regional Power Committee
FGMO	Free Governor Mode Operation
FI	Financial Institution
FOIR	Forum of Indian Regulators





FOR	Forum of Regulators
FSA	Fuel Supply Agreement
GCV	Gross Calorific Value
GFA	Gross Fixed Assets
GIS	Geographic Information System
GOI	Government of India
GPS	Gas Power Station
GSES	Grid Security Expert System
GW	Giga Watt
HEP	Hydro Electric Project
HPS	Hydro Power Station
IC	Installed Capacity
IDC	Interest During Construction
IEGC	Indian Electricity Grid Code
IEX	Indian Energy Exchange
IPP	Independent Power Producer
ISGS	Inter State Generation System
ISTS	Inter State Transmission System
JERC	Joint Electricity Regulatory Commission
JNNSM	Jawaharlal Nehru National Solar Mission
JV	Joint Venture
kV	Kilo Volt
kW	Kilo Watt
kWh	Kilo Watt Hour
LILO	Loop in Loop out
LTA	Long Term Access
MAT	Minimum Alternate Tax
MMC	Market Monitoring Cell
MNRE	Ministry of New and Renewable Energy
MoP	Ministry of Power
MTOA	Medium Term Open Access
MU	Million Units



MW	Mega Watt
MYT	Multi Year Tariff
NDC	National Development Council
NEEPCO	North Eastern Electric Power Company
NER	North Eastern Region
NERLDC	North Eastern Regional Load Dispatch Centre
NERPC	North Eastern Regional Power Committee
NERPC	North Eastern Regional Power Committee
NHPC	National Hydroelectric Power Corporation
NLC	Neyvelli Lignite Corporation
NLDC	National Load Dispatch Centre
NPC	National Power Committee
NR	Northern Region
NRLDC	Northern Regional Load Dispatch Centre
NRPC	Norther Regional Power Committee
NTPC	National Thermal Power Corporation
O&M	Operation and Maintenance
OCC	Operation Coordination Committee
OCGT	Open Cycle Gas Turbine
OTC	Over the Counter
PAF	Plant Availability Factor
PGCIL	Power Grid Corporation India Limited
PLF	Plant Load Factor
PMU	Phasor Measurement Unit
PNGRB	Petroleum & Natural Gas Regulatory Board
POC	Point of Connection
POSOCO	Power System Operation Corporation Limited
PPA	Power Purchase Agreement
PSDF	Power System Development Fund
PXIL	Power Exchange India Limited
RE	Renewable Energy
REA	Regional Energy Accounts



REC	Renewable Energy Certificate
RFP	Request for Proposal
RGMO	Restricted Governor Mode Operation
RLDC	Regional Load Dispatch Centre
RLNG	Re-Gassified Liquefied Natural Gas
RoCE	Return on Capital Employed
RoE	Return on Equity
ROR	Run of the River
RPC	Regional Power Committee
RPC	Regional Power Committee
RPO	Renewable Purchase Obligation
RRI	Regulatory Research Institute
SAFIR	South Asia Forum for Infrastructure Regulation
SCADA	Supervisory Control and Data Acquisition
SCOD	Scheduled Date of Commercial Operation
SERC	State Electricity Regulatory Commission
SEZ	Special Economic Zone
SHR	Station Heat Rate
SJVNL	Sutlej Jal Vidyut Nigam Limited
SLDC	State Load Dispatch Centre
SR	Southern Region
SRLDC	Southern Regional Load Dispatch Centre
SRPC	Souther Regional Power Committee
SSU	State Sector Utilities
STOA	Short Term Open Access
STPS	Super Thermal Power Station
STU	State Transmission Utility
TAM	Term Ahead Market
TAMP	Tariff Authority of Major Ports
THDC	Tehri Hydro Development Corporation
TPS	Thermal Power Station
TSA	Transmission Service Agreement



**I**

## **The Commission**





## I. The Commission

The conceptualization of independent Regulatory Commissions for the electricity sector dates back to early 1990s, when the National Development Council (NDC) Committee on Power headed by Shri Sharad Pawar, the then Chief Minister of Maharashtra recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that *'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'*.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference *inter-alia* agreed that *'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame; and identified creation of Regulatory Commissions as a step in this direction'*.

Thus was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving way for creation of the Regulatory Commissions at the Centre and in the States.

The 1998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, 1998. The ERC Act, 1998 has since been replaced by the Electricity Act, 2003. CERC created under the provisions of the ERC Act, 1998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Commission functions in a quasi-judicial manner. It has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary of the Commission whose powers and duties are defined by the Commission.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC, several other responsibilities in addition to the tariff fixation powers. For instance, the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance, etc.



## The Mandate

As entrusted by Section 79 (1) of the Electricity Act, 2003 the Commission has the responsibility to discharge the following functions:-

- a. To regulate the tariff of generating companies owned or controlled by the Central Government;
- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- i. To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.
- l. Section 79(2) of the Electricity Act 2003 lays the onus on CERC to advise the Central Government on matters such as :
  - i. Formulation of National Electricity Policy and Tariff Policy;
  - ii. Promotion of competition, efficiency and economy in the activities of the electricity industry;
  - iii. Promotion of investment in electricity industry;
  - iv. Any other matter referred to the Central Commission by the Central Government.



# 2

## Mission Statement





## 2. Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to –

- ✧ Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT), etc.
- ✧ Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- ✧ Facilitate open access in inter-state transmission.
- ✧ Facilitate inter-state trading.
- ✧ Promote development of power market.
- ✧ Improve access to information for all stakeholders.
- ✧ Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- ✧ Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

### Guiding principles

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- ✧ Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- ✧ Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- ✧ Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other.
- ✧ Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- ✧ Ensure optimal allocation of resources in the power sector using regulatory and market based mechanism.
- ✧ Encourage sustainable development by promoting renewable sources in the power generation.



# **3**

## **Profile of the Chairperson and Members of the Commission**



**Shri Gireesh B. Pradhan**

Chairperson

(22<sup>nd</sup> October, 2013 – Continuing)

A career civil servant with over 37 years of experience, both at the National and State level, Shri Gireesh B. Pradhan was born in Mumbai on 20<sup>th</sup> December, 1952. He did his schooling from St. Xavier's School, Jaipur, Rajasthan (1969) and Bachelor of Arts with Honours in History (1970-73) from St. Stephen's College, Delhi University. He holds a Master of Arts (History) degree (1973-75) from Delhi University, Master of Public Administration (MPA 1984-85) from the School of Public Administration, Carleton University, Ottawa, Canada and Masters in Strategic Studies from the National Defence College (NDC 1992), New Delhi. Besides formal academic programmes, Shri Pradhan has attended a number of in – service programmes in various fields.

Before joining the Indian Administrative Service (IAS) in 1977, Shri Pradhan briefly taught history at the undergraduate level in Delhi University and also served in the State Bank Group as a Probationary Officer. He was allotted the Maharashtra cadre in the Indian Administrative Service, in 1977 and worked in State of Maharashtra at the State and district level. He handled both the regulatory and development affairs in various districts of Maharashtra like Sholapur, Kolhapur, Ratnagiri, Sindhudurg, Mumbai, Thane, Nagpur and Pune.

He was also closely associated with the setting up of the new district of Sindhudurg in 1980-81. Later, he worked as the Member and Secretary of the Maharashtra State Electricity Board. Shri Pradhan has also been the Municipal Commissioner of Pune and Additional Municipal Commissioner of Mumbai. As Director General of Yashwantrao Chavan Academy of Development Administration (YASHADA), he was instrumental in making that institution a premier civil services training institute of the country. He also has a monograph to his credit on civil services reforms in independent India.

At the national level, Shri Pradhan has worked in the Ministries of Food & Civil Supplies, Home Affairs and Power. He has served in the office of the President of India from 1992 to 1997 both as Director and then Joint Secretary to the President. He also served as Secretary to the Speaker of the Lok Sabha from 2002 to 2003.

Shri Pradhan joined the Ministry of Power, as Joint Secretary, in November, 2003 where he was handling diverse subjects including Planning, Coordination, Energy Efficiency, Transmission and OM. He was promoted as Additional Secretary in January, 2008 and looked after Policy & Planning, Transmission including matters relating to Power Grid Corporation of India Limited and their Central Sector projects, Power Trading Corporation, Power Finance Corporation, Operation & Monitoring, Coordination, International Co-operation, Climate Change and the Information Technology Division of Ministry of Power. He also served as Chairman of the Damodar Valley Corporation (DVC).



Shri Pradhan was promoted as Special Secretary in the Ministry of Power from 1<sup>st</sup> February, 2011 and took charge as Secretary of the Ministry of New and Renewable Energy (MNRE) in October 2011.

Besides the above, Shri Pradhan has been responsible for a number of crucial reports on the power sector. He has also had one of the longest involvements (12 years) with the power sector at both State and Central level. He was actively involved in the Jawaharlal Nehru National Solar Mission (JNNSM), a mission under the Ministry of New and Renewable Energy (MNRE) which aims to establish India as a global leader in solar energy.





**Dr. Pramod Deo**

Chairperson

(9<sup>th</sup> June 2008 - 8<sup>th</sup> June 2013)

Dr. Pramod Deo has taken over as Chairperson, Central Electricity Regulatory Commission on 9th June 2008. He is the longest serving electricity regulator in India. Dr. Deo joined Maharashtra Electricity Regulatory Commission (MERC) as Member on April 29, 2002. He was elevated as Chairman on February 11, 2005.

Dr. Deo is an energy policy expert with more than 30 years of experience in the field. Before joining MERC, he has acquired 30 years of experience in the Indian Administrative Service (IAS) of which more than 20 years of experience has been at both policy and project management levels in the energy sector. He has worked in the power sector in the Ministry of Power, Government of India and Department of Energy, Government of Maharashtra. At international level, he worked with the UNEP Risoe Centre on Energy, Climate and Sustainable Development (URC), Denmark and the Asian Institute of Technology (AIT), Bangkok.

As Chairman, CERC he has been instrumental in changing the initial thrust of the Commission from cost-based regulation to facilitating investment by the private sector by creating a competitive environment. The Commission's key activities now emphasize the development of power markets through adequate grid augmentation, facilitative non-discriminatory open access to the grid and enforcing strict grid discipline. Earlier, he has been able to contribute significantly to MERC's orders on utility tariffs, power from renewable sources of energy, captive power and 'Pune Model' which is based on utilization of idle captive capacity or load based peaking generation to meet the shortage of electricity in an identified area after ascertaining consumers' willingness to pay.

He was on 'foreign assignment' with the UNEP Risoe Centre on Energy, Climate and Sustainable Development (URC), located in Denmark as Senior Energy Economist for five years (1993 – 98). The Centre supports UNEP in its aim to incorporate environmental aspects in energy planning and policy in developing countries.

He is the founding Director of state and national level energy institutions, namely the Maharashtra Energy Development Agency (1986-88) and the Energy Management Centre (1989-93), set up to promote renewable energy and energy efficiency respectively. The latter has been upgraded under Energy Conservation Act 2001 to the Bureau of Energy Efficiency (BEE), a statutory body to implement the new law.

Dr. Deo holds a post-graduate degree in Physics, a doctoral degree in Infrastructure Economics and has done post-doctoral research in Energy Policy and Economics. He is also co-author of three books on energy planning, energy management and regulatory practice. Dr. Deo is a recipient of the World Wind Energy Award 2005 from World Wind Energy Association for his outstanding achievement in the dissemination of wind energy.



**Shri S. Jayaraman**

Member

(11<sup>th</sup> September 2008 - 9<sup>th</sup> May 2013)

Shri S. Jayaraman is a Science Graduate from Madras University, and a Fellow Member of the Institute of Cost & Works Accountants of India. Born on 10th May, 1948, he has to his credit over 35 years of experience in the Government and Government sector companies and has varied assignments both in finance and administration, of which he held Board level assignments for 20 years.

His first senior level assignment was with NALCO where he had many successful assignments in different capacities which paved the way to become Director (Finance) of MECL (a Public Sector Company) at the young age of 40 in the year 1988. He subsequently joined NMDC, also a Public Sector Company, as its Director (Finance) in the year 1993. He joined Neyveli Lignite Corporation Ltd., as Director (Finance) in January, 1998 and was subsequently appointed as Chairman and Managing Director of Neyveli Lignite Corporation Ltd., with effect from 1.7.2002 till 31.5.2008.

As part of the Top Management team, he has been closely associated with setting proper targets and plans, extending all guidance and assistance to projects for achieving the physical and financial targets. He has played an important role in preparing long term corporate plan, detailed investment plans, annual plans, etc.

He has good knowledge of industrial, commercial and corporate levels. He has long experience in implementation of large mining and power projects successfully. He has long experience of administering large organizations.

He has attended Strategic Management Programme conducted by Henley, the Management College and Henley-on Thomas, a prestigious Institution in United Kingdom. He has also attended various training programmes in the earlier part of his career on subjects ranging from Financial Management, Management Accounting, Foreign Exchange, WTO, etc.

He has visited many countries which include United Kingdom, United States of America, France, Japan, Mauritius, Singapore, Malaysia, Hong Kong, Germany etc.

**Shri V. S. Verma**

Member

(23<sup>rd</sup> February 2009 - 22<sup>nd</sup> February 2014)

Shri V.S. Verma is a known specialist in thermal power and in the field of planning for generation capacity in the country. Shri Verma graduated in Mechanical Engineering from IIT, Roorkee (erstwhile University of Roorkee) in the year 1971 and completed his Masters Degree in Applied Thermoscience in Mechanical Engineering from Roorkee in the year 1975. He also holds a B.Sc. Degree from Agra University and is an FIE. He has taken over as Member, Central Electricity Regulatory Commission on 23<sup>rd</sup> February 2009. Prior to taking over as Member, CERC, Shri Verma held the position of Member (Planning) in Central Electricity Authority (CEA) and Ex-Officio Additional Secretary to Govt. of India. Shri Verma has also held charge as Member (Hydro) in CEA for a brief period. He has been Director General of Bureau of Energy Efficiency (BEE) for three years in recent past.

Shri Verma belongs to Central Power Engineering Services of 1971 batch. In his long standing career of over 36 years in the power sector in various formations of CEA, he acquired wide and valuable experience in planning, thermal power plant engineering, power project monitoring etc. Planning for power, load forecasting, conservation and efficiency, national electricity plan, CDM, baseline data, etc. were some of his important responsibilities as Member (Planning), CEA. Shri Verma also looked after the fuel management, R&D and IT in Power Sector.

Shri Verma has been a Member of the Standing Committee on research and development in the Power Sector constituted by the Planning Commission and the comprehensive R&D perspective plan was prepared under his leadership. Shri Verma visited UK, USA, USSR, Vietnam, Kenya, Guyana, Nigeria, Poland, Brussels and Germany on various official assignments. More than 50 technical papers in the field of power sector have been published and presented by him in various national and international seminars and workshops. Shri Verma has been responsible for power system monitoring and grid operation in the Eastern Regional Electricity Board dealing with optimization of generation and transmission capacities, inter-state and inter-regional exchange of energy, generation scheduling and accounting, etc. Shri Verma has handled human resource management development and system management at Power System Training Institute and Hot Line Training Centre at Bangalore for two years. Shri Verma has been conferred lifetime achievement award by Central Board of Irrigation and Power and also by the Bhopal Technological University.

Shri Verma has also been on Governing Council/Board of Directors of various institutions like CPRI, NPTI, CWet, DVC etc.



**Shri M Deena Dayalan**

Member

(4<sup>th</sup> March 2010 - Continuing)

Shri M Deena Dayalan (born on 22 February, 1950) has over 37 years experience of working in the Government of India, Public Sector Bank and Public Sector Undertaking.

He started his career as Lecturer in Chemistry at the Regional Engineering College, Trichirapalli, Tamil Nadu (1972) and moved over to the Indian Bank, a Nationalised Bank where he served for nearly 6 years in different executive positions before he joined Government of India. He joined the Indian Audit & Account Service in the year 1978. He served in various capacities at middle and senior management levels of auditing and accounts keeping of States and its PSUs.

Particularly, he has served as Accountant General in the States of Haryana and Kerala. He has held the post of General Manager (Finance) in the Department of Telecommunications and worked during its corporatisation as BSNL. He has served in the office of the Comptroller and Auditor General of India as Director in-charge of national and international training, administration and audit reports of State revenues.

He served in Government of India as Joint Secretary & Financial Advisor for the Ministry of Finance which comprised of all departments viz., Departments of Revenue, Expenditure, Economic Affairs, Financial Services & Disinvestment and other important Departments including PMO, Cabinet Secretariat, Offices of the President, Vice-President, Ministry of Parliamentary Affairs, Lok Sabha, Rajya Sabha and Supreme Court. He has been holding the position equivalent to Joint Secretary to Government since 1994 and that of Additional Secretary since 2006.

He has served as the Government nominee Director in Syndicate Bank; Part time Member in the Board of the Pension Fund Regulatory Development Authority and Government nominee Director in the Security Printing & Minting Corporation of India (SPMCIL). He has been functioning as the member of the Appellate Authority for the Non-Banking Financial Companies (NBFCs).

He is a Post-Graduate in Chemistry and an MBA in Corporate Finance from Leeds University, UK.

He has wide ranging experience in the Audit of United Nations Organisations at UN Hqrs, New York and United Nations High Commissioner for Refugees at Hanoi, Vietnam.

He retired from the Government Service on 28 February, 2010.

**Shri A. K. Singhal**

Member

(9<sup>th</sup> October 2013 - Continuing)

Shri A.K. Singhal, a Chartered Accountant by profession, has a distinguished career, characterized by steadfast adherence to principles. He has rich & varied experience of over 37 years in Corporate Finance Management. He worked as Director (Finance) of NTPC Limited (a Maharatna Company) for over 8 years.

In NTPC, Mr. Singhal played a pivotal role in providing valuable inputs to the Board for taking various strategic decisions to enable the company in achieving its vision. He was responsible for the entire gamut of financial management of the organization including financial resource mobilization from domestic & global sources, optimum utilization of funds, budgetary controls and investment decisions. During his tenure of 12 years in NTPC, he had led several landmark transactions for the Company such as its IPO, FPO & OFS of equity, very large term loan facilities from banks and financial institutions and establishment of USD 2 billion Medium Term Note Programme and issuance of notes thereunder. As CFO, he was responsible for establishing adequate internal control systems and adherence by the company to sound corporate governance practices.

He played an active role in the decisions involving mergers and acquisitions including backward & forward integration of business by virtue of having in-depth knowledge of various segments of Power Sector such as generation, transmission, coal mining and renewables from conception, construction to its operation and maintenance. He acted as a vital link between the investing community and the management of the company. He has visited units under construction, operation to have first hand experience. He has also visited a number of countries in connection with official assignments during the period of his service.

Driven by a passion for excellence and imbued with strong work ethics, Mr. Singhal believes integrity, honesty and humility as the only policy for enduring business success. Mr. Singhal has been recognized as Best CFO at various forums including by the ICAI (twice), IMA (Lifetime Achievement Award), CNBCTV 18, ASBA Top Rankers and he has been positioned thrice among top 100 CFOs across the country by CFO Institute of 9dot9 media. Mr. Singhal has also been the driving force behind various initiatives towards Corporate Social Responsibility (CSR).

His emphasis is always to ensure that each CSR initiative is aimed to improve lives of the people at the bottom of the pyramid and activities are taken up and processes adopted with due diligence so that benefit of the same reaches upto the last mile. Prior to joining NTPC, Mr. Singhal has worked in EPI, KRIBHCO and NFL in various capacities. Considering the contributions and rich knowledge & experience of Mr. Singhal, the Government of India has appointed him as Member, Central Electricity Regulatory Commission for a period of 5 years and joined the Commission on 9th October 2013, to shoulder even higher responsibilities as the Power Sector Regulator.



# 4

## The Year in Retrospect







## 4. The Year in Retrospect

The Central Electricity Regulatory Commission (CERC), with due regard to the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to push reforms in the power sector.

The Commission vide notification dated February 21, 2014 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 which comes into force on 1.4.2014. The base rate of return on equity has been kept at 15.5% to enlist the confidence of investors in the sector. In order to incentivise timely completion of projects, additional Return on Equity (RoE) of 0.50% is made available to projects which are commissioned within the specified timeline. Return on Equity has been grossed up with the effective tax rate of the financial year. Financial gains, if any, on account of Station Heat Rate, Secondary Fuel Oil Consumption and Auxiliary Energy Consumption have been allowed to be shared in the ratio of 60:40 between the generating station and beneficiaries.

The Commission, duly examined the suggestions submitted by POSOCO in the light of the report of the Enquiry Committee set up in the wake of the grid disturbance on 30.7.2012 and 31.7.2012 and decided that calculation of the Total Transfer Capability in line with CEA Planning Criteria should be more objective and result in optimum utilization of the transfer capacity of the inter-State transmission lines. Accordingly, the Commission approved the Revision I of the Detailed Procedures in exercise of powers under regulation 4(2) of the Congestion Charge Regulations, 2009.

The Commission, has created a market for framework for renewable energy certificates and notified the CERC (Terms and Conditions for recognition and issuance of Renewable Energy

Certificate for Renewable Energy Generation) Regulations, 2010, wherein the concept of renewable energy certificate seeks to address the mismatch between availability of renewable energy sources and the requirement of obligated entities to meet their renewable purchase obligations. The Commission in its endeavor to strengthen the REC framework and address some of the design issues and remove ambiguities which are affecting its implementation, issued an amendment in the REC Regulations.

As part of the procedure, terms and conditions for grant of trading licence and in order to develop and monitor the Power Market in sync with changes affecting the electricity sector landscape, the Commission amended the principal regulations by qualifying the "Intra-State trading" on the basis of the inter-State trading licence issued by the Commission. Further, the manner of posting of information by the inter-State trading licensees on their websites was also specified besides new formats of application for issue of trading licence and for filing of information regarding Bilateral and Power Exchange Transactions annually by Trading Licensee, were also introduced.

The Commission amended the Open Access in inter-State Transmission Regulations, 2008 by which the requirement of obtaining a 'no objection' certificate by the utility from the SLDC has been introduced.

The Commission provides secretariat services to Forum of Regulators (FOR), Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR). The Forum of Regulators (FOR) is a body incorporated under the Electricity Act, 2003 under the Chairmanship of Chairperson, CERC. Chairpersons of SERCs are the members of FOR. The Forum organized four meetings during the year and evolved consensus on many critical



issues. The most significant initiative of the Forum was in the area of retail sale competition where the Forum conducted a study on “Introducing Competition in Retail Electricity Supply in India”. The Forum also carried out a study on “Impact Assessment of Plan Assistance to the Forum of Regulators by the Ministry of Power during the 11<sup>th</sup> Plan Period” to assess the impact of the capacity building programmes and studies undertaken by the Forum during the 11<sup>th</sup> plan.

The Forum of Indian Regulators (FOIR) is a Society formed in 1999 with representation from regulators across different sectors such as electricity, petroleum and natural gas, airports, major ports etc. It provides a common platform to discuss emerging issues in regulatory procedures and practices, to evolve common strategies to meet the challenges before regulators in India and to share information and experiences. Members of the FOIR include Petroleum and Natural Gas Regulatory Board (PNGRB), Airport Economic Regulatory

Authority (AERA), Competition Commission of India (CCI), Tariff Authority of Major Ports (TAMP), Administrative Staff College of India (ASCI) and The Energy & Resources Institute (TERI) etc, apart from all State Electricity Regulators. Secretariat service to FOIR is extended by CERC. FOIR conducted important studies on manpower requirement including compensation packages for regulatory staff and also suggested a framework for setting up a Regulatory Research Institute (RRI).

South Asia Forum for Infrastructure Regulation (SAFIR) is a forum of infrastructure regulators of South Asian countries which has been in existence since 1999. CERC, as Secretariat to SAFIR, played an important role in organizing 20<sup>th</sup> Steering Committee Meeting which was held during 28<sup>th</sup> - 30<sup>th</sup> January 2014 in Sri Lanka and 13<sup>th</sup> Core Course on Infrastructure Regulations and Reforms which was held during 23<sup>rd</sup> - 25<sup>th</sup> March 2014 in Bangladesh.

# **5**

## **Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector**





## 5. Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

### 5.1. Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

#### a. Green Energy for energy security

- ✧ Green energy generation has been promoted with the ultimate objective of ensuring energy security;
- ✧ Enabling provision was made to facilitate installation of generation based on renewable energy sources in the premises of existing thermal generating stations for optimum utilization of resources;
- ✧ Amendments to REC Regulations to remove road blocks to RE generation.

#### b. Quality of Power

- ✧ Tightening of grid frequency band and narrowing of operational range of frequency with the objective of ensuring grid security;
- ✧ Stringent Unscheduled Interchange (UI) charges as deterrent against grid indiscipline. Responsibility on the persons in-charge of Transmission utility/Load despatchers for grid indiscipline;
- ✧ Adherence to grid frequency norms by all stakeholders would result in better quality of power for consumers.

#### c. Short term price declining trend

- ✧ There was an increase in volume of trade in the short term market;
- ✧ Prices of electricity transacted in the short term market witnessed a declining trend.

#### d. OpenAccess

- ✧ Facilitated open access through action against attempts at obstructing non-discriminatory access to inter-state transmission network;
- ✧ More than 3000 consumers reported to buying power through open access in the power exchanges.

### 5.2. Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below.

#### a. Promotion of Green Energy

- ✧ Eligibility conditions for qualifying self consumption of a CGP and a non CGP, for issuance of Certificates;
- ✧ Extension of time period for applying for issuance of Certificate;
- ✧ Retention of Certificates for compliance of renewable purchase obligation by a renewable energy generator including captive generating plant;
- ✧ Extension of shelf life of the Certificate;
- ✧ Amended normative parameters including Capital cost for the biomass power projects, auxiliary power consumption, Station Heat Rate, O&M expenses and Calorific Value.



**b. Grid Discipline**

- ✧ Grid security a major concern for the Commission;
- ✧ Persistent efforts at ensuring discipline in grid operation through tightening of frequency band;
- ✧ Consequent higher UI charges to discourage over-drawal;
- ✧ Message that UI should not be used as a route for trading in electricity;
- ✧ Action against violators of grid discipline;
- ✧ All these initiatives are aimed at facilitating secure operation of grid which is in the interest of all stakeholders including generators, suppliers and consumers.

**c. Short Term Market Development**

- ✧ Amended definition of “inter-State trading” to recognize electricity imported from any other country for re-sale within India and electricity exported to any other country as inter-State trading of electricity;
- ✧ Increasing participation of generators, traders and open access consumers in the short term market;
- ✧ Increase in volume of transactions over the period;
- ✧ Optimum utilization of power between power surplus and deficit states;
- ✧ Declining trend in the prices.

# 6

## Regulatory Procedures and Process





## 6. Regulatory Procedures and Process

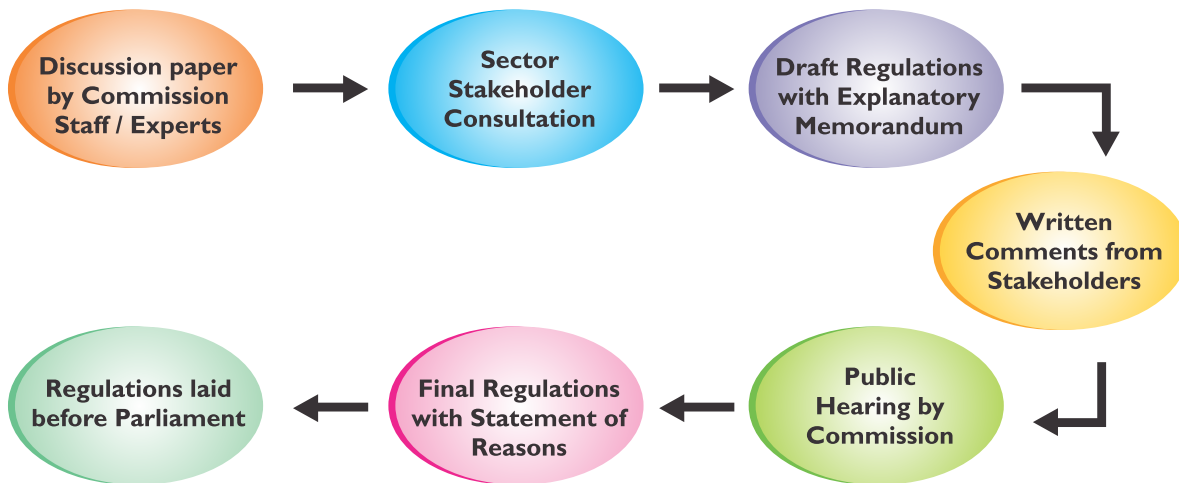
The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

1. Notifies Regulations
2. Issues orders on petitions relating to
  - ✦ Determination of tariff
  - ✦ Grant of license
  - ✦ Review and miscellaneous petitions.

prepared at the staff level and is also labeled as Staff Paper. The Consultation Paper/Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare. Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.

### 6.1. Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a Regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is



### 6.2 Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

- ✦ Tariff determination for generation and transmission;
- ✦ Grant of license for inter-State

Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission:-

- ✦ Miscellaneous Petition
- ✦ Review Petition



The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

### 6.3 Process and Principles of Tariff Determination

Prior to the creation of CERC, the tariff of Central generating companies namely NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff *inter-alia* of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e. 2001-04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed *inter-alia* the Electricity Regulatory Commissions Act, 1998) the Commission notified Terms & Conditions of Tariff

in March, 2004 for five-year period from 2004-09 and then in March, 2009 for a five year period from 2009-14. The above notifications provide for determination of generation tariff (station/unit-wise) and transmission tariff (line or system-wise). The Commission vide notification dated February 21, 2014 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 to be effective from 1.4.2014.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel.

The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.

# **7**

**Activities  
during 2013-14**





## 7. Activities during 2013-14

### 7.1. Legal Proceedings:

During the year 2013-14, 426 petitions were carried forward from the previous year, 2012-13. In addition, 269 petitions were filed/registered during the period from 1.4.2013 to 31.3.2014, taking the total number of petitions to 695. Out of these, 330 petitions were disposed of during 2013-14. Further, 35 interlocutory applications were carried forward from the previous year that is, 2012-13. In addition, 44 interlocutory applications were received. Out of these, 63 were disposed of. Detailed status of petitions filed before CERC is documented in **Annexure-I**.

### 7.2. Major Decisions / Regulations Issued in 2013-14:

#### 7.2.1 The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, Dated 21-02-2014

The Commission vide notification dated February 21, 2014 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, which are relevant for the tariff period 2014-19. The base rate of return on equity has been kept at 15.5% so that investment in the sector continues. In order to incentivise timely completion of projects, additional Return on Equity (RoE) of 0.50% is made available to projects which are commissioned within the specified timeline. Return on Equity has been made to gross up with the effective tax rate of the financial year and accordingly allowed the beneficiaries/consumers to bear the burden of income tax only on the income portion through Return on Equity only. Financial gains if any on account of Station Heat Rate, Secondary Fuel Oil Consumption and Auxiliary Energy Consumption have been allowed to be shared in the ratio of 60:40 between generating station and beneficiaries.

#### 7.2.2 The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2014, Dated 18-03-2014

CERC notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012 wherein technical, operational norms and financial norms for various renewable energy technologies are specified (including biomass power projects based on Rankine cycle), for determination of generic tariffs. Subsequently, CERC received suggestions/objections from the stakeholders for reviewing some of the technical and operational parameters for biomass based rankine cycle technology. After following the process of public consultation, CERC released an amendment to the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2014 through a notification dated 18.3.2014.

Amended normative parameters included Capital cost for biomass power projects, auxiliary power consumption, Station Heat Rate, O&M expenses and Calorific Value. It also specified for annual determination of biomass fuel price by the appropriate Regulatory Commission through an independent survey which could be carried out by constituting a State level committee consisting of representatives of State Nodal Agency, State Government, Distribution Licensees, biomass power producers association and any other organization.

#### 7.2.3 The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013, Dated 10-07-2013



The Central Commission, as a consequence of its roles for market development under section 66 of the Electricity Act, 2003 has created a market framework for renewable energy certificates and notified the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 vide notification dated 14th January, 2010. As mentioned in the Statement of Reasons issued along with the regulations, the concept of renewable energy certificate seeks to address the mismatch between availability of renewable energy sources and the requirement of obligated entities to meet their renewable purchase obligations.

The Central Commission in its endeavor to strengthen the REC framework and address some of the design issues and remove ambiguities which were affecting its implementation, came out with the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013. Following issues were addressed through this amendment:

- i. Renewable energy contracted through competitive bidding;
- ii. Procurement of electricity at Average Pooled Purchase Cost (APPC) rate as determined by appropriate Commission;
- iii. Seasonality issue on self consumption of a bagasse based co-generation project;
- iv. Removal of Electricity Duty waiver benefit as one of the disqualification criteria for eligibility for issuance of certificate on self consumption of a Captive generating Plant (CGP) under REC scheme;
- v. Eligibility conditions for qualifying self consumption of a CGP and a non CGP, for issuance of Certificates;

- vi. Extension of time period for applying for issuance of Certificate;
- vii. Retention of Certificates for compliance of renewable purchase obligation by a renewable energy generator including captive generating plant;
- viii. Extension of shelf life of the Certificate;

### **7.3 Power Market: Trading, Power Exchange and Open Access**

#### **7.3.1 Inter-State Trading Licenses**

The Commission had notified the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading License and other related matters) Regulations, 2009 in February 2009 to regulate the electricity trading activities.

As on 31st March 2014, the Commission had awarded trading licenses to 66 applicants for inter-state trading in electricity. Of these, 24 licensees surrendered their license. Three applicants were awarded trading licenses during the year 2013-14.

Of the total 42 existing licensees, 23 licensees have undertaken trading in electricity during 2013-14.

The Commission, vide notification dated 11.1.2010, issued the CERC (Fixation of Trading Margin) Regulations, 2010. As per these regulations, for inter-state trading of electricity, the licensees are not allowed to charge trading margin exceeding 7 paise/kWh in case the sale price of power exceeds ₹3/kWh, and 4 paise/kWh where the sale price is less than or equal to ₹3/kWh. This margin includes all charges, except the charges for the scheduled electricity, open access and transmission losses. The trading margin is charged on the scheduled quantity of electricity.



Trading License Issued During 2013-14			
Sr.No	Name of the Trading Licensee	License issued dated	Category of License
1	Newfields Advertising Private Limited	30.4.2013	IV
2	Vedprakash Power Private Limited	19.8.2013	IV
3	Pan India Network Infravest Private Limited	18.11.2013	I

List of Trading Licensees carried out trading during 2013-14*	
S. No.	Name of the Trading Licensee
1	PTC India Ltd.
2	JSW Power Trading Company Ltd
3	Tata Power Trading Company (P) Ltd.
4	Reliance Energy Trading (P) Ltd
5	NTPC Vidyut Vyapar Nigam Ltd.
6	Adani Enterprises Ltd.
7	Mittal Processors (P) Ltd.
8	Shree Cement Ltd.
9	GMR Energy Trading Ltd.
10	Knowledge Infrastructure Systems (P) Ltd
11	Jaiprakash Associates Ltd.
12	Manikaran Power Ltd.
13	National Energy Trading & Services Ltd.
14	Instinct Infra & Power Ltd.
15	Pune Power Development Pvt. Ltd.
16	RPG Power Trading Company Ltd.
17	Essar Electric Power Development Corp. Ltd.
18	Arunachal Pradesh Power Corporation Pvt. Ltd.
19	Indrajit Power Technology (P) Ltd.
20	Customized Energy Solutions India (P) Ltd.
21	Ambitious Power Trading Company Ltd.
22	HMM Infra Ltd.
23	My Home Power Private Ltd.

\*Trading Licensees undertaking trading either through bilateral or power exchange or through both.



Trading margin specified under these regulations is the cumulative value of the trading margin charged by all the traders involved in the chain of transactions between the generator and the ultimate buyer, which means that trading margin in case of multiple trader-to-trader transactions should not exceed the ceiling trading margin as mentioned above.

### 7.3.2 Power Exchanges

Two power exchanges viz. M/s Indian Energy Exchange Ltd.(IEX), New Delhi and M/s Power Exchange India Ltd.(PXIL), Mumbai, are operational in India. The IEX and PXIL started operations from 27th June, 2008 and 22nd October, 2008 respectively.

In January 2010, the Commission issued the CERC (Power Market) Regulations, 2010 to develop and regulate the power market. The objective of the Regulations was to help creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets.

### 7.3.3 Market Monitoring Cell

A Market Monitoring Cell (MMC) was set up in CERC in August 2008. The MMC brings out 'Monthly Report on Short-Term Transactions of Electricity',

which is being posted on CERC's website regularly since August 2008.

The 'short-term transactions of electricity' refers to the electricity transacted through Trading Licensees (bilateral transactions), Power Exchanges and Unscheduled Interchange.

The focus of the report is on: (i) bringing out the trends in volume and price of the short-term transactions of electricity; (ii) analyzing competition among the market players; and (iii) disseminating relevant market information to stakeholders.

The MMC also brings out a monthly report on bilateral contracts (OTC contracts) undertaken by the trading licensees entitled 'Weekly Reporting of OTC contracts: Monthly Analysis'.

This report contains (i) forward curve, which reflects present day's expectation of spot prices for a future period; and (ii) post-facto analysis, which shows the average OTC price vis-à-vis power exchanges prices for the last month's power deliveries.

The MMC also brings out an annual report on short term power transactions - 'Report on Short-term Power Market in India, 2012-13' which was published in July 2013. Trends in short-term transactions are shown below.

Volume of Short-term Transactions of Electricity (Billion Units)				
Year	Electricity Transacted through trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of UI	Electricity Transacted Directly between DISCOMs
2009 - 10	26.72	7.19	25.81	6.19
2010 - 11	27.70	15.52	28.08	10.25
2011 - 12	35.84	15.54	27.76	15.37
2012 - 13	36.12	23.54	24.76	14.52
2013 - 14	35.11	30.67	21.47	17.38

Note 1: The volume of electricity transacted through trading licensees in 2013-14 includes cross border trading and intra-state trading volume.





Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation			
Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation (Billion Units)	Total volume of Short-term Transactions of Electricity as % of Total Electricity Generation
2009 -10	65.90	764.03	9%
2010 -11	81.56	809.45	10%
2011 -12	94.51	874.17	11%
2012 -13	98.94	907.49	11%
2013 -14	104.64	962.90	11%

Price of Short-term Transactions of Electricity			
Year	Price of Electricity transacted through Trading Licensees (₹/kWh)	Price of Electricity transacted through Power Exchanges (DAM+TAM) (₹/kWh)	Price of UI (₹/kWh)
2009 -10	5.26	4.96	4.62
2010 -11	4.79	3.47	3.91
2011 -12	4.18	3.57	4.09
2012 -13	4.33	3.67	3.86
2013 -14	4.29	2.90	2.05

### 7.3.4 Notification of escalation factors and other parameters for the purpose of bid evaluation and payment

As per the 'Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees', issued by Ministry of Power in 2005, the Commission is required to notify every six months, various escalation factors and other parameters for the purpose of bid evaluation and payment. Accordingly, the Commission, vide notification dated 1.4.2013 and 7.10.2013 notified the escalation factors and other parameters for generation projects and vide notification dated 25.3.2013 and 27.09.2013, notified the escalation factors and other parameters for transmission projects. These notifications were applicable for the period from 1.4.2013 to 30.9.2013 and from 1.10.2013 to 31.3.2014.

### 7.4 Thermal Generation

The Central Commission regulates the tariff of Central sector thermal power generating companies viz. NTPC Ltd., North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyveli Lignite Corporation (NLC), Damodar Valley Corporation (DVC), Joint venture Companies involving CPSU's and IPPs who had signed PPAs with Long Term Beneficiaries before the dead line of Competitive Tariff Based Bidding started.

#### 7.4.1. Tariff Determination of Thermal Generation

##### 7.4.1.1 Tariff of Thermal Generating Stations of NTPC Limited

**A.** The total Installed capacity of generating stations of NTPC Limited as on 31.3.2014 was



36371.64 MW ( commercial) consisting of 32355.00 MW on coal and 4016.64 MW based on Natural gas/Liquid fuel. During the year 2013-14, NTPC added new capacity of (1x500) MW in Mauda STPS , (1x500) MW in Vindhyachal STPS Stage-IV and (1x500) MW in Rihand-Stage-III totaling to 1500 MW. The Installed capacity as on 31.3.2014 and the date of commercial operation of each of the generating station/ unit of NTPC are given at **Annexure - II.**

#### **B. Tariff for period 2009-14**

The Commission approved tariff for the period 2009-14 for following generating stations of NTPC Ltd.:

- i Sipat STPS, Stage-I (1980 MW)
- ii Talcher STPS, Stage-II (2000 MW)
- iii Farakka STPS, Stage-III (500 MW)

#### **C. Truing Up of Tariff for period 2009-14**

The Commission approved revision of tariff for the following NTPC stations (ten in number) for the period from 1.4.2009 to

31.3.2014, in terms of the proviso to Regulation 6 (I) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 :-

- i Anta Gas Power Station (419.33 MW)
- ii Jhanor Gandhar Gas Power Station (657.39 MW)
- iii Auraiya Gas Power Station (663.36 MW)
- iv Kawas Gas Power Station (656.20 MW)
- v Dadri Gas Power Station (829.78 MW)
- vi Rihand Super Thermal Power Station Stage-I (1000 MW)
- vii Kahalgaon Super Thermal Power Station Stage-I (840 MW)
- viii Singrauli Super Thermal Power Station (2000 MW)
- ix Ramagundam Super Thermal Power Station Stage-I & II (2100 MW)
- x Ramagundam Super Thermal Power Station Stage-III (500 MW)





#### D. Review Petitions against Commission Tariff Orders for period 2009-14

The following review petitions against the Commission's tariff orders for the period 2009-14 of the NTPC generating stations filed by NTPC were disposed of by the Commission:

- i Talcher STPS ,Stage-II (2000 MW)
- ii Talcher STPS ,Stage-I (1000 MW)
- iii Kahalgaon STPS , Stage-II ( 3x500 MW)
- iv Kahalgaon STPS , Stage-I ( 4x210 MW)
- v Dadri GPS (829.78 MW)
- vi Auraiya Gas Power Station (663.36 MW)
- vii Anta GPS (419.33 MW)
- viii Korba STPS,Stage-III ( 1x500 MW)
- ix Feroze Gandhi Unchahar TPS , Stage-III
- x Farakka Super Thermal Power Station (1600 MW)

#### E. Provisional Tariff to Generating Stations/Units commissioned on or after 1.4.2009

The Commission approved provisional tariff in exercise of the powers under Clause (4) of Regulation 5 of the Tariff Regulations, 2009 for Mauda Super Thermal Power Station, Stage-I (2 x 500 MW) of NTPC Ltd. commissioned during the tariff period 2009-14.

#### 7.4.1.2 Tariff of thermal generating stations of Neyveli Lignite Corporation

**A.** The total installed capacity of generating stations of Neyveli Lignite Corporation (NLC) as on 31.3.2014 was 2740 MW. The installed capacity and the date of commercial operation (COD) of each of the generating stations of NLC are given at the bottom.

**B.** Thermal Power Station-I supplies entire power to State of Tamil Nadu; Thermal Power Station- II (Stage-I &II) and Thermal Power Station-I (Expansion) supply power to the constituents of Southern Region namely Andhra Pradesh, Karnataka, Kerala, Tamil Nadu and Puducherry. CFBC technology based Thermal Power Station at Barsingsar in Rajasthan supplies power to distribution companies of Rajasthan.

#### C. Review Petitions against Commission Tariff Orders for the period 2009-14.

Review Petitions filed by NLC against the Commission's tariff orders for the period 2009-14 in respect of following stations were disposed of:

- i NLCTPS Stage-I (630 MW) &II (840 MW)
- ii NLCTPS-I (Exp) (420 MW)
- iii NLCTPS-I (600 MW)

S. No.	Generating Station	Installed Capacity as on 31.03.2014 (MW)	COD of the Station
1.	TPS -I	600	21.02.1970
2.	TPS -II (Stage-I)	630	23.04.1988
3.	TPS -II (Stage- II)	840	09.04.1994
4.	TPS -I (Expansion)	420	05.09.2003
5.	CFBC based Barsingsar TPS	250	21.01.2012
	<b>Total</b>	<b>2740</b>	



**D. Revision of Lignite transfer price based on Mine Closure Cost as approved by Ministry of Coal**

The Commission approved revision of Lignite transfer price of NLC mines for the period from 1.4.2004 to 31.3.2014 calculated by the petitioner, based on guidelines issued by Ministry of Coal, Govt. of India on Mine Closure Expenses with the direction that the petitioner would revise the energy charge for the period 1.4.2004 and onwards based on the revised lignite transfer price and calculate the Interest on Working Capital component of the Annual Fixed Charges from 1.4.2009 onwards in respect of all of its generating stations. Excess recovery on Energy Charges and Interest on Working Capital would be adjusted in future bills of respondents from July, 2014.

**7.4.1.3 Tariff of thermal generating stations of Damoder Valley Corporation**

**A.** The total Installed capacity of generating stations of Damoder Valley Corporation (DVC) as on 31.3.2014 was 5710 MW. During 2013-14, DVC added 500 MW in its thermal generating capacity with the commissioning of Unit-I of 500 MW capacity of the Koderma TPS (2 x 500 MW). The Installed capacity as on 31.3.2014 and the date of commissioning of each Unit of the thermal generating stations of DVC are given at **Annexure-III**.

**B. Tariff for 2004-09 period**

- i The Commission approved tariff for Mejia Unit-IV from the date of COD (13.02.2005) to 31.3.2009 based on the Capital Cost as on COD and additional capital expenditure incurred for the period after COD to 31.3.2009.
- ii The Commission revised Annual Fixed Charges of Mejia TPS Extension, Unit Nos. 5 & 6 (2 x 250 MW) for the period 24.9.2008 to 31.3.2009 after considering the

impact of the additional capital expenditure.

- iii The Commission revised Annual Fixed Charges for existing DVC generating stations and inter-state transmission system after approving the deferred expenditure of tariff such as additional capitalisation, additional O&M expenses, impact of revision in salaries, wages, allowances, etc., consequent to the implementation of the recommendation of the Sixth Pay Commission.

**C. Review Petitions against Commission Tariff Orders for the period 2004-09.**

The Commission disposed of review petition no. 10/RP/2013 filed against the Commission's order dated 8.5.2013 in Petition No.272/2010 pertaining to the determination of deferred elements of tariff for generation and inter-State transmission of electricity in respect of Damodar Valley Corporation for the period 1.4.2006 to 31.3.2009 .

Further, consequent to decision /review allowed in Revision Petition No. 10/RP/2013 , the Commission revised the Order dated 8.5.2013 in Petition No.272/2010.

**D. Tariff for period 2009-14**

The Commission approved generation tariff for the period 2009-14 in respect of following existing stations of DVC:

- i Durgapur TPS, Units III & IV ( 350 MW)
- ii Chandrapura TPS, Units I to III ( 3x 130 MW)
- iii Bokaro TPS , Units I to III ( 3x210 MW)
- iv Mejia TPS, Units I to III (3x210 MW)
- v Mejia TPS, Unit-4 ( 1x210 MW)
- vi Mejia TPS Extension, Unit-5 & 6 (2x250 MW)



#### 7.4.1.4 Tariff Determination for North-Eastern Electric Power Corporation (NEEPCO)

**A.** The installed capacity of Gas Based Thermal generating stations of North-Eastern Electric Power Corporation (NEEPCO) as on 31.3.2014 was 375 MW, namely Assam GPS (291 MW) and Agartala GPS (84 MW). Both these stations supply power to the beneficiaries of North-Eastern Region. Assam Gas Power Station runs in combined cycle mode while Agartala Gas Power Station runs in open cycle. Both the stations have gas turbines of small capacity (less than 50 MW unit size). The installed capacity and the date of commercial operation of each of the generating station are given at the bottom.

**B.** Fixed Charges and Energy Charges for Thermal Power Stations are provided at **Annexure-III** in respect of DVC and at **Annexure-IV** in respect of NTPC, NLC & NEEPCO.

#### 7.4.1.5 Tariff determination for thermal stations of Joint Venture Companies for period 2009-14

**A.** The Commission approved provisional tariff for following Thermal Power Stations of Joint Venture Companies :

- i Vallur Thermal Power Project (3 x 500 MW) of NTPC Tamil Nadu Energy Company Ltd (NTECL) from the anticipated date of commercial operation of Unit-I & II (combined) i.e. from 31.8.2012 to 31.3.2014.
- ii Unit-III (500 MW) of Indira Gandhi Super Thermal Power Project, (3 x 500 MW) of Aravalli Power

Corporation Ltd. from the actual date of commercial operation i.e. 26.4.2013 to 31.3.2014.

- iii Muzzafarpur Thermal Power Project, Stage-I (2 x 110 MW) of Kanti Bijlee Utpadan Nigam Ltd. for the period from date of commercial operation of Unit-I i.e. 1.11.2013 to 31.3.2014.
- iv Maithon Right Bank Thermal Power Plant (Units-I and II) (2 x 525 MW) of Maithon Power Ltd (MPL) for the period from date of commercial operation of Unit-I to 31.3.2014.
- v Palatana Combined Cycle Gas Turbine Power Project (2x 363.3 MW) of ONGC Tripura Power Company Ltd.

#### 7.4.1.6 Tariff for thermal stations of Independent Power Producers for period 2009-14

##### A. Torrent Power Limited

Initially, the Commission approved provisional tariff for UNOSUGEN Gas Based Combined Cycle Power Project (382.5 MW) from the date of commercial operation i.e. 4.4.2013 to 31.3.2014. Subsequently, the Commission vide order dated 6.12.2013 approved Final Tariff of UNOSUGEN Gas Based Combined Cycle Power Project (382.5 MW) of Torrent Power for the period from 4.4.2013 to 31.3.2014.

##### B. Udipi Power Corporation Ltd.

The Commission determined and approved the tariff of both units of Udipi Thermal Power Station (2x600 MW) from their respective dates of commercial operation till

Sl.No.	Generating Station	Installed Capacity as on 31.03.2013 (MW)	COD of the Station
1.	Agartala GPS	84	01.08.1998
2.	Assam GPS	291	01.04.1999
	<b>Total</b>	<b>375</b>	



31.3.2014 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

The Commission vide order dated 21.2.2014, disposed the petition filed by Udupi Power Corporation Ltd (UPCL) against the demand of ₹ 731.38 crore made by Power Company of Karnataka Ltd (PCKL). PCKL alleged that on account of failure of UPCL to commission the plant in time, Fuel Supply Agreements were terminated by different fuel supply companies and as a result, Power Company of Karnataka Ltd had to purchase power of higher cost from the market. The Commission vide the above order allowed the petition and directed that the petitioner was not liable to pay the amount of ₹ 731.38 crore as claimed by the respondents.

## **7.5 Other issues addressed by the Commission in Thermal Generation**

### **7.5.1 Extension of the period of injection of infirm power on exercise of power under Regulation 8(7) of the Connectivity Regulations.**

**7.5.1.1** ONGC Tripura Power Company Ltd (OTPCL) was allowed by the Commission to inject infirm power into the grid beyond 31.12.2013 up to 31.3.2014 or COD of the Unit-I, whichever is earlier, for undertaking the pre-commissioning activities of the project.

**7.5.1.2** Pragati Power Corporation Limited (PPCL) was allowed by the Commission the extension of time for injection of infirm power into the grid for the purpose of commissioning tests including full load test beyond 26.12.2012 up to the COD or 30.10.2013.

**7.5.1.3** NLC TPS-II (Expansion) was allowed by the Commission injection of infirm power beyond 30.11.2013 and drawal of power for commissioning activities under UI mechanism till

declaration of date of commercial operation or 31.3.2014, whichever is earlier.

**7.5.1.4** Vindhyachal STPS, Stage-IV and Mauda STPP of NTPC Ltd., were allowed by the Commission to inject infirm power into the grid for the purpose of commissioning tests including full load test from 10.2.2014 up to 31.3.2014.

### **7.5.2 Petition No 166/MP/2012 filed by Ratnagiri Gas and Power Pvt. Limited (RGPPL) under Section 79 of the Electricity Act, 2003 for appropriate directions for resolving fuel related aspects relating to 1967.08 MW Gas Power Project of Ratnagiri Gas & Power Pvt. Ltd.**

RGPPL was constrained to declare available capacity to the extent based on RLNG due to non-availability of domestic gas of the required quantum and also due to refusal on the part of MSEDCL to pay fixed charges on the part of declared capacity based on RLNG. The Commission vide order dated 30.7.2013 directed that any declaration of capacity by RGPPL based on RLNG as the primary fuel qualifies for the computation of availability of the generating station for recovery of the fixed charges and accordingly the fixed charge recovery be made by the petitioner.

### **7.5.3 Renovation & Modernization of Talcher Thermal Power Station (460 MW) of NTPC Ltd.**

NTPC filed a petition for approval of expenditure for R&M scheme, Phase-IV for Talcher TPS (4x60 MW+2x110 MW). The Commission vide order dated 7.6.2013 disposed the said petition with the direction that R&M Phase-IV schemes which pertain to Stage-II (2x110) of the generating station could only be considered, subject to the condition that the petitioner would recover the cost of R&M Phase-IV in 15 years from the date of completion of the said R&M. An amount of ₹58.45 crore has been allowed which will be incurred beyond 31.3.2014.



#### **7.5.4 Petitions by Bhaskar Shrachi Alloys & Steel Authority India Ltd., Bokaro against DVC**

Petitioners Bhaskar Shrachi Alloys & Steel Authority India Ltd., Bokaro alleged in their petitions that DVC was charging beyond the tariff approved by the Commission. The petitioners believed that the actual tariff, in accordance with the order of the Commission dated 6.8.2009, would be around ₹ 2.0416/kWh and accordingly forwarded cheques for payment of the consumption charges for the months of May, June, July and August, 2010. However, on 11.10.2010, the petitioner received a notice dated 9.10.2010 from DVC to pay ₹ 201,25,725/- within 15 days or face disconnection. DVC claimed that the said bill had been raised in accordance with the order dated 6.8.2009 and in support thereof, DVC had enclosed a calculation chart. The petitioners claimed that the figures were inflated and window dressed by DVC. The petitioner has alleged that DVC charged an exorbitant tariff of ₹3.78/kWh against the tariff of ₹2.0416 per kWh worked out by the petitioners' consultant, M/s Deloitte on the basis of the Commission's order dated 6.8.2009. The petitioner alleged that even as per the respondent's own computation, the tariff of ₹2.943/kWh becomes chargeable. Accordingly the petitioner filed the present petition challenging the bills raised by DVC. The Commission after detailed examination of capacity charge and energy charge claimed by DVC, gave its decision vide order dated 30.09.2013 that the allegation of overcharging was not tenable.

#### **7.5.5 M/s NEEPCO Ltd. filed Miscellaneous Petition No. 257/MP/2012**

M/s NEEPCO Ltd. filed Miscellaneous Petition No. 257/MP/2012 in the matter of non-compliance by the Respondents with Regulation 26 (ii) A (e) of Chapter-4 and Regulation 32 (1) of Chapter-5 of CERC (Terms and Conditions of Tariff) Regulations, 2009 in respect of payment of Energy Charge on account of Open Cycle

operation of the Assam Gas Based Power Station.

The Commission, after analysing the operation during planned shutdown of Steam Turbine Island and at the time of start-up after planned or forced outage, was of the view that the operation of AGBPP in open cycle mode was possible. The Commission, accordingly directed NERPC to revise Regional Energy Accounts (REA) for the period from 1.4.2009 to 31.7.2013. The Energy Charge on open cycle operation for the above said period would then be calculated based on the revised REA /Certification of NERPC and payments be made by the respondents/beneficiaries accordingly.

#### **7.5.6 Drawal of Start Up Power Under UI :**

The Commission in Petition No 259/MP/2012 and 27/RP/2012 filed by EMCO Energy Ltd. and M/s KSK Mahanadi Power Co. Ltd. vide order dated 18.9.2013 directed that drawal of start-up power under UI would be permitted in respect of the generating stations which had been approved for direct connectivity to the ISTS by the CTU. While allowing drawal of start-up power, the concerned RLDC should satisfy itself that the power drawn is for the purpose of start-up only and not for the purpose of construction activities in the generating station which should be met by making arrangement with the concerned distribution company. The generator shall be obliged to furnish all necessary information called for by the RLDC while permitting start-up power.

#### **7.5.7 Petitions of NEEPCO relating to recovery of additional cost incurred due to pay revision of employees :**

The Commission disposed of petition for recovery of additional cost incurred consequent to pay revision of employees w.e.f 1.1.2007 to 31.3.2009 and of Central Industrial Security Force (CISF) and Kendriya Vidyalaya staff during 1.1.2006 to 31.3.2009 for NEEPCO stations.



## 7.6 HYDRO GENERATION

### 7.6.1 Tariff Determination For Hydro Generation

The Commission, during the year 2013-14, regulated tariff of following 32 Central Sector Hydro Generating Stations, owned by CPSUs viz. NHPC, NHDC, NEEPCO, SJVNL, THDC and DVC and one station of IPP owned by M/s Jaiprakash Power Ventures Limited, which are located in Northern, Western, Eastern and North Eastern Region, having an aggregate installed capacity of 11,150.20 MW. The details are given at **Annexure-V**.

**7.6.2** During the year 2013-14, 40 petitions in respect of the above hydro generating stations regarding truing up exercise for revision of tariff for 2009-14 period, approval of final tariff (2009-14), approval of provisional tariff of newly commissioned stations (2009-14), review petitions, Misc. petitions on wage revisions, adjudication of disputes, etc. were taken up. The Commission issued orders in respect of 25 petitions in respect of hydro projects during the year 2013-14. The details are given at **Annexure-VI**.

#### 7.6.2.1 Petitions for approval of final generation tariff of the following hydro stations were disposed of:

- i Tariff of Omkareshwar Hydro Power Station (8x 65 =520 MW) of NHDC for the period 2009-14
- ii Tariff of Maithon , Panchet & Tilaiya Hydro Power Stations (total 144 MW) of DVC for the period 2009-14
- iii Tariff of Tehri HPP Stg-I Hydro power station (4x250=1000 MW) of THDC for the period 22.6.2006 to 31.3.2009
- iv Tariff of Teesta-V Hydro Power Station ( 3x170=510 MW) of NHPC for the period 2008-09.

#### 7.6.2.2 Petitions for approval of provisional generation tariff in respect of the following new hydro power stations commissioned during the period 2009-14 were disposed of:

- i Chutak (4x11=44 MW) of NHPC
- ii Nimoo Bazgo (3x15=45 MW) of NHPC
- iii Uri-II (4x60 =240 MW) of NHPC

#### 7.6.2.3 Review petitions of the following hydro stations were disposed of:

- i Tehri HPP Stage-I (4x250=1000 MW) of THDC – Tariff for the period 22.6.2006 to 31.3.2009 was reviewed and revised.
- ii Nathpa Jhakri (6x 250 MW) of SJVNL –Tariff for the period 2004-09.

#### 7.6.2.4 Petitions pertaining to final /provisional generation tariff of the following hydro power stations were in progress/under consideration:

- i Tehri HPP Stg-I (4x250 MW) of THDC for the period of 2009-14.
- ii Teesta Low Dam Project Stage-III (4 x33 MW) of NHPC for the period 01.04.2013 to 31.03.2014.
- iii Nathpa Jhakri Project (6x 250 MW) of SJVNL for the period of 2009-14.
- iv Chutak HE Project (4x11 MW) of NHPC for the period of 29.11.2012 to 31.3.2014.
- v Chamera-III (3x77 MW) of NHPC for the period 1.7.2012 to 31.3.2014.
- vi Koteshwar HE Project (4x100 MW) of THDC for the period of 2011-14.
- vii Parbati-III HE Project (4x130 MW) of NHPC for the period of 16.4.2013 to 31.3.2014
- viii Karcham Wangtoo HE project (4x250=1000 MW)





**7.6.2.5 True up petitions were filed in respect of the following hydro stations for revision of tariff for the period 2009-14 based on actual capital expenditure (2009-12) & projections (2012-14):**

- i Tanakpur H.E. Station (3x31.4=94.20 MW) of NHPC.
- ii Dulhasti H.E. Station (3x130=390 MW) of NHPC.
- iii Chamera H.E. Station Stage -I (3x180=540 MW) of NHPC.
- iv Chamera H.E. Station Stage -II (3x100=300 MW) of NHPC
- v Dhualiganga Power Station (4x70 MW=280 MW) of NHPC.
- vi Loktak H.E. Station (3x35=105 MW) of NHPC.
- vii Baira Siul H.E. Station (3x60=180 MW) of NHPC.
- viii Rangit H.E. Station (3x20=60 MW) of NHPC.
- ix Salal H.E. Station (6x115=690 MW) of NHPC.
- x Uri-I H.E. Station (4x120=480 MW) of NHPC.
- xi Khandong H.E. Station (2x25=50 MW) of NEEPCO.

- xii Kopili H.E. Station (4x50=200 MW) of NEEPCO.

Out of above, the following were disposed of during the year.

- i Chamera H.E. Station Stage -I of NHPC.
- ii Dhualiganga Power Station of NHPC.
- iii Bairasiul H.E. Station of NHPC.
- iv Rangit H.E. Station of NHPC.
- v Salal H.E. Station of NHPC.
- vi Uri-I H.E. Station of NHPC.
- vii Dulhasti H.E. Station of NHPC.
- viii Loktak H.E. Station of NHPC.

**7.6.2.6 Miscellaneous Petitions in respect of the following hydro stations were filed before the Commission:**

- i Wage revision of SJVNL during 2005-06 to 2008-09
- ii Wage revision of THDC
- iii Plant availability factor of Tehri HPP Stage-I for the period 1.4.2010 to 31.3.2011
- iv Adjudication of dispute regarding supply of power from Rajghat hydro power station in Madhya Pradesh





- v Direction to UPPCL for payment of compensation to MP Trading Company Ltd. due to non-supply of power from Rihand & Matatila Hydel Power Stations
- vi Recovery of Energy Charge shortfall during the period 2009-12 for Ranganadi Hydro Power Station of NEEPCO.
- vii Petition in the matter of endangering the secure grid operation of Southern Region due to inadequate / non-performance of Restricted Governor Mode Operation (RGMO)/ Free Governor Mode Operation (FGMO)

Out of above, the following were disposed of during the year.

- i Wage revision of SJVNL during 2005-06 to 2008-09
- ii Wage revision of THDC
- iii Plant availability factor of Tehri HPP Stg-I for the period 1.4.2010 to 31.3.2011
- iv Adjudication of dispute regarding supply of power from Rajghat hydro power station in Madhya Pradesh
- v Direction to UPPCL for payment of compensation to MP trading Company Ltd. due to non-supply of power from Rihand & Matatila hydel power stations.

## 7.7 Miscellaneous Petitions: General

### 7.7.1 Petition filed by Association Of Power Producers (APP) (Petition No. 125/MP/2011)

Association Of Power Producers (APP) filed a Petition No. 125/MP/2011 alleging that conduct of NTPC Limited during October 2010 and 05.01.2011 in rushing to sign Power Purchase Agreements for supply of 37,000 MW of electricity amounted to abuse of its dominant position, thereby causing adverse effect on competition in electricity industry.

The Commission, vide order dated 26.4.2013, held that the PPAs signed by NTPC were within the framework and the time permitted under the Tariff Policy and therefore, no direction was called for under section 60 of the Act. The request of APP to refer the matter to the Competition Commission of India under section 21 of the Competition Act, 2002, for its opinion was also rejected.

### 7.7.2 Compensatory Tariff allowed to Coastal Gujarat Power Limited and Adani Power Limited

Coastal Gujarat Power Limited (CGPL), a subsidiary of Tata Power Company Ltd, has set up a 4000 MW Ultra Mega Power Project at Mundra (Mundra UMPP) based on imported coal while Adani Power Limited (APL), a subsidiary of Adani Enterprises Ltd, has set up a generating station, Mundra Power Project, with a total capacity of 4620 MW based on imported as well as domestic coal in the Special Economic Zone at Mundra in the State of Gujarat.

M/s CGPL and APL filed Petitions No. 159/MP/2012 and 155/MP/2012 respectively to evolve a mechanism to offset adverse impact on tariff quoted at the time of bid due to enactment of new coal pricing Regulations by Indonesian Government and change in circumstances for the allotment of domestic coal by GOI-CIL to APL.

The Commission after detailed deliberations in the order dated 21.2.2014 in Petition Nos. 159/MP/2012 and 155/MP/2012 allowed Compensatory Tariff.

The Commission has allowed the grant of relief in the form of compensatory tariff over and above the tariff agreed in the PPAs for a limited period till the event which occasioned such compensation exist while factoring in the profit earned from the Indonesian mines and should also be subject to periodic review by the parties to the PPAs so that the PPAs will be workable while ensuring supply of power to the consumers at competitive rates. The Commission directed that



Name of Stations	Past losses From SCOD or 1.4.2012 till 31.3.2013 (₹ in Crore)	Compensatory Tariff For 2013-14* (₹/kWh)	Remarks
Mundra UMPP of CGPL	329.45 (1.4.2012 to 31.3.2013)	0.5240	Compensatory Tariff per unit for 2013-14 are based on only illustrative calculation of the Commission
Mundra Power Project of APL			
i Gujarat PPA	420.24 (SCOD to 31.3.2014)	0.8506	
ii Haryana PPA	409.51 (SCOD to 31.3.2014)	0.0895	

\*Based on sample calculation

the following procedures would be followed for recovery of compensatory tariff:-

- (a) Provisional Compensatory tariff to be charged in the monthly bill and quarterly reconciliation provisional energy charges for a particular year would be calculated on the basis of the principles given in this order for calculating the compensatory tariff. The provisional tariff be calculated using the coal prices at the beginning of each financial year and used for monthly billing. The petitioner would submit quarterly statements of actual costs of coal within 30 days and reconcile.
- (b) The cost of coal each quarter, compensatory tariff vis-à-vis the billing already done with Provisional Energy charges and get settled the same as per payment mechanism agreed for monthly bills.

### 7.7.3 Guidelines for Commissioning Schedule of Hydro Electric Project

The Commission had invited comments in 2010 on the draft guidelines for Commissioning Schedule of Hydro Electric Projects not being State controlled or owned i.e. private sector projects. In the meanwhile in July 2011, the Government India, Ministry of Power vide Resolution No.23/22005-R&R(Vol- IV) dated

8.7.2011 amended the Tariff Policy and deleted the words "not being state controlled or owned" thus making applicable the provision earlier applicable only to private developers also to the State/Central PSUs. The Commission therefore, decided to revise the draft guidelines to make them applicable for CPSUs also.

## 7.8 Major Regulations issued in 2013-14

### 7.8.1 Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**7.8.1.1** The Commission vide notification dated February 21, 2014 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 to be effective from 1.4.2014.

**7.8.1.2** The Commission initiated the process of framing the Tariff Regulations in the year 2013-14 by writing to Central Electricity Authority (CEA) seeking recommendations on operational norms for the thermal and hydro generating stations. Parallely, the Commission also issued a *suo-motu* order on 7.6.2013 inviting detailed operational and performance data including operation and maintenance expenses from the regulated entities namely CPSUs, IPPs and other State Utilities and private sector projects in the specified formats, in respect of their generating stations and Inter-



State Transmission systems. The Commission also issued a detailed Approach Paper on 25th June, 2013 soliciting comments of stakeholders on the basis and assumptions to be considered while framing the new terms and conditions of Tariff Regulations. The Commission received comments from 77 stakeholders including the State Governments, State Electricity Regulatory Commissions (SERCs), Central Sector Utilities, State Sector Utilities, private sector utilities, Financial Institutions, other organizations, individual experts and interested persons.

**7.8.1.3** Draft of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 were issued on 6th of December, 2013 along with Explanatory Memorandum for inviting comments/suggestions/objections thereon. The Commission received comments /suggestions on the draft Regulations from 85 stakeholders. The Public Hearing on the draft Regulations was held in New Delhi on 15th and 16th January, 2014 to facilitate oral submissions by desirous stakeholders. The Commission had also published recommendations of CEA on operational norms on 16.1.2014 seeking comments/suggestions of the stakeholders.

**7.8.1.4** Regulation of tariff for generation and transmission at inter-state level is one of the important mandates for CERC which has, since inception opted for multi-year tariff principles for greater regulatory certainty. The Commission continues to regulate the tariff of generating stations and transmission systems of generating and transmission companies under its jurisdiction based on cost-plus, but performance linked, tariff principles. Capital cost is the basis for tariff determination as this is the cost incurred to install the generating plant which would give useful service for the life of the plant and in the process, the generator should get all the cost components and a reasonable return on the equity capital. Accordingly, the capital cost is allowed after prudence check. The operation of plant at the optimum performance level is extremely important to keep the tariff minimum and also to

utilise the fossil fuels/hydro water resource of the nation efficiently.

**7.8.1.5** The Commission, taking into consideration the overall scenario of power sector in the country and the challenges being faced by the sector, framed the Tariff Regulations, 2014 with the following broad objectives:

- ✧ Regulatory certainty.
- ✧ Simplification of tariff determination process.
- ✧ Fostering fresh Investments in the sector and achieving the desired projections for addition of capacity in the 12th Plan period.
- ✧ Promoting higher efficiency and optimization of cost of production and transmission of electricity.
- ✧ Balancing the interest of the consumers and reasonable recovery of cost by the generators and the investors.

**7.8.1.6** Following are the important features of the Regulations :

- i The base rate of return on equity kept at 15.5% so that investment in the sector is encouraged.
- ii To incentivise timely completion of projects, additional Return on Equity (RoE) of 0.50% would be available to projects which are commissioned within the specified timeline. However, RoE would be reduced by 1% if the generating station is found without RGMO/FGMO, data telemetry, communication system which is a functional requirement under the Indian Electricity Grid Code to support the grid so that the operating frequency remains within the specified frequency band.
- iii Return on Equity would be pre-tax which would be grossed up with the effective tax rate of the financial year or MAT rate if the company was



- paying MAT. The actual income tax on other income stream (i.e., income of non generation or non transmission business, as the case may be) would not be considered for the calculation of “effective tax rate”. Thus, the beneficiaries/consumers would bear the burden of income tax only on the income portion through Return on Equity only.
- iv Average depreciation rate kept at 5.28% for initial 12 years and thereafter, spreading the remaining depreciable value over the balance useful life of the assets to keep the tariff reasonable. Depreciation disallowed on account of lower availability of the station would not be allowed to be recovered at a later stage during the useful life and the extended life.
  - v The regulatory philosophy of CERC has been to provide incentives for efficiency gains and to periodically pass on the improvement to beneficiaries. The financial gains by a generating company on account of controllable parameters such as i) Station Heat Rate; ii) Secondary Fuel Oil Consumption; iii) Auxiliary Energy Consumption; and iv) Re-financing of Loan or the financial gains by a transmission licensee, on account of controllable parameter such as Re-financing of Loan would be shared between the generating company/ transmission licensee and the beneficiaries on monthly basis with annual reconciliation. Financial gains if any on account of Station Heat Rate, Secondary Fuel Oil Consumption and Auxiliary Energy Consumption would be shared in the ratio of 60:40 between generating station and beneficiary.
  - vi While the station heat rate , secondary oil consumption and auxiliary energy consumption norms have been modified for existing and new projects, the availability target for thermal power plants for recovery of fixed cost has been reduced to 83% from earlier 85% for first 3 years considering the coal shortage condition. However, incentive would be allowed if PLF is more than 85%.
  - vii For new units as well as units commissioned during 1.4.2009 to 31.3.2014, operating margin of only 4.5% would be permitted with respect to the design heat rate. The maximum ceiling design heat rate at sub- critical and super-critical temperatures and pressures have been specified in the regulations, to ensure that inefficient machines are not procured.
  - viii In view of shortage of domestic coal, flexibility for use of alternate source of fuel / imported coal has been allowed to the extent that the weighted average price of use of alternative source of fuel does not exceed 30% of the base price of coal or 20% of the energy charge rate based on the weighted average fuel price for the previous month, whichever is lower.

### **7.8.2 Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014**

**7.8.2.1** The Central Commission on 6th January , 2014 notified the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 which came into force from 17.02.2014. The objective of these regulations is to maintain grid discipline and grid security as envisaged under the Grid Code through the commercial mechanism for Deviation Settlement through drawal and injection of electricity by the users of the grid.



**7.8.2.2** The salient features of Deviation Settlement Mechanism Regulations are as follows:

- i The frequency range of operation has been reduced to 50.05 – 49.90 Hzs against earlier 50.20- 49.70 Hz.
- ii The maximum deviation charge has been reduced to ₹ 8.24/kWh at grid frequency of below 49.70 Hz from earlier ₹ 9.00/kWh at below 49.50 Hz.
- iii Limits on Deviation volume and consequences of crossing limits
  - a The over-drawals / under draws of electricity by any buyer during a time block shall not exceed 12% of its scheduled drawal or 150 MW, whichever is lower, when grid frequency is 49.70 Hz and above  
Provided that no over-drawal of electricity by any buyer shall be permissible when grid frequency is below 49.70 Hz.
  - b The under-injection / over-injection of electricity by a seller during a time-block shall not exceed 12% of the scheduled injection of such seller or 150 MW, whichever is lower when frequency is 49.70 Hz and above.

Provided that –

- ✧ no under injection of electricity by a seller shall be permissible when grid frequency is "below 49.70 Hz" and no over injection of electricity by a seller shall be permissible when grid frequency is 50.10 Hz and above.
- ✧ any infirm injection of power by a generating station prior to COD of a unit during testing and commissioning activities shall be exempted from the volume limit specified
- ✧ Additional Deviation Charge : In addition to Charges for Deviation as stipulated under Regulation 5 of these Regulations, graded Additional

Charge for Deviation shall be applicable for over-drawal or under-injection of electricity when grid frequency is below 49.70 Hz in accordance with the methodology specified in clause (8) of this regulation and the same shall be equivalent to 100% of the Charge for Deviation of 824.04 Paise/kWh corresponding to the grid frequency of below 49.70 Hz.

## 7.9 Renewable Energy

### **7.9.1 Order in the matter of Determination of Benchmark Capital Cost Norm for Solar PV and solar thermal power projects to be commissioned during FY 2013-14 (Suo-Motu Order 242/2012 dated 28.2.2013)**

The Commission determined the Benchmark Capital Cost Norm for Solar PV power projects for FY 2013-14 at ₹800 Lakh per MW.

The Commission determined the Benchmark Capital Cost Norm for Solar Thermal power projects for FY 2013-14 at ₹1200 Lakh per MW.

### **7.9.2 Determination of generic levelised generation tariff for the FY 2013-14 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012. Petition No. 243/SM/2012 (Suo Motu) Date of Order: 28th February, 2013**

The Commission notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012, (the RE Tariff Regulation) dated 6.2.2012. The RE Tariff Regulation provides for terms and conditions and the procedure for determination of tariff of the following categories of renewable energy generating stations:



- ✧ Wind Power Projects;
- ✧ Small Hydro Projects;
- ✧ Biomass Power Projects;
- ✧ Non-fossil fuel-based co-generation Plants;
- ✧ Solar Photo voltaic Power Projects;
- ✧ Solar Thermal Power Projects;
- ✧ Biomass gasifier based power projects;
- ✧ Biogas based power projects;

Clause (1) of Regulation 8 of the RETariff Regulations provided that 'the Commission shall determine the generic tariff on the basis of *suo-motu* petition at least six months in advance at the beginning of each year of the Control period for renewable energy technologies for which norms have been specified under the Regulations.' The Commission notified the RE Tariff Regulations on 6.2.2012 and subsequently issued one generic *suo-motu* tariff order, which were applicable for the renewable energy projects to be commissioned during first year of the control period (i.e. FY 2012-13).

The Commission, in due discharge of the mandate under Regulation 8(1) of RE Regulations determined the generic tariff of the RE projects for the second year of control period (i.e. FY

2013-14) vide order dated 28.2.2013. Details of tariffs are at **Annexure-VII**.

**7.9.3 Order on Determination of Fee and Charges payable under Regulation 11 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, Petition No. 67/SM/2013: Date of Order: 22.4.2013, Petition No. 230/SM/2013: Date of Order: 5.2.2014**

In accordance with the REC Regulations, the Commission vide its *suo-motu* order dated 21.9.2010 in Petition No. 230/2010 had determined fees and charges to be charged by the Central Agency for registration and issuance of certificate. These fees and charges were valid till 31.3.2013. The Commission vide Order dated 22.4.2013 directed that the fees and charges approved vide order dated 21.9.2010 in Petition No. 230/2010 (*suo-motu*) shall remain in force till 30.9.2013. Subsequently, the Commission, vide order dated 5.2.2014, after scrutiny of the Audited RECAccounts of the Central Agency, specified the fees and charges for registration and issuance of certificates as under:





- a The existing fees and charges for registration and issuance of certificates shall be continued till 31.3.2014.
- b The fees and charges other than those for issuance of certificates shall be continued as they are at present, even beyond 31.3.2014 until further orders.
- c Fees for issuance of certificate shall be reduced from the present level of ₹10 per certificate to ₹4 per certificate for a period of one year with effect from 1.4.2014.

## 7.10 Transmission:

### 7.10.1. Transmission Tariff:-

The Transmission system in the country has been growing at a rapid pace and the Commission handles voluminous work related to tariff as well as miscellaneous petitions related to connectivity, open access, sharing of transmission charges and Unscheduled Interchange (UI) and grid related issues.

The Commission issued several orders in petitions related to Inter-State Transmission System (ISTS) including provisional orders. Most of the tariff petitions filed by POWERGRID pertained to tariff period 2009-14 and several petitions were for determination of tariff of assets commissioned during 2013-14. There were also petitions in which dedicated transmission lines had become part of ISTS and petitions of such lines were also dealt with during 2013-14.

### 7.10.2. Monitoring and enforcement of Grid Discipline (by utilities):

#### 1) **Petition no. 167/SM/2012 against grid disturbance on 30.7.2012 and 31.7.2012: Order dated 22.2.2014**

The Northern Regional Grid failed on 30.7.2012 at about 2:30 hours and the Northern, Eastern and Northern-Eastern grids failed at

about 13:00 hours on 31.7.2012. The grid failures plunged several States into darkness and left the people to fend without electricity for hours together and affected communication, essential services, industry, economy and life of the people in a large way. In view of the magnitude and severity of the grid disturbance, the Commission took *suo-motu* action and directed the CEO, Power System Operation Corporation Limited (POSOCO) and CEO, Central Transmission Utility (CTU) to investigate into grid failures and submit a report to the Commission.

Based on the above findings in the report submitted by POSOCO, the Commission came to a *prima facie* view that the relevant regulations of the Commission namely, Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Central Electricity Regulatory Commission (Measures to relieve congestion in real time operation) Regulations, 2009 were not strictly complied with by various agencies. Finally, the Commission observed that the technical causes of grid disturbance on 30.7.2012 and 31.7.2012 have not been investigated in depth. The report of the Enquiry Committee constituted by the MoP was submitted hurriedly in a very short time span of 15 days. Further, detailed analysis of the incidence needed to be deliberated for taking proper lessons for future. All aspects of this type of large scale black outs had to be thoroughly examined, involving experts from all fields including academia. Therefore, the Commission directed National Power Committee (NPC) to constitute a task force consisting of representatives of CEA, Engg. division of CERC and others to conduct technical study in regard to Grid Stability covering pre-disturbance scenario, considering each contingency from 23-7-2012 to 31-7-2012, and impact of TTC violation on ER-WR and WR-NR corridors as well as simulation of cascade tripping after tripping of 400 Bina-Gwalior line. The Task Force were directed to submit the report to NPC within three months from the date of issue of the order, who shall thereafter submit the same to the Commission.





## 2) Petition no. 208/SM/2011 against non-compliance of IEGC, 2010

The Commission vide its order dated 1.12.2011 in Petition no. 208/SM/2011 had observed that the Automatic Demand Management Schemes (ADMS) as mandated by the Grid Code are either ineffective or are yet to be implemented in most of the States.

The Commission in its orders dated 19.12.2013 and 3.1.2014 in Petition No. 249/MP/2012, 250/MP/2012, 251/MP/2012 and 264/MP/2012 also directed all the SLDCs to implement ADMS in accordance with the provisions of the Grid Code and to comply with the directions of the Commission in order to restrict the over drawal from the grid.

## 3) Petition no. 221/MP/2012 by Northern Regional Load Despatch Centre

The Commission issued Order dated 23.12.2013 in the matter of providing adequate load shedding through automatic under frequency and  $df/dt$  relays in the state systems of Northern region and keeping them functional in terms of Regulation 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First amendment), Regulations 2012.

A similar petition (petition no. 263/MP/2012) was also filed by SRLDC seeking direction from the Commission to all the STUs/SLDCs in the Southern Region to ensure identifying and connecting the feeders with AUFR and  $df/dt$  relays apart from a host of other measures. The Commission disposed of petition no. 263/MP/2012 vide its order dated 19.12.2013 and directed all SR constituents to identify the additional feeders and install UFR and  $df/dt$  relays to ensure the relief as decided by SRPC from time to time and submit compliance report duly certified by SRLDC and SRPC of implementation of quantum of relief by AUFR and proper functioning of  $df/dt$  relays. Further, the Commission directed SLDCs to map these relays on the SCADA system for monitoring of

operation and relief by these UFR and  $df/dt$  relays.

## 4) Petition no. 220/MP/2012 filed by Power Grid Corporation of India Limited

The Commission issued Order dated 21.02.2014 in the matter of seeking direction for implementation of third party audit report on protection Scheme of Transmission System of Northern Region and Western Region.

Consequent to grid disturbance on 30.7.2012 and 31.7.2012 a meeting was convened by Minister of Power, Govt. of India with Chief Ministers/ Power Ministers of different States of the Northern Region. In the said meeting, various resolutions were adopted to ensure smooth and reliable grid operation including an independent third party audit of the protection systems. The protection audit was carried out by Central Power Research Institute (CPRI) in respect of 23 sub-stations in phase-I and 17 sub-stations in phase-II and audit was in progress in 40 sub-stations in phase-III and phase-IV.

The Commission considered the submissions of the petitioner, respondents, NRPC, WRPC, SRPC, ERPC and NERPC and the 'Third Party Protection Audit Report' conducted by CPRI. The Commission further directed Member Secretaries, Regional Power Committees to continue monitoring the protection related issues and bring to the notice of the Commission any instance of non-compliance of the Regulation 1.5 of the Grid Code in respect of the protection related issues considered in the instant petition.

## 5) Petition No. 129/MP/2012 filed by Power Grid Corporation of India Limited.

The Commission issued Order dated 19.11.2013 in the matter of Petition under Central Electricity Regulatory Commission (Grant of Regulatory Approval for Execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 read with Central Electricity Regulatory Commission



(Grant of Connectivity, Long Term Access and Medium term Open Access to Inter-State transmission system and related matters) Regulations, 2009 for grant of regulatory approval for execution of Unified Real Time Dynamic State Measurement (URTDSM).

The Commission agreed to the proposal of some constituents for funding for the scheme through PSDF. The projects should be funded through debt and equity in the ratio of 70:30. POWERGRID should contribute the equity and the debt portion should be funded from the PSDF. PGCIL should make an application before the Managing Committee of PSDF for reimbursement of funds equivalent to the loan amount. Since there was a possibility of time lag between making of the application by PGCIL to PSDF and actual reimbursement of the fund, PGCIL should arrange for loan for the matching amount, which should be repaid on receipt of the funds from PSDF. It was clarified that the execution of the scheme should not be affected in any way on account of the time taken for getting the funds from PSDF. The tariff of the URTDSM scheme would be worked out accordingly.

**6) Petition no. 265/MP/2012 by POWERGRID for seeking direction for**

**implementation of Grid Security Expert System (GSES) on all India basis**

The petitioner, Power Grid Corporation of India Limited filed the petition seeking approval for implementation of Grid Security Expert System (GSES) on all India basis consequent to Grid Disturbance on 30.7.2012 and 31.7.2012.

The Commission disposed of the instant petition directing the petitioner that the performance of Grid in regard to parameters envisaged to be controlled under GSES scheme should be monitored for six months before considering the scheme for implementation of GSES. The petitioner was directed to file performance of Grid after 6 months from the date of issue of the order indicating necessity of GSES, even after implementation of ADMS, SPS, AUFRs. If the situation warranted need for implementation of GSES, the petitioner was at liberty to approach the Commission along with technical details of defense mechanism equipment, comprehensive scheme of OPGW etc. in accordance with law.

**7.10.3 Enforcement of Open Access**

Open Access is one of the cornerstones





of the Electricity Act, 2003. The Commission has been entrusted with the functions to facilitate open access to inter-state transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-state transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008, which facilitate long term access, medium term open access and short term access to inter-state transmission system.

During the period 2013-14, the Commission has disposed petitions for granting of Open Access in inter-state transmission system.

**1) Petition no. 93/MP/2013 filed by DISCOMs of Andhra Pradesh and 96/MP/2013 filed by Corporate Power Limited (CPL), Nagpur**

The Commission issued Order dated 8.6.2013 in the matter of petition for directions upon the CTU for permitting flow of power through an alternate source instead of the identified source against the medium term open access already granted.

A similar issue of change of point of injection/drawl has been dealt by the Hon'ble Appellate Tribunal for Electricity in the judgment dated 31.3.2010 in Appeal No. 104/2009 in which it has been held that change of drawl/injection point shall call for surrender of access and the applicant needs to apply afresh for point to point transmission of power. The Commission vide its order dated 11.10.2013 disposed this petition without granting any relief to the petitioner.

**2) Petition No. 95/MP/2013 filed by Jai Prakash Power Ventures Ltd**

The Commission issued Order dated 19.11.2013 in the matter of fastening the petitioner with liability to pay the State

transmission charges and losses while availing short-term open access for collective transactions through power exchange.

The Commission after analyzing the different scenarios of load-flow study carried out by MPPTCL observed that the two transmission lines connecting the generating station to CTU and STU sub-stations carry almost equal flows. The scenario submitted by the respondent itself establishes the fact that both circuits of this dedicated line are almost equally used. The relative flow on STU and CTU line would depend on real time load generation balance and it cannot be a basis of application of transmission charges and losses.

It was further stated that the petitioner is a direct customer and not an embedded customer of State Transmission Unit (STU) network and where the customer is not an embedded customer, the contract path through intervening system of STU network cannot be identified i.e. the transmission system of STU doesn't act as intervening system in the present case.

A similar issue as raised by the petitioner in the present petition was considered by the Commission in Petition No. 189/MP/2012 involving Lanco Anpara Power Limited and the State Transmission Utility. The Commission finally disposed the petition stating that the petitioner is not liable to share the State transmission charges and losses for sale of power for the collective transactions through the power exchange by utilizing the inter-State transmission network of PGCIL or sale to any inter-State customer.

**3) Petition no. 179/MP/2013 filed by NTPC Limited**

The Commission issued Order dated 10.10.2013 in the matter of Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state transmission and related matters) and



CERC (Unscheduled interchanges and related matters) Regulations, 2009 seeking permission to allow extension of the period for injection of infirm power for testing including full load testing for Mauda STPP Unit # 2 (500 MW) Stage I, beyond six months from initial synchronization.

The petitioner is granted liberty to approach the Commission for seeking permission to inject infirm power before one month of completion of critical systems. The petitioner shall not inject infirm power into the grid without permission of the Commission. The petitioner is directed to furnish the details of all testing and commissioning activities to be undertaken with clear schedule up to COD of the generating station with the petition to be filed for injection of infirm power in near future.

#### **4) Other petitions disposed by the Commission for Open Access enforcement:**

Other petitions disposed by the Commission for Open Access enforcement during 2013-14 include 4/MP/2012 filed by Arti Steel Limited, 118/MP/2012 filed by Lanco Babandh Power Ltd, 140/MP/2012 filed by PTC India Limited, 315/2009 filed by Vendanta Aluminium Limited etc.

#### **7.10.4 Review Petitions**

##### **1) Review Petition No. 3/RP/2013 in Petition No. 179/SM/2012**

The Commission issued Order dated 24.10.2013 in matter of review of the Commission's order dated 14.3.2013 in Petition No. 179/SM/2012 for non-compliance of Commission's directions and the provisions of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Indian Grid Code) Regulations, 2010.

The Commission observed there are certain mitigating factors in favour of the Review Petitioners which could not be considered at the

time of passing the impugned order dated 14.3.2013. Considering all aspects, the Commission was inclined to waive the penalty amount imposed on the Review Petitioners. However, the Commission directed that the Review Petitioners shall faithfully comply with the provisions of the Grid Code and the directions of NRLDC for maintaining grid discipline. Any laxity on the part of the Review Petitioners in future would be viewed seriously and dealt with accordingly.

##### **2) Review Petition No. 27/RP/2012 in Petition No. 117/MP/2012:**

The Commission issued Order dated 18.9.2013 in Petition No. 27/RP/2013. This petition is related to the Commission's order dated 2.11.2012 in Petition No 117/MP/2012 filed by Neyveli Lignite Corporation Ltd. The Commission in its order dated 2.11.2012 in Petition No 117/MP/2012 had directed that the words "including drawl of power for commissioning activities" appearing in clause 6.2 of the detailed procedure be omitted since it was inconsistent with the Connectivity Regulations.

It was directed that drawal of start-up power under UI shall be permitted in respect of the generating stations which have been approved for direct connectivity to the ISTS by the CTU. While allowing drawal of start-up power, the concerned RLDC should satisfy itself that the power drawn is for the purpose of start-up only and not for the purpose of construction activities in the generating station which should be met by making arrangement with the concerned distribution company. The generator shall be obliged to furnish all necessary information called for by the RLDC while permitting start-up power. It is however clarified that the generators are not precluded from making alternative arrangement for start-up power through some form of open access. The Commission also directed the staff of the Commission to process the proposal for amendment of the Connectivity Regulations based on the above decision.



### 3) Review Petition No. 2/2013 in Petition No.43/MP/2012:

The Commission issued Order dated 10.10.2013 in Petition No.2/RP/2013.

In the original petition, the petitioner submitted that it was anticipating delay in the commissioning of Sorang HEP on account of geological surprises which were the *force majeure* events under the BPTA.

The Commission on consideration of the material available on record concluded that Sorang HEP was delayed on account of improper planning and execution of the works by the petitioner for which the respondent could not be made to suffer. The Commission by its order dated 31.1.2013 decided that the petitioner was liable to pay the transmission charges with effect from 1.4.2012, the date of commercial operation of Karcham Wangtoo-Abdullapur transmission line. The basis for the Commission's decision was that the petitioner vide its letter dated 7.7.2011 addressed to the respondent, had specifically asked for linking of the commencement of long-term access with the date of commercial operation of Karcham Wangtoo – Abdullapur transmission line.

After analyzing the document produced by the petitioner for maintainability of the review petition, the Commission found that the Review

Petition is not maintainable, as it does not fall within the parameters laid down under sub-rule (1) of Rule 1 of Order 47 of the Code of Civil Procedure.

## 7.11 Other Activities during the Year

### 7.11.1 Implementation & Encouragement of Official Language

The Central Electricity Regulatory Commission, during the year 2013-14, undertook several activities for implementation, promotion and encouragement of Official Language.

A Workshop was held on 3.5.2013 under the Chairmanship of Sh. Rajiv Bansal, Secretary. Officers from OL Division of Ministry of Power delivered talk on Official Language Policy.

A training programme on 'Computer Programming in Unicode (Hindi Font)' for the Officers / Officials of the Commission was held on 3-4 July, 2013. Experts from M/s E-Aryan Software Company Ltd. were invited to impart training on programming in Unicode to the participants. 'Hindi Fortnight' was held in the Commission from 16.9.2013 to 30.9.2013. During the 'Fortnight', competitions on Hindi Poetry, Knowledge in Hindi, Essay-writing were held for the Officers / Officials of the Commission. A special function was held on 30.9.2013 and Hon'ble Members of the Commission gave away prizes to the winners of the competitions.





Second Sub-Committee of the Parliamentary Committee on Official Language visited the Commission on 28.11.2013. During the visit, Hon'ble Members of Parliament appreciated the measures taken by the Commission for promotion of Official Language.

On 14.2.2014, a Workshop on 'Devnagri Script and Hindi Spellings' was conducted. Apart from the above, four quarterly meetings on Official Language were held on 26.6.2013, 6.9.2013, 24.12.2013 & 27.3.2014, wherein review of the progress made during each quarter of the year was discussed and plans for furthering use of Hindi in official transactions were drawn.

### 7.11.2 Central Advisory Committee (CAC):

In the year 2013-14, 18th meeting of Central Advisory Committee was held on 07th October, 2013 at New Delhi. The main agenda for the meeting was "Approach Paper on Terms and Conditions of Tariff Regulations 2014-19". The following issues were discussed:-

- ✧ Approach to Tariff Regulations for 2014-19 – Regulatory certainty and process simplification.
- ✧ Addressing issues arising out of fuel shortage.
- ✧ Benchmarking of Capital Cost and Standardization of Construction Period.

- ✧ Return on Equity (ROE) – Need for review.
- ✧ Operation and Maintenance (O&M) Cost – Need for review of principles.
- ✧ Working Capital Norms – Need for review.
- ✧ Operational norms – Need for review.
- ✧ Incentives – Need for review of principles.
- ✧ Alternate Tariff Design – Based on First Year Tariff with Indexation of Balance Life – feasibility of introduction of this model.

The issues highlighted were discussed in detail. The following views were expressed by the members of the CAC.

- ✧ Generators and lenders perceive high risk in power sector due to issues related to environment clearances, land acquisition, right of way, fuel and transmission constraints. It has become difficult for developers to seek lending for the projects. In view of this, some stakeholders suggested that the returns should not be lowered.
- ✧ As envisaged in the Tariff Policy, there is need to move towards RoCE approach leaving scope for financial engineering which would be in the larger interest of the sector.





- ✧ RoE should be linked to Bank rate as was done under the Sixth Schedule of the erstwhile Electricity (Supply) Act, 1948.
- ✧ Depreciation should take care of debt repayment but depreciation recovered over and above the debt repayment liability should be used for creation of new assets.
- ✧ There is a case for differential RoE for hydro projects because of difference in gestation period.
- ✧ IDC may be approved for uncontrollable parameters only and IDC on account of controllable parameters (for example, delay resulting from poor contract management) should be disallowed.
- ✧ There is a need to identify agencies to undertake prudence check of capital cost.
- ✧ Fuel Shortage: There is a need to define specific circumstances under which the availability norms for reimbursement of Fixed Cost can be lowered.
- ✧ The Commission should adopt less prescriptive and more normative approach so that efficient developers can be rewarded. Competitive environment should be created within tariff regime. There is no need to change norms for a plant where investment has already been made. CERC Regulations should reduce the discretionary powers of CERC itself. The competition issues should be brought before the CAC.
- ✧ RoCE is good for large investors because of their capability of raising debts. However, small investors prefer RoE approach over RoCE.
- ✧ Reactive power injection and primary response capabilities by generators should be encouraged.
- ✧ Availability norms should be reviewed in view of fuel shortages. Normative SHR should be very close to design heat rate and incentive structure should be built to induce the generators to reach to the level of design heat rate.
- ✧ It was also suggested that in a condition where the demand is low, the economic principles would require price cuts to trigger demand. Hence, RoE should be rolled back to 14%. Need for review of useful life of projects was also reiterated.
- ✧ It was suggested that there was no need to make drastic changes in the existing regulations. Controllable and Un-controllable factors should be defined.
- ✧ Tariff should be determined based on the actual cost and benchmark cost should be considered for reference purpose. Norms for Special allowance, GFA and RoE should be continued. There should be incentive for peak hour supply.
- ✧ O&M for hydro projects should be based on actual O&M cost. Rate of secondary energy rate should be equal to primary energy rate. Benchmarking of capital cost should not be adopted for hydro projects.
- ✧ Continuity of principles should be there for greater regulatory certainty for existing investment. RoE must be fixed considering the interest of the investors.
- ✧ Concerns were raised that the distribution utilities are resorting to load shedding instead of buying power for the consumers. This is costing more to the consumers as they are made to pay high cost for diesel generators as back up supply.
- ✧ Approach Paper should quantify the impact of various scenarios proposed in the paper. Review of past MYT should be undertaken and approach paper should be backed up by data analysis.
- ✧ Norms for R&M should also be

prescribed. The regulations should be based more and more on indexation. Alternative tariff design deliberated in the approach paper should also be considered.

- ✧ Implementation of FGMO/ Communication system etc should be linked to Fixed Cost recovery. Allocation of transmission corridor for power exchanges should be made. It was also viewed that the power exchanges must be ready to bear the cost for allocation of transmission corridor.

### 7.11.3 Activities of Forum of Regulators (FOR)

Forum of Regulators (FOR) has been constituted by Central Government in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the

Forum. CERC provides secretariat service to FOR.

Four meetings of Forum of Regulators were held during 2013-14 in which various issues were discussed and recommendations were made. The Forum of Regulators completed the following studies in year 2013-14:

- i Study on Introducing Competition in Retail Electricity Supply in India.
- ii Study on Model State Electricity Distribution Management Responsibility Bill.
- iii Study on Assessment to component wise AT&C Losses.
- iv Study on Impact Assessment of Plan Assistance to the Forum of Regulators by the Ministry of Power during the 11th Plan Period

"FOR" also conducts training programmes for the officers of Regulatory Commission on various issues of power sector. In year 2013-14, the following training programmes were conducted:







1.	Orientation Programme for Chairpersons/Members of Electricity Regulatory Commissions (ERCs)	IIM-Ahmedabad with international visit to USA	08th-12th July, 2013
2.	6th Capacity Building Training Programme for Officers of Electricity Regulatory Commissions on various facets of Regulatory Issues in Power Sector	IIT-Kanpur with international visit to Bangkok	09th-14th February, 2014
3.	Training Programme on "Protection of Consumer Interest for officers of CGRF & Ombudsman"	NPTI, Faridabad	26th – 27th February, 2014

#### 7.11.4 Activities of Forum of Indian Regulators (FOIR)

The Commission also provides secretariat services to the Forum of Indian Regulators (FOIR) which consists of not only Chairpersons but also Members of Electricity Regulatory Commissions and other Regulatory Authorities like TAMP, PNGRB, CCI, AERA. FOIR was conceived originally as a platform for sharing of experiences by the regulatory authorities of various infrastructure sectors in India. FOIR conducted a workshop/research conference in which issues such as Generation Capacity Additions in Electricity Sector in India, Development of Transmission system in India, Energy turnaround and consequences for conventional power stations were discussed. Based on the recommendations of FOIR report on "Assessing the Capacity Building Requirement of Regulatory Staff", Forum prepared a concept paper on setting up a Regulatory Research institute (RRI). The Forum is presently in the process of setting up the RRI.

#### 7.11.5 Activities of South Asia Forum for Infrastructure Regulation (SAFIR)

SAFIR is an international forum established in 1999 with the support of World Bank as a network of infrastructure regulators of the region (belonging to Bangladesh, Bhutan, India, Nepal, Pakistan and Sri Lanka), and connected international institutions and individuals that are active in the field. There are four categories of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory bodies. Its objectives are to stimulate

research, provide a databank relating to regulatory reform processes and experiences, undertake beneficial exchange of knowledge and expertise and set the trend of rapid implementation of global best practices. In the year 2013-14, SAFIR organized a Core Course on Infrastructure Regulation & Reforms at Bangladesh. CERC provides secretariat services to SAFIR. Ms. Pushpa Wellappili, Acting Chairperson, Public Utilities Commission of Sri Lanka (PUCSL) was selected as Chair of SAFIR in January, 2014. During the year 2013-14, 20th Steering Committee Meeting of SAFIR was held during 28th - 30th January, 2014 at Colombo, Sri Lanka.

#### 7.11.6 Seminar/Conferences/Training/Exchange Programs

The details of Seminar / Conferences / Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in **Annexure -VIII** and **Annexure-IX**.

#### 7.12 Advice to Government of India

The Commission tendered statutory advice under section 79(2) of the Electricity Act, 2003 to the Government of India on the following issue:

##### **Impact of Tariff on the concluded PPAs due to domestic coal availability:**

The Central Commission, in response to request made by Ministry of Power for advice on the Impact of Tariff on the concluded PPAs due to



domestic coal availability, tendered its advice vide letter dated 20.5.2013.

The Commission considered the matter and advised the Ministry of Power to consider the following observations.

- ✧ The proposal to make CIL supply imported coal on cost plus basis to all power projects commissioned during 1.4.2009-31.3.2015 necessitates modification of FSAs between CIL and the power producers through supplementary agreements.
- ✧ The bidding guidelines under Section 63 of the Electricity Act, 2003 require to be modified suitably to enlarge the scope of regulatory intervention to take care of such situations arising from 'change in policy of the Sovereign Government'.
- ✧ Suitable amendments may be carried out in the National Electricity Policy and Tariff Policy providing for intervention by the Appropriate Commission to take care of situations which have arisen and have been referred by the Ministry of Power.

# **8**

**Notifications issued during  
2013-14**





## 8. Notifications issued during year 2013-14

S. No.	Notification No.	Date of Publication in Gazette	Regulations
1.	94	03.04.2013	Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (First Amendment) Regulations, 2013.
2.	99	05.04.2013	Notification of Annual Escalation Rates for Bid Evaluation (for bid opening up to 30.09.2013) in pursuance of Clause 5.6 (vi) of Ministry of Power (MoP) Notification dated 19.01.2005 (as amended from time to time) on Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licencees.
3.	185	05.07.2013	Amendment to notification dated 01.04.2013 (Notification No. 99 dated 05.04.2013) regarding POC rates and transmission losses for the period 01.07.2013 to 30.09.2013.
4.	192	11.07.2013	Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013.
5.	225	29.08.2013	Corrigendum of Notification No. L-1/44/2010-CERC dated 24.11.2011 (Gazette Sl. No. 229 dated 25.11.2011).
6.	230	03.09.2013	Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2013.
7.	237	11.09.2013	Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Second Amendment) Regulations, 2013.
8.	272	17.10.2013	Notification of Annual Escalation Rates for Bid Evaluation (for bid opening up to 31.03.2014) in pursuance of Clause 3.3.13 (a) of the Standard Request for Proposal (RFP), and Schedule 7 of the Standard Transmission Service Agreement (TSA) documents of "Tariff based Competitive-bidding Guidelines for Transmission Service (as amended up to 10 <sup>th</sup> October 2008)"
9.	273	17.10.2013	Notification of Annual Escalation Rates for Bid Evaluation (for bid opening up to 31.03.2014) in pursuance of Clause 5.6 (vi) of Ministry of Power (MoP) Notification dated 19.01.2005 (as amended from time to time) on Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licencees.



10.	291	14.11.2013	Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013
11.	06	07.01.2014	Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014.
12.	08	07.01.2014	Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2014.
13.	12	09.01.2014	Amendment to notification dated 07.10.2013 (Notification No. 273 dated 17.10.2013) regarding POC rates and transmission losses for the period 01.01.2014 to 31.03.2014.
14.	57	17.02.2014	Corrigendum of Notification No. L-1/132/2013-CERC dated 06.01.2014 (Gazette Sl. No. 06 dated 07.01.2014).
15.	64	21.02.2014	Corrigendum of Notification No. L-1/18/2010-CERC dated 06.01.2014 (Gazette Sl. No. 08 dated 07.01.2014).
16.	83	12.03.2014	Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for a period of five years for the period from 01.04.2014 to 31.03.2019.
17.	92	21.03.2014	Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2014.

# 9

## **Agenda for 2014-15**







## 9. Agenda for 2014-15

- ✧ Refinement of Point of Connection Transmission Tariff
- ✧ Amendment to Regulations on Connectivity, Long Term Access (LTA), Medium Term Open Access (MTOA)
- ✧ Refinement of REC Framework
- ✧ Concept Note on Intra-Day Products
- ✧ Introduction of Ancillary Services



# **10**

## **Annual Statement of Accounts**





## 10. Annual Statement of Accounts

During the year 2013-14, ₹ 31.70 crore were released from CERC Fund (maintained under the Public Account of India) by the Ministry of Power. Unspent balance of ₹ 4.50 crore of 2012-13 was carried forward to 2013-14. Of this,

a sum of ₹ 26.22 crore was utilized during the year and the balance of ₹ 9.98 crore remained unutilized at the end of the year, i.e. 31.3.2014, has been carried forward to 2014-15. The details are placed at **Annexure-X**.





## **Human Resources of the Commission**







## II. Human Resources of the Commission

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system

and other related skills. The Organisation Chart is provided at **Annexure-XI**. In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

Sanctioned / Filled / Vacant posts in the Commission				
S. No.	Name of the Post	No. of Posts sanctioned	No. of Posts Filled	Vacant Posts
1.	Secretary	1	-	1
2.	Chief	4	3	1
3.	Joint Chief	5	5	-
4.	Deputy Chief	13	11	2
5.	Integrated Financial Advisor	1	-	1
6.	Assistant Chief	16	11	5
7.	Bench Officer	2	1	1
8.	Assistant Secretary	2	1	1
9.	Pay & Accounts Officer/Sr. Accounts officer	2	2	-
10.	Principal Private Secretary	4	4	-
11.	Private Secretary	5	4	1
12.	Assistant	6	6	-
13.	Junior Hindi Translator	1	-	1
14.	Personal Assistant	7	2	5
15.	Stenographer	3	1	2
16.	Hindi Typist (LDC)	1	-	1
17.	Receptionist -cum - Telephone Operator	1	-	1
18.	Senior Peon/Daftry	2	2	-
19.	Peon	2	-	2
20.	Driver	4	4	-
	Total	82	57	25



Recruitment During 2013-14		
S. No.	Name of the Post	No. of posts filled
1.	Chief	1
2.	Joint Chief	2
3.	Deputy Chief	4
4.	Assistant Secretary	1
5.	Bench Officer	1
	Total	9

# **ANNEXURES**



**Annexure-I**
**Status of the Petitions filed before CERC  
(1.4.2013 to 31.3.2014)**

Carried forward from last year 2012-2013	No. of Petitions received during 2013-2014	Total	Disposed of	Pending as on 31.3.2014
426	269	695	330	365

**Disposed of petitions from 1.4.2013 to 31.3.2014**

S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
1	24/TT/2011	15/02/2011	PGCIL	Approval under regulation -86 for transmission tariff for Assets of (I) 400/220 kV Solapur S/S with 63 MVAR Bus Reactor along with Bays of LILO of Solapur - Karad, 2x 50 MVAR Reactors in Kolhapur Bays as Switchable Reactors (DOCO : 01.02.2011) (II) 400/220 kV ICT I at Solapur S/S along with Bays (DOCO : 01.02.2011) & Combined Assets of 400/220 kV ICT I AND ICT II at Solapur along with associated bays (Anti DOCO : 01.03.2011) ( Notional DOCO : 01.03.2011) under WRSS - II , Set B Scheme of Western Region for tariff block 2009-14 period.	02/04/2013
2	12/RP/2012	14/06/2012	NTPC Limited	Review of the tariff Order dated 20.04.2012 (Petition No-239/2009) for Anta Gas Power Station (419.33 MW) from 01.04.2009 to 31.03.2014.	02/04/2013
3	17/RP/2012	05/07/2012	NTPC Limited	Review of the Order dated 25.05.2012 in Petition No 279/2009 for Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW) for the period 01.04.2009 to 31.03.2014.	02/04/2013
4	145/2009	30/11/2010	PGCIL	Approval of transmission tariff for Korba Transmission System in Western Region for the period from 1.4.2009 to 31.3.2014	03/04/2013
5	008/2010	12/01/2010	PGCIL	Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for Up-gradation of transfer capacity of Talcher-Kolar HVDC Bi-pole from 1.8.2007 to 31.3.2009 in Southern Region.	04/04/2013
6	16/RP/2012	05/07/2012	NTPC Limited	Approval of tariff of Korba Super Thermal Power Station Stage-III (500 MW) for the period from the date of Commercial operation to 31.03.2014.	09/04/2013
7	98/TT/2011	01/04/2011	PGCIL	Approval under regulation -86 of CERC (Conduct of Business ) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 1999, for Transmission Tariff for the period 2009-14 for 400 kV D/C Maithon-	10/04/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
8	254/RC/2012	29/11/2012	Essar Electric Power Development Corporation Limited	Mejia Transmission Line (Anticipated DOCO : 01.05.2011) associated with supplementary Transmission System under DVC and Maithon right bank project in Eastern Region from anticipated DOCO to 31.03.2014  Seeking prior approval of the Commission to trade power more than 120% in a year pursuant to Second Proviso to Regulate No. 7 (b) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.	10/04/2013
9	002/MP/2013	07/01/2013	Chhatisgarh Surguja Power Limited	Application under Para 5.16 of the Guidelines for determination of Tariff by Bidding Process for procurement of Power by Distribution Licensees issued by the Ministry of Power, Government of India, vide notification No.23/11/2004-R&R (Vol.-II) dated 19.01.2005 (as amended by amendments dated 30.03.2006/18.08.2006/27.09.2007/27.03.2009 and 21.07.2010 (hereinafter the Guidelines issued under Section 63 of the Electricity Act, 2003.	10/04/2013
10	96/TT/2011	31/03/2011	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff from Anticipated DOCO : 01.07.2011 to 31.03.2014 for Asset- 1 : LILO of Nalagarh - Kaithal Line at Patiala along with associated bays and 125 MVAR Bus Reactor at Patiala and Asset- 2 : 400/220 kv 500 MVA ICTs both at Patiala and Malerkotla S/S along with bays under Northern Region Strengthening Scheme - XIV (NRSS- XIV) of Northern Region , for tariff block 2009-14 period in Northern Region.	10/04/2013
11	23/RP/2012	07/08/2012	NTPC Limited	Review Petition against Order dated 15.06.2012 passed by Honorable Commission in Petition No 228 of 2009 in the matter of approval of tariff of Talcher Super Thermal Power Station Stage-I (1000MW) for the period 01.04.2009 to 31.03.2014	15/04/2013
12	250/2010	09/09/2010	THDC	Tariff Petition for Final Tariff of Tehri HPP Stage -I (1000MW)	16/04/2013
13	318/2010	06/12/2010	TPGL	Determination of transmission tariff of 400 kV D/C transmission line from SUGEN to a point near Gandhar for LILO of one circuit of existing Gandhar - Dehgam 400 kV D/C line for the period from 1.4.2010 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009	22/04/2013
14	7/TT/2011	14/01/2011	PGCIL	Determination of Transmission Tariff for the tariff block 2009-14 for (i) Combined assets of (ASSET - I) 220/132 Kv , 100 MVA ICT -II at Sitarganj along with associated bays (DOCO 01.08.2009) and (ASSET - ii) 220/132 Kv ,	22/04/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
15	137/MP/2011	04/06/2011	NTPC	100 MVA ICT- I at Pithoragarh alongwith associated bays (DOCO -01.12.2010) and (ii) (ASSET -IV) LILO of one ckt of Dhauliganga - Bareilly at Pithoragarh with associated bays (DOCO - 01.08.2010) Under System Strengthening Scheme in Uttaranchal in Northern Region.  Petition under section 79 (1) (f) of the Electricity Act, 2003 for recovery of ` 6.45 Crores along with interest thereon related to recovery of Fixed Charges on account of Regulation of supply of Power in the month of October, 1998.	22/04/2013
16	279/2010	26/10/2010	DVC	Approval for Determination of Tariff of Mejia Extension Unit-4 during the period 1.4.2006 to 31.03.2009	22/04/2013
17	22/RP/2012	25/07/2012	NTPC Limited	Review of Order dated 07.06.2012 in Petition No 261/2009 passed by the Honorable Commission determining the tariff for Rihand Super Thermal Power Station Stage-I (1000 MW) for the period 1.04.2009 to 31.03.2014	22/04/2013
18	067/SM/2013	03/04/2013	Suo-Motu	Extension of validity of the Commissions Suo-Motu Order dated 21.09.2010.	22/04/2013
19	33/TT/2011	28/02/2011	PGCIL	Approval under regulation - 86 for determination of transmission tariff for 40 % FSC on Allahabad Mainpuri 400 kV D/C line at Mainpuri (Anticipated DOCO: 01.02.2011) under Transmission System Associated with Northern Region System Strengthening Scheme - II in Northern Region.	25/04/2013
20	125/MP/2011	11/05/2011	Association of Power Producers	Conduct of NTPC Limited during October 2010 and 05.01.2011 in rushing to sign Power Purchase Agreements for supply of 37000 MW of electricity abusing its dominant position, thereby causing adverse effect on competition in electricity industry.	26/04/2013
21	13/RP/2011	05/08/2011	APPGCL	Review of order dated 28.6.2011 in petition no. 09/MP/2011.	29/04/2013
22	15/RP/2012	02/07/2012	NTPC Limited	Petition under Section 94 of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 23.05.2012 passed by the Honorable Commission determining tariff of Auraiya Gas Power Station (663.36 MW) for the period from 01.04.2009 to 31.03.2014.	29/04/2013
23	56/TT/2011	03/07/2011	PGCIL	Petition for determination of Transmission Tariff for the Asset of WRSS-VITS (Notional DOCO:01.04.2011) in WR Region for tariff block 2009-14 Period.	30/04/2013
24	192/TDL/2012	03/09/2012	Newfields Advertising Private limited	Application for group of interstate electricity trading license in electricity.	30/04/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
25	160/TT/2011	13/07/2011	PGCIL	Determination of transmission tariff for the period 2009-14 for assets under ERSS-II in Eastern Region for tariff block 2009-14 period	30/04/2013
26	153/MP/2012	22/06/2012	PPN Power Generating Company Private Limited	Petition Under Section 79 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with CERC (Grant of Connectivity, Longterm Access and Medium-Term open access in Inter-State Transmission and Related Matters) Regulation, 2009	30/04/2013
27	180/Suo-Motu	28/08/2012	Suo-Motu	Non-Compliance of the directions and the provisions of /2012 the Act and Grid Code. (Action u/s 142 of the Act against the officers in charge of STUs/SLDCs-(Punjab)	30/04/2013
28	196/MP/2011	17/10/2011	PGCIL	Application under Regulation 20 "Power to Relax" read with Regulation 21 (2) of CERC (Sharing of Inter- State Transmission Charges & Losses), Regulations 2010 read with Regulation 111 of CERC (Conduct of Business) Regulations 1999 in the matter of Billing Collection and Disbursement of transmission charges activity entrusted to the applicant.	01/05/2013
29	21/RP/2012	23/07/2012	NTPC Limited	Review of the Order dated 14.06.2012 in petition no. 224/2009 for Dadri Gas Power station (829.78 MW) from 01.04.2009 to 31.3.2014	01/05/2013
30	161/MP/2012	17/07/2012	L.H.Sugar Factory Limited	Petition Under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 14 of CERC (Terms and Conditions for Recognition and issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010.	01/05/2013
31	162/MP/2012	22/07/2012	Shri Someshwar Sahakari Karkhana Limited	Petition under Section 79 (1) (K) of the Electricity Act, 2003, read with Regulations 3(4), 14 and 15 of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010	01/05/2013
32	164/MP/2012	24/07/2012	Triveni Engineering & Industries limited	Petition under section 79 (1) (k) of the Electricity Act, 2003 read with Regulations 3(4), 14 and 15 of CERC (Terms and Conditions for recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.	01/05/2013
33	165/MP/2012	26/07/2012	M/S BMM Ispat Limited	Memorandum of Petition under section 79 (1) © of the Electricity Act, 2003 and Regulation 26 of the Central Electricity Regulatory Commission (Open access in Inter- State Transmission) Regulations, 2008 read with Regulation 27 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999	01/05/2013
34	301/2009	07/12/2009	BSAL	Petition under Sections 11, 12, 76 and 94 of the Electricity Act, 2003	02/05/2013





S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
35	105/TT/2011	08/04/2011	PGCIL	Approval under regulation - 86 for transmission tariff for asset I : 400 kV D/C Mundra - Bachchau (Triple Snowbird) Transmission line along with associated bays at Bachchau Substation (Extension) (Ant.DOCO : 01.06.2011), Asset II : New 400/220 kV Bachchau Substation (Gujarat) and 1*63 MVAR Bus Reactor at Bachchau Substation (New) along with associated bays (Ant.DOCO:01.06.2011), Asset III : 400/220 kV ICT - I at Bachchau Substation along with associated 400 kV and 220 kV lines bays (Ant.DOCO:01.06.2011) ,Asset IV : Combined asset of 400/220 kV ICT - I at Bachchau Substation along with associated 400 Kv ICT - I and 220 kV bays (Ant.DOCO :01.06.2011) and 400/220kV ICT - 2 at Bachchau Substation along with associated 400 kV and 220kV bays (Ant.DOCO :01.07.2011)(Notional DOCO :01.07.2011) under ATS for Mundra( 4000MW) UMPP for the period from DOCO to 31.03.2014	02/05/2013
36	024/MP/2013	25/02/2013	NTPC Limited.	Petition under CERC (Grant of Connectivity, Long-term Access and Medium- term Open Access in inter-state transmission and related matters) Regulations, 2009 read with Regulations 24, 111, 114 & 115 of the CERC (conduct of Business) Regulations 1999.	02/05/2013
37	19/RP/2012	16/07/2012	NTPC Limited	Review Petition against Order dated 23.05.2012 passes by Honorable Commission in Petition No.245/2009 in the matter of approval of tariff of Kahalgaon Super Thermal Power Station Stage-I (840 MW) for the period 1.4.2009 to 31.3.2014. 03/05/2013	
38	47/MP/2012	12/03/2012	Eastern Regional Load Despatch Centre	Enforcing adequate frequent response from all the control areas in the Indian grid through availability of primary response from all generating stations in the grid In terms of regulation 5.2 of IEGC read with regulation 24 and 111 of CERC (Conduct of Business) Regulation 1999	03/05/2013
39	049/MP/2012	16/03/2012	Northern Regional Load Despatch Centre	Petition under Regulation 5.2 of Indian Electricity Grid Code, 2010 read with Regulation 24 & 111 of CERC (Conduct of Business) Regulations, 1999 for enforcing adequate frequency response from all the control areas in the Northern Regional Grid through availability of primary response from all generating stations in the grid.	03/05/2013
40	050/MP/2012	16/03/2012	North Eastern Regional Load Despatch Centre	Enforcing adequate frequency response from all the control areas in the Indian grid through availability of primary response from all generating stations in the North Eastern Regional Grid.	03/05/2013
41	051/MP/2012	16/03/2012	Western Regional Load Despatch Centre	Enforcing adequate frequency response from all the control areas in the Indian grid through availability of primary response from all generating stations in the Grid.	03/05/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
42	052/MP/2012	16/03/2012	Southern Regional Load Despatch Centre	Enforcing adequate frequency response from all the control areas in the Indian grid through availability of primary response from all generating stations in the Grid - Submission of Petition.	03/05/2013
43	260/MP/2012	10/12/2012	Power Grid Corporation of India Limited	Approval under Regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009, "Power to Relax" for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Wagoora Sub-Station for the year 2011-12 in Northern Region.	06/05/2013
44	211/MP/2012	11/09/2012	Simran Wind Project Private Limited & Others.	Petition under section 66, 79 and other applicable provisions of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.	07/05/2013
45	272/2010	12/10/2010	DVC	Petition under section 79 (1)(a) of the Electricity act, 2003 read with the applicable provisions of CERC (Terms and conditions of tariff) Regulations, 2004 for determination of deferred elements of tariff for the period 1.4.2006 to 31.3.2010.	08/05/2013
46	122/2012	10/04/2012	PGCIL	Application for adoption of transmission charges under Section 63 of the Electricity Act, 2003 for Nagapattinam -Madhugiri Transmission Company Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited) to establish transmission system associated with IPPs of Nagapattinam/ Cuddalore Area: Package-A.	09/05/2013
47	10/RP/2012	12/05/2012	Moser Baer Clean Energy Limited	Petition for seeking review of Order on Petition No 35/2012 (Suo-Motu) dated 27.03.2012 on determination of generic liveliest generation tariff under regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy sources) Regulations, 2012.	09/05/2013
48	002/2011	06/01/2011	PGCIL	Approval of DOCO under regulation -3 (12)(c) of CERC (Terms and Conditions of Tariff) Regulations 2009 and Regulation -24 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff from proposed DOCO to 31.03.2014 for Koldam - Nalagarh 400 kV D/C (Quad) line along with bays at Nalagarh Sub Station under Transmission system associated with Koldam Hydro - Electric Project for tariff block 2009-14 period in Northern Region.	09/05/2013
49	021/RP/2011	30/08/2011	LANCO Kondapalli Power Ltd.	Review of Order dated 22.06.2011 and 29.06.2011 passed by the Commission in Proceeding No.L-1/44/2010-CERC for rectification of computation errors committed by the Implementing agency in relation to	09/05/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
50	57/TT/2011	06/05/2011	PGCIL	computation of zonal POC charges for generation nodes in Andhra Pradesh and erroneous computation of POC Charges by the NLDC by acting in contravention of the provision of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulation 2010. Petition for determination of transmission tariff for combined assets of Koldam - Nalagarh 400 kV D/C (Quad) Line along with bays at Nalagarh S/S (Proposed DOCO 01.04.2010) and Bays at Ludhiana (Anti.DOCO 01.03.2011) under Transmission system associated with Koldam Hydro -electric Project for tariff block 2009-14 period in NR.	09/05/2013
51	103/TT/2011	06/04/2011	PGCIL	Petition for approval of Combined Transmission Tariff for Asset - I ( 400 kV D/C Raigarh - Raipur TL along with associated bays) Asset - II ( 400 kV D/C Ranchi - Rourkela TL along with associated bays ) Asset - III (400 kV D/C Rourkela - Raigarh TL Along with Associated bays and 40 % Fixed Series Compensation (FSC) along with 5-15 % Thyristor Controlled Series Capacitor (TCSC) . on both the circuits of Raigarh - Raipur 400 kV D/C Line at Raipur end under East - West Transmission Corridor Strengthening Scheme for tariff block 2009-14.	09/05/2013
52	147/TT/2011	14/07/2011	PGCIL	Petition for determination of Transmission Tariff from Projected Notional DOCO :01.10.2011 TO 31.03.214 for combined Elements of 315 MVA 400 kV /220kV ICT-I (DOCO :01.07.2010) & ICT -II (Projected DOCO :01.10.2011) at GIS Substation at Gurgaon (NEW) along with associated bays under Transmission System associated with Northern Region System Strengthening Scheme VI (NRSS-VI) for tariff block 2009-14 period in Northern Region.	09/05/2013
53	150/TT/2011	22/06/2011	PGCIL	Petition for determination of transmission tariff for Combined elements of Baripada - Chandaka (Mendhasal) (Gridco) 400 kV D/C Line and 400 kV D/C Jamshedpur - Baripada Line associated bays under ERSS-I in Eastern Region from Notional ant.DOCO (01.08.11) to 31.03.2014	09/05/2013
54	169/MP/2011	11/08/2011	North Karanpura Transmission Co.Ltd.	Petition under section 79(i) (c) and (f) of the Electricity Act, 2003.	09/05/2013
55	170/MP/2011	11/08/2011	Talcher -II Transmission Co.Ltd.	Petition under section 79(i) (c) and (f) of the Electricity Act, 2003.	09/05/2013
56	2/RP/2012	17/01/2012	Noida Power Company	Petition for review of Order dated 28.11.2011 passed in Miscellaneous Petition No. 126/MP/2011 titled as Noida Power Company limited Vs UP Power transmission Corporation Limited (UPPTCL) and Others.	09/05/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
57	007/RP/2012	22/03/2012	PGCIL	Review of order dated 11.01.2012 passed in petition no.36/2010 for tariff period 2009-14 in respect of assets commissioned on 01.08.2009 / 01.09.2009 under ATS of NLC-II Expansion Project in SR under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC ( Conduct of Business) Regulations, 1999.	09/05/2013
58	203/TT/2012	29/08/2012	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulation 1999 and CERC (Terms & Condition of tariff) Regulations 2009 from Actual DOCO to 31.03.2014 for 400 KV 80 MVAR Bus Reactor at Neemrana S/S (Actual DOCO:01.04.12) under the Transmission System associated with Northern Region System Strengthening Scheme-XV (NRSS-XV), for tariff block 2009-14 period in Northern Region.	09/05/2013
59	204/TT/2012	29/08/2012	PGCIL	Approval under regulation-86 for Transmission tariff for 315 MVA, 400/220/33 KV 3-Phase Spare ICT at Raipur SS (DOCO :01.07.2012), 315 MVA, 440/220/33 KV 3-phase Spare ICT at Pune SS (DOCO:01.07.2012) & 420, 80MVAR 3ph Spare shunt reactor at wardha SS (DOCO:01.08.2012) under Provision of Spare ICT s and Reactor for Western Region from DOCO to 31.03.2014	09/05/2013
60	248/GT/2012	02/04/2012	NHDC Limited.	Approval of Generation Tariff for Omkareshwar Project U/C 79 (1) of the CERC (Conduct of Business), Regulations 1999 and Section 79 (1) (A) of the electricity Act, 2003 for the period from 01.04.2009 to 31.03.2014 as per CERC Regulation 2009.	09/05/2013
61	14/2011	07/02/2011	RRVPNL	Gamming by M/s Gujrat Fluorochemicals Limited, Noida (Miss use of grant of open access and violation of CERC (Unscheduled Interchange Charges and related matters) Regulations , 2009	09/05/2013
62	228/MP/2012	01/10/2012	Rithwik Energy Generation Private Limited	Petition Under Section 79(1)(f) of Electricity Act, And in the matter of Grant of consent by State Load Despatch Centre (Karnataka) for inter-State transmission of electricity.	09/05/2013
63	066/MP/2013	03/04/2013	ONGC Tripura Power Company Limited	Petition under Clause (7) of Regulation 8 of the CERC (Grant of connectivity, Long Term Access and Medium Term Access in inter-state Transmission and related matters) and CERC (Unschedule Interchange & related matters) Regulations 2009, as amended vide notification dated 21.3.2012 seeking approval of Honourable Commission for extension of period of injection of infirm power into the grid beyond six months from the date of first synchronization of Unit-I of 726.6 (2x 363.3) MW Palatana Combined Cycle Gas Based Power Project of ONGC Tripura Power Company Ltd	17/05/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
64	227/MP/2012	01/10/2012	Ravikiran Power Projects Private Limited.	Petition Under Section 79(1)(f) of Electricity Act, And in the matter of Grant of consent by State Load Despatch Centre (Karnataka) for inter-State transmission of electricity.	20/05/2013
65	001/MP/2013	07/01/2013	PGCIL	Approval under Regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009, "Power to Relax" for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Salakati Bongaigaon Sub-Station for the year 2011-12 in Eastern and North Eastern Region.	21/05/2013
66	180/20102	1/06/2010	PXIL	Petition for seeking permission to introduce revise pricing in case of congestion based on weightage average cost of Power in the sub market.	23/05/2013
67	81/TT/2011	18/03/2011	PGCIL	Approval under Regulation - 86 for transmission for Assets of (i) Combined Assets of 400/220 kV Pune S/S with Bus Reactor and Bays for LILO of Kalwa- Lonikhand D/C at Pune and Solapur S/S with Bus Reactor and Bays for LILO of Solapur - Karad and Solapur Kolhapur along with Reactors (ii) Combined Assets of 400/220 kV ICT I and ICT II at Solapur S/S and ICT I&II (Ant. DOCO : 01/04/2011) at Pune S/S along with associated bays (Notional DOCO:01.04.2011) under VRSS- II, Set B Scheme of Western Region for the period from 01.04.2009 to 31.03.2014	23/05/2013
68	269/2009	23/03/2011	NTPC	Approval of tariff of Talcher Thermal Power Station, Stage-II (4X500 MW) for the period from 1.4.2009 to 31.3.2014.	28/05/2013
69	172/SM/2012	21/08/2012	Suo-Motu	Default in Opening Letter of Credit	28/05/2013
70	261/MP/2012	11/12/2012	NTPC Limited	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) and CERC (Unscheduled Interchange charges and related matters). Seeking Honorable Commissions permission to allow extension of the period for injection of infirm power for testing including full load testing for Vindhyachal STPP Stage IV Unit # 1 (500 MW), beyond six months from initial synchronization.	28/05/2013
71	103/RC/2013	21/05/2013	My Home Power Limited.	Submission of Affidavit for name change as My Home Power Private Limited.	29/05/2013
72	241/2009	29/10/2009	BSAL	Petition under Sections 142 and 149 of the Electricity Act, 2003 filed by Bhaskar Sanchi & Alloys Limited.	07/06/2013
73	212/2010	02/08/2010	NTPC	Petition for approval of proposal for Renovation and Modernization of Talcher Thermal Power Station (460MW)	07/06/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
74	006/2011	14/01/2011	RSTCL	Petition for adoption of transmission of charges with respect to the Transmission System being established by the Raichur Sholapur Transmission Company Limited.	07/06/2013
75	7/RP/2011	10/06/2011	NTPC	Review petition for review of the order No. L-1/44/2010- CERC dated 29.04.2011	07/06/2013
76	144/MP/2011	23/06/2011	NLC	Transmission Service Agreement, Revenue Sharing Agreement, Billing, Collection and Disbursement (BCD) Procedure under Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses), Regulations, 2010 - Removal of Difficulties being encountered by NLC in signing of Transmission Service Agreement with CTU	07/06/2013
77	13/RP/2012	26/06/2012	Neyveli Lignite Corporation	Review of CERC tariff Order dated 09.04.2012 alongwith corrigendum dated 01.05.2012 under Section 94 (!) (f) of Electricity Act 2003 read with Regulation 103 of CERC (Conduct of Business) Regulations 1999.	07/06/2013
78	6/RP/2011	02/06/2011	NLC	Review of CERC order dated 31.8.2010 passed in Petition No. 230/2009 for NLCTPS I Expansion for the period 2009-14	07/06/2013
79	055/MP/2013	08/03/2013	Power Exchange India Limited.	Permission to introduce Longer tenure/term Ahead Contracts in Power Exchange India Limited.	07/06/2013
80	234/2010	13/08/2010	Indian Energy Exchange	Petition under Section 66 of the Electricity Act, 2003 read with Regulations 4 (3) and 7 of the CERC (Power Market) Regulations, 2010 for approval of monthly contracts in electricity.	07/06/2013
81	91/2004	20/09/2012	NTPC Limited.	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Talcher Thermal Power Station (460MW) for the period 01.04.2004 to 31.03.2009.	08/06/2013
82	278/2010	21/10/2010	Torrent Power	Petition in matter of (a) Electricity Act, 2003 and (b) CERC (Terms and Conditions of Tariff) Regulations 2009 and (c) sharing of transmission charges for the inter-regional links between WR and other regions on proportionate basis and (d) sharing of wheeling charges for Gujarat and Maharashtra for use of the Gujarat transmission system (GETCO) for conveyance of Central Sector Power to Union territory of Daman & Diu & UT of Dadra and Nagar Haveli and use of Maharashtra State Electricity Transmission Corporation Limited (MSETCL) transmission system for wheeling of Central Sector Power to the State of Goa	08/06/2013
83	29/2011	22/02/2011	Jindal Power	Irrational and Unlawful of the Western Region Power Committee to saddle Jindal Power Limited with the	08/06/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
84	118/MP/2012	28/03/2012	Lanco Bababandh Power Limited.	burden of sharing of transmission charges for the inter-regional links between Western Region and other regions on Proportionate basis. Submission of Petition for keeping the LTA for Phase II under-abeyance and reduction of LTA quantum from 1600MW to 800 MW for LBPL.	08/06/2013
85	189/MP/2012	29/08/2012	Lanco Anpara Power Lited.	Petition under Section 79 (1) (c) read with Section 79 (1)(f) of the Electricity Act, 2003 seeking direction from this Hon'ble Commission that no transmission charges shall be payable by the Petitioner to Respondent No. 1 (i.e. State Transmission Utility) for scheduling of 100 MW of power on Medium Term and/or Short Term Open Access (MTOA & STOA) as the transmission system of Respondent No. 1 will not be used for such open access.	08/06/2013
86	245/MP/2012	30/10/2012	Essar Steel India Limited	Petition under Section 79 (1) (c) read with Part 7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code Regulations, 2010 along with supporting Affidavit.	08/06/2013
87	052/MP/2013	07/03/2013	Power Exchange India	Petitioner Grant of additional time to the Petitioner to raise additional equity share capital to achieve the Net Worth Prescribed in Regulation 18(i), such addition time being 3 years from the notification of said Regulations;	08/06/2013
88	090/RC/2013	07/05/2013	Manikaran Power Limited.	Regulatory Compliance Application for change of Category-III Trading License to Category-II for Interstate trading of Power.	08/06/2013
89	24/RP/2012	07/08/2012	NTPC Limited	Petition for review of Order dated 14.06.2012 passed by the Honorable Commission in Petition No 222/2009 for approval of tariff of Farakka Super Thermal Power Station 1600MW for the period from 01.04.2009 to 31.03.2014	19/06/2013
90	143/MP/2012	25/06/2012	PGCIL	Approval under Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission utility), Regulations, 2010 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to Inter-State transmission system and related matters), Regulations, 2009 for Grant of Regulatory Approval for execution of transmission system required in connection with grant of long-term access to group developers-regarding implementation of high capacity power transmission corridor -XI (Transmission System associated with IPP Projects in Nagapattinam/ Cuddalore Area)	20/06/2013
91	72/TT/2011	15/03/2011	PGCIL	Approval of transmission tariff for spare converter transformer for Vizag back to back HVDC Terminal	21/06/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
92	083/TT/2012	14/03/2012	PGCIL	(Ant.DOCO:01.04.2011) in Southern Region for Tariff Block 2009-14 Period.  Approval under regulation-86 of CERC (Conduct of Business) Regulation, 1999 and CERC (Terms and Conditions of tariff) Regulations 2009 for determination of Transmission tariff for 400 KV D/C Nabinagar-Sasaram Transmission Line and associated 400 KV line bays at Sasaram S/S (Anticipated DOCO:01.04.2012) associated with Transmission System for Immediate Evacuation System for Nabinagar TPS in Eastern Region from Anticipated DOCO (01.04.2012) to 31.03.2014.	21/06/2013
93	73/TT/2011	15/03/2011	PGCIL	Approval under regulation - 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission of Tariff for LILO of Alamy - Sriperumbudur 400 kV D/C line at North Chennai TPS switchyard under Transmission System associated with Chennai NTPC - TNEB JVTPS (Ant. DOCO 01.04.2011) from anticipated DOCO to 31.03.2014 in Southern Region for tariff block 2009-14.	24/06/2013
94	071/TT/2012	01/03/2012	PGCIL	Approval under regulation-86 of CERC (conduct of Business) regulations 1999 and CERC (terms and Conditions of tariff) Regulations 2009 for determination of Transmission Tariff from anticipated DOCO (01.01.2012) to 31.03.2014 for 315 MVA, 400/220 KV I CT at Bhiwadi under Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period.	24/06/2013
95	17/RP/2011	26/09/2011	NLC Ltd.	Petition under regulation 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 for admission of the dis-allowed capital additions and adoption of lignite rate of respective years in the computation of working capital and to review Order dated 27/06/2011 passed by the Hon'ble Commission in Petition No.231 of 2009.	25/06/2013
96	182/TT/2011	26/07/2011	PGCIL	Determination of Transmission Tariff from projected DOCO:01.01.2012 to 31.03.2014 for 400 kV D/C Bhiwandi - Neemran line along with associated bays under the transmission system associated with Northern Region System Strengthening scheme - XV (NRSS-XV) for tariff block 2009-14.	26/06/2013
97	280/2010	27/10/2010	PGCIL	Section 41 of the electricity Act, 2003-intimation of the proposal to engage in other business for optimum utilization of the assets	02/07/2013
98	150/MP/2012	26/06/2012	Maharashtra State Power Generation Company Limited.	Petition for approval for granting exemption from operating 31 Nos hydro station units in RGMO and for granting time extension for operating 10 Nos LMW/8 Nos KWU units in RGMO in thermal power stations.	02/07/2013





S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
99	177/Suo-Motu/2012	28/08/2012	Suo-Motu	Non-Compliance of the directions and the provisions of the Act and Grid Code. (Action u/s 142 of the Act against the officers in charge of STUs/SLDCs- (Uttarakhand)	02/07/2013
100	151/MP/2012	26/06/2012	NTPC-SAIL Power Company Limited	Miscellaneous petition Under Regulation 44 of Chapter 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for relaxation of provisions in regard to Additional Capitalization from the date of commercial Operation up to the cut-off date for determination of Tariff of Bhilai Expansion Power Plant (2X250 MW) and also for exercise of inherent powers to do substantial justice.	04/07/2013
101	078/2001	07/09/2001	NTPC Limited	Incentive/Disincentive for Gandhar GPS (657.39 MW) and Kawas GPS (656.20 MW)	04/07/2013
102	075/TT/2012	14/03/2012	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of tariff) Regulations 2009 for determination of transmission Tariff for Spare Converter Transformer at Rihand (DOCO_01.12.2011) for Rihand-Dadri HVDC Bipole Terminal from anticipated DOCO to 31.03.2014 in NR for tariff block 2009-14 period.	08/07/2013
103	269/GT/2012	29/10/2011	Damodar Valley Corporation	Determination of Tariff for MTPS-1 to 3 for the Tariff period 2009-14. In compliance to Commission Order dated 23/06/2009 in petition no 240/2009.	09/07/2013
104	274/GT/2012	29/10/2011	Damodar Valley Corporation	Determination of Tariff for MTPS-4 for the Tariff period 2009-14, in compliance of the Commission Order dated 23/06/2011 in petition no-240/2009.	09/07/2013
105	176/Suo-Motu/2012	28/08/2012	Suo-Motu	Non-Compliance of the directions and the provisions of the Act and Grid Code. (Action u/s 142 of the Act against the officers in charge of STUs/SLDCs-(Uttar Pradesh)	10/07/2013
106	267/2009	17/11/2009	SRSL	Petition under Section 79 of the Electricity Act, 2003	11/07/2013
107	282/MP/2012	28/12/2012	North Eastern Electric Power Corporation Limited,	Miscellaneous petition under Regulation 12 Power to remove difficulties and Regulation 13 power to Relax of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 01.01.2007 to 31.03.2009 in respect of Assam Gas Based Power Project (219MW).	12/07/2013
108	277/MP/2012	28/12/2012	North Eastern Electric Power Corporation Limited,	Miscellaneous petition under Regulation 12 Power to remove difficulties and Regulation 13 power to Relax of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of Scale of	12/07/2013



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
109	278/MP/2012	28/12/2012	North Eastern Electric Power Corporation Limited,	Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 01.01.2007 to 31.03.2009 in respect of Agartala Gas Turbine Project (84MW). Miscellaneous petition under Regulation 12 Power to remove difficulties and Regulation 13 power to Relax of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 01.01.2007 to 31.03.2009 in respect of Ranganadi Hydro Electric Project (405MW).	12/07/2013
110	279/MP/2012	28/12/2012	North Eastern Electric Power Corporation Limited,	Miscellaneous petition under Regulation 12 Power to remove difficulties and Regulation 13 power to Relax of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 01.01.2007 to 31.03.2009 in respect of Khandong Power Station (50MW).	12/07/2013
111	280/MP/2012	28/12/2012	North Eastern Electric Power Corporation Limited,	Miscellaneous petition under Regulation 12 Power to remove difficulties and Regulation 13 power to Relax of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 01.01.2007 to 31.03.2009 in respect of Kopili Stage II (25MW).	12/07/2013
112	281/MP/2012	28/12/2012	North Eastern Electric Power Corporation Limited,	Miscellaneous petition under Regulation 12 Power to remove difficulties and Regulation 13 power to Relax of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 01.01.2007 to 31.03.2009 in respect of Kopili Hydro Electric Project (20MW).	12/07/2013
113	302/2009	12/07/2009	DDEPL	Petition for appropriate direction to the respondent to facilitate the grant of approval for inter-State open access and to act in accordance with procedure prescribed by the Commission.	15/07/2013



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114	208/2010	02/08/2010	NTPC	Petition u/s 62 and 79(1) of electricity act 2003 read with CERC regulations dated 30.3.09 on Unscheduled interchange and related matters at Faridabad GPS.	15/07/2013
115	140/MP/2012	13/06/2012	PTC India Limited.	Petition under Section 79 (l) (c) of the Electricity Act, 2003 read with Section 79 (l) (f) of Electricity Act, 2003 read with Regulation 21 of Central Electricity Regulatory Commission (Sharing of InterState transmission Charges and Losses) Regulations, 2010 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 read with Bulk Power Transmission Agreement between power grid Corporation of India limited read with Regulation 113 of Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999.	15/07/2013
116	022/MP/2013	18/12/2012	ILFS Wind Power Limited.	Petition under section 66 and 79 of the Electricity Act, 2003 read with Regulation 3 (3), 3(4) and 14 of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy certificate for the Renewable Energy Generation) Regulations, 2010 ["REC Regulations"] and its amendment thereof; to issue directions and orders as considered appropriate to the National Load Despatch Centre ("Central Agency") to consider the commissioning date of generating stations as the effective date for the issuance of Renewable Energy Certificates to the IL & FSWind Power Limited.	15/07/2013
117	123/2012 (Transmission Licence)	12/04/2012	Torrent Energy Limited.	Application for grant of Transmission Licence to Torrent Energy Limited for Transmission System associated with 1200 MW Dahej Generating Station (DGEN) connecting DGEN- Navsari by 400 KV Double Circuit line with Tripple Snowbird Conductor and associated bays under Section 14(a) of the Electricity Act, 2003, CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 and in terms of CERC Order dated 19th December 2011 vide Petition No 116/2011.	16/07/2013
118	016/GT/2013	19/07/2012	NTPC Limited	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 for Revision of tariff of Dadri Gas Power Station, (829.78 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise.	16/07/2013
119	059/MP/2013	19/03/2013	Orissa Integrated Power Limited.	Application under Para 5.16 read in conjunction with Para 5.18 of the Guidelines for determination of tariff by Bidding process for Procurement of Power by Distribution Licensees issued by the Ministry of power, Government of India, vide notification No 23/11/2004-R&R (Vol II) dated 19.01.2005 (as amended by amendments dated 30.03.2006, 18.08.2006, 27.09.2007,	19/07/2013



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120	152/MP/2012	26/06/2012	GRIDCO Limited	27.03.2009 and 21.07.2010) (hereinafter referred to as the Guidelines) under Section 63 of the Electricity Act, 2003 for extension of bid processing period in respect of Ultra Mega Power Project of Orissa Integrated power Limited. Application under Regulations 24 & 110 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with read with Section 79(1) (a) of the Electricity Act, 2003 and provisions of Chapter-3 of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2009 to initiate proceedings on blending of the import of coal with the domestic coal and other incidental issues to protect the interest of beneficiaries.	23/07/2013
121	44/TL/2012	29/02/2012	Adani Power Limited	Application for grant of Transmission Licence under Section 14 read with section 15(1) of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.	29/07/2013
122	268/GT/2012	29/10/2011	Damodar Valley Corporation	Determination of Tariff for BTPS for the Tariff period 2009-14, in compliance of the Commission Order dated 23/06/2011 in petition no-240/2009.	29/07/2013
123	255/MP/2012	29/11/2012	Surajbari Windfarm Development Pvt Limited.	Petition under CERC (Terms and Condition for recognition and issuance of renewable Energy Generation) Regulations, 2010 for the development of market in power from Non-Conventional Energy Sources by issuance of transferable and saleable credit certificates with to (i) Issuance of REC against the energy injected into the grid for the month of August, 2012 and (ii) issuance of REC for the generation injected into the grid from the date of commissioning of the WTGs accredited under REC Scheme.	29/07/2013
124	266/2009	13/11/2009	BASL	Petition under Section 79 of the Electricity Act, 2003	30/07/2013
125	166/MP/2012	27/07/2012	Ratnagiri Gas & Power Pvt Limited.	Petition under section 79 of the Electricity Act, 2003 for appropriate directions for resolving Fuel related aspects relating to 1967.08 MW Gas power Project of Ratnagiri Gas & Power Pvt. Limited.	30/07/2013
126	162/MP/2011	22/07/2011	East North Inter-Connection Company.	Petition under section 62 read with Section 63 of the Electricity Act, 2003 for determination of transmission charges for additional scope of work and corresponding amendment of transmission charges approved by this Hon'ble Commission through its order dated 28.10.2010 for transmission system being established by petitioner as there is a change / addition in the scope of work of the project with affidavit.	31/07/2013
127	109/TT/2012	02/12/2011	PGCIL	Approval under Regulation-86 of CERC Conduct of Business Regulations 1999 and CERC Terms and	01/08/2013



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				Conditions of Tariff Regulations 2009 for determination of Transmission tariff (i) ICT III at 400/220 KV Pune s/s along with associated bays (DOCO:01.11.2011) (ii) Combined Assets of ICT III at 400/220 KV Pune s/s along with associated bays (DOCO:01.11.2011) and ICT III at Wardha s/s along with associated bays (Ant.DOCO:01.03.2012) (Notional DOCO:01.03.2012) under WRSS VI Scheme in Western Region for tariff block 2009-14 period. 01/08/2013	
128	025/GT/2013	07/05/2012	NTPC Limited.	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Kawas Gas Power Station (656.20 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise.	01/08/2013
129	028/GT/2013	27/07/2012	NTPC Limited	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Auraiya gas power Station (663.36 MW) for the period from 01.04.2009 to 31.03.2014	06/08/2013
130	331/2010	16/12/2010	PGCIL	Approval under regulations -86 of CERC (Conduct of Business) Regulation 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for transmission tariff for CHUKHA Transmission System in Eastern Region for the period from 1.4.2009 to 31.3.2014.	06/08/2013
131	097/TT/2012	15/03/2012	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission tariff of Elements from DOCO to 31.03.2014 for assets(part) under System strengthening scheme in Northern region for Sasan and Mundra UMPPs for tariff block 2009-14 period.	06/08/2013
132	147/RC/2013	23/07/2013	AF-Consult Switzerland Limited.	Change of Company name from AF Colenco Limited to AF Consult Switzerland Limited, and change of address reg.	06/08/2013
133	246/2009	29/10/2009	Suo-Motu	Maintenance of Grid Discipline-Non-compliance of statutory provisions of Gujrat Electricity Transmission Corporation Limited, Vadodara.	07/08/2013
134	104/MP/2011	04/05/2011	HPGCIL	Petition under section 79(1) (c) and 86 (1) (i) of the Electricity Act, 2003 seeking directions to WRLDC / Referring the matter for arbitration.	07/08/2013
135	113/SM/2011	29/04/2011	IEX	Approval of the panel of independent directors for Indian Energy Exchange	07/08/2013



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136	271/GT/2012	29/10/2011	DamodarValley Corporation	Determination of Tariff for MHS for the Tariff period 2009-14, in compliance of the Commission Order dated 23/06/2011 in petition no-240/2009.	07/08/2013
137	272/GT/2012	29/10/2011	DamodarValley Corporation	Determination of Tariff for PHS for the Tariff period 2009-14, in compliance of the Commission Order dated 23/06/2011 in petition no-240/2009.	07/08/2013
138	273/GT/2012	29/10/2011	DamodarValley Corporation	Determination of Tariff for THS for the Tariff period 2009-14, in compliance of the Commission Order dated 23/06/2011 in petition no-240/2009.	07/08/2013
139	275/GT/2012	29/10/2011	DamodarValley Corporation	Determination of Tariff for CTPS for the Tariff period 2009-14, in compliance of the Commission Order dated 23/06/2011 in petition no-240/2009.	07/08/2013
140	276/GT/2012	29/10/2011	DamodarValley Corporation	Determination of Tariff for DTPS for the Tariff period 2009-14, in compliance of the Commission Order dated 23/06/2011 in petition no-240/2009.	07/08/2013
141	170/2012 (Transmission License)	14/08/2012	ACB India Limited	Application u/s 14 (a) of the Electricity Act, 2003 for Grant of Inter-State Transmission License to ACB India Limited for Chakabura-Bharari System.	12/08/2013
142	008/MP/2013	22/01/2013	Kerala State Electricity Board.	Petition under section 60 of the Electricity Act, 2003 read with regulation 53 and 54 of CERC (Power Market) Regulations, 2010 for fixing the ceiling rate for the tariff quoted by traders in Electricity market.	19/08/2013
143	088/TDL/2013	07/05/2013	Ved Prakash Power Limited.	Application for the Grant of Inter-State trading License.	19/08/2013
144	001/RP/2013 in Petition No. 27/2011	07/03/2013	SJVNL Limited.	Review of the order dated 16.01.2013.	22/08/2013
145	28/2011	22/02/2011	NTPC	Determination of Tariff of Sipat Super Thermal Power Station Stage - I (1980 MW).	22/08/2013
146	144/MP/2013	23/07/2013	ONGC Tripura Power Company Limited.	Injection of Infirm Power at UI rates beyond 31.7.2013 (Second Extension) till 31.12.2013.	26/08/2013
147	4/RP/2012	09/02/2012	Assam Power Distribution Company Limited.	Review Petition against the Order dated 26.08.2011 in Petition No 175 of 2011.	27/08/2013
148	015/MP/2013	13/02/2013	Neyveli Lignite Corporation Limited.	Anticipated delay in the COD for the 2X250 MW NLC-Thermal Power Station II Expansion Power Plant.	04/09/2013



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149	05/RP/2013 in petition No 039/TT/2013	08/06/2013	PGCIL	Review of Order dated 18.03.2013 - approval of transmission tariff for 3-phase Spare Transformer at 400 KV Spare ICT at Hissar and spare ICT at Lucknow	05/09/2013
150	134/MP/2013	09/07/2013	Venkateshwara Power Projects Limited.	Memorandum of Petition filed under section 79 of the Electricity Act, 2003.	05/09/2013
151	129/MP/2012	07/05/2012	PGCIL	Regulatory Approval for execution of Unified Real time Dynamic State Measurements (URTDSM) Scheme.	06/09/2013
152	257/MP/2012	03/12/2012	North Eastern Electric Power Corporation Limited	Non-compliance of Regulations in respect of payment of Energy Charge on account of Open Cycle operation of the AGBP	09/09/2013
153	030/MP/2013	05/03/2013	Power Grid Corporation Limited.	Additional cost incurred owing to revision of scale of pay for Employees posted in ULD&C Scheme consequent to implementation of wage revision.	09/09/2013
154	218/MP/2012	17/09/2012	PGCIL	Regulatory approval of Implementation of OPGW based Communication system.	10/09/2013
155	09/RP/2013 in Petition No 01/MP/2013	11/07/2013	PGCIL	Review of Order dated 21.05.2013 in P.No 01/MP/2013 reg. reimbursement of additional Expenditure in deployment of CISF at Salakati and Bongaigaon Sub-Station.	10/09/2013
156	161/TDL/2011	22/07/2011	Greta Power Trading Ltd	Application for grant of Inter-State Trading License, Category IV.	10/09/2013
157	023/GT/2013	25/05/2012	NTPC Limited	Approval of tariff of Gandhar Gas Power Station.	11/09/2013
158	072/MP/2013	15/04/2013	POSOCO-ERLDC	Petition for providing systems having reliability, selective, speed and sensitive for ensuring security of ER and Indian grid.	17/09/2013
159	152/TT/2011	30/06/2011	PGCIL	Transmission tariff for Combined assets of 400/220 kV Pune S/S with Bus Reactor and bays for LILO of Kalwa Lonikhand D/C at Pune, Solapur S/S with Bus Reactor and Bays for LILO of Solapur.	17/09/2013
160	246/MP/2012	31/10/2012	Timarpur-Okhla Waste Management Company Limited.	Non-grant of registration to Timarpur-Okhla Waste Management Company Private Limited. The Commission directed the State Agency to file all documents such as RFQ, RFP and PPA on which bidding was invited as well as report of the Committee constituted for accreditation, on affidavit, on or before 30.04.2013.	18/09/2013
161	005/MP/2013	10/01/2013	POSOCO-NRLDC	Providing protection systems having reliability, selectivity, speed and sensitivity for ensuring security of the NR and Indian grid.	18/09/2013



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162	344/2010	28/12/2010	NDPL	Petition seeking exercise of powers under Electricity Act 2003 for issuing appropriate directions to the central generating stations	18/09/2013
163	259/MP/2012	04/12/2012	EMCO Energy Limited	Clarification of order dated 2.11.2012 in Petition No. 117/MP/2012 relating to Anticipated delay IN DOCO of NLC – Thermal Power Station II Expansion Power Plant.	18/09/2013
164	27/RP/2012 in Pet No 117/MP/2012	29/11/2012	KSK Mahanadi Power Limited	Review Petition seeking review of Order dated 02.11.2012.	18/09/2013
165	270/TT/2012	29/10/2011	DamodarValley Corporation	Determination of Tariff for Transmission and Distribution in compliance of the Commission Order dated 23/06/2011 in petition no-240/2009.	27/09/2013
166	240/2009	29/10/2009	DVC	Application under section 61,62,79,&94 of the Electricity Act 2003 for Interim/ Provisional Tariff pending determination of tariff for the tariff period 2009-14	30/09/2013
167	277/20102	1/10/2010	Bhaskar Shrachi Alloys Ltd.	Petition under Section 94 read with Section 62(6) of the Electricity Act, 2003 and regulation 22(iii) of the 2004 Tariff Regulation.	30/09/2013
168	293/2010	18/11/2010	SAIL-BSL	Petition under section 62(6) read with section 94 and 79(1) (f) of the Electricity Act, 2003 and regulation 22(iii) of the 2004 regulations.	30/09/2013
169	087/MP/2013	07/05/2013	Cross Border Power Transmission Co.Limited.	Amendment to transmission License granted to Cross Boarder Power Transmission Company Limited.	30/09/2013
170	151/RC/2013	29/07/2013	HMM Infra Limited.	Application for change of category-IV License to Category -III for Inter State Trading of Power.	30/09/2013
171	063/TT/2012	16/01/2012	PGCIL	Transmission tariff for Tuticorin JV-Madurai 400KV D/C (Quad Conductor) Line and extension of 400/220 KV Madurai S/IS under ATS of Tuticorin JV PPS in SR.	30/09/2013
172	089/GT/2013	01/01/2013	NHPC Limited.	Generation tariff of Nimoo Bazgo HE project for the period from 01.04.2013 to 31.03.2014	07/10/2013
173	265/2009	13/11/2009	GSL	Petition under Section 79 of the Electricity Act, 2003	08/10/2013
174	19/MP/2012	31/01/2012	Jindal Power Limited	Illegal Curtailment of Medium Term open Access granted by Power Grid Corporation India Limited for Inter State sale of electricity. Setting aside the letter/Order dated 07.01.2012 issued by Southern Region load Despatch Centre purportedly intimating an illegal decision to curtail Medium Term Open Access granted to Jindal Power Limited.	08/10/2013





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175	258/MP/2012	30/11/2012	JSONS Foundry Private Limited	Development of market in power from Non Conventional Energy Sources by issuance of transferable and sealable credit certificates with Issuance of REC against the energy injected into the grid.	08/10/2013
176	092/MP/2013	13/05/2013	SUVN Limited.	Recovery of additional cost incurred consequent to pay/wage revision of Employees, CISF & DPS Staff in respect of Nathpa Jhakri Power Station	08/10/2013
177	281/TDL/2010	28/10/2010	Jay Polychem India Limited	Surrender of inter-State trading licence granted to Jay Polychem (India) Ltd.	08/10/2013
178	002/RP/2013 in Petition No 43/MP/2012	19/03/2013	Himanchal Sorang Power Limited.	Review of Order dated 31.01.2013 in Petition No 43/MP/2012 in HSPL versus PGCIL.	10/10/2013
179	092/TT/2012	14/03/2012	PGCIL	Transmission Tariff Meramundali-Jeypore Transmission Line and associated bays at Bolangir Substation alongwith other elements in Eastern Region Strengthening Scheme-III.	10/10/2013
180	179/MP/2013	19/09/2013	NTPC Limited	Seeking CERC permission to allow extension of the period for injection of infirm power for testing including full load testing for Mauda STPP Unit #2 (500 MW) Stage I, beyond six months from initial synchronization.	10/10/2013
181	093/MP/2013	13/05/2013	Central Power Distribution Company of AP.	For direction for implementation of the Open Access on the Inter State Transmission System of PGCIL.	11/10/2013
182	096/MP/2013	21/05/2013	Corporate Power Limited.	Directions to CTU to permit flow of power through an alternate source instead of the identified source against MTOA.	11/10/2013
183	06/RP/2013 in pet No 184/2009	08/06/2013	NTPC Limited.	Review petition against Order dated 3.9.2012 and its Corrigendum dated 2.4.2013 in Petition No 184/2009 regarding approval of revised fixed charges of Talcher Thermal Power Station.	14/10/2013
184	076/MP/2013	15/04/2013	Pragati Power Limited.	Extension of period of testing-Pragati III CCPS.	15/10/2013
185	178/MP/2013	19/09/2013	NTPC	Seeking CERC permission to allow extension of the period for injection of infirm power for testing including full load testing for Vindhyaachal STPP Unit #12 Stage IV (500 MW), beyond six months from initial synchronization.	15/10/2013
186	004/RP/2013 in Petition No 229/GT/2012.	09/05/2013	NHPC Limited.	Review of Order dated 25.3.2013 in Petition no. 229/GT/2012.	15/10/2013



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187	314/2010	30/11/2010	PGCIL	Transmission tariff of Combined Elements of a)30% FSC on 400 kV Bareilly- Mandola CKT -I & CKT -2 at Bareilly b) 45% FSC on 400 kV D/C Unnao - Bareilly CKT I & II at Unnao end and c) 30% FSC ON 400 kV Gorakhpur – Lucknow Ckt I at Lucknow under System associated with Enhancement of Transmission Capacity in East -West Corridor of NR.	23/10/2013
188	03/RP/2013 in Petition No 179/SM/2012	07/05/2013	RRVNL	Review of Order dated 14.03.2013 in Petition No. 179/SM/2012 for non compliance of Commissions directions and the Grid Code.	24/10/2013
189	253/MP/2012	27/11/2012	PTC India Limited.	Petition under Section 79 of the Electricity Act, 2003 pertaining to adjudicate Pertaining to adjudication of issues relating to PPA between PTC India Limited and Lanco Budhil HPPL	28/10/2013
190	4/MP/2012	16/01/2012	Arati Steels	Regarding Open Access in inter-state Transmission	31/10/2013
191	103/TT/2012	05/09/2011	PGCIL	For determination of transmission tariff for 400 kV D/C (QUAD) Mauda-Wardha TL with associated bays at Wardha S/S	04/11/2013
192	117/MP/2013	08/06/2013	POSOCO-NLDC	Regarding fee and charges of RLDC	05/11/2013
193	118/2009	22/06/2009	PGCIL	Approval of incentive based on availability of transmission system of SR for the year 2008-09.	05/11/2013
194	179/2009	28/08/2009	PGCIL	Approval of incentive based on availability of transmission system of NER for the year 2008-09	07/11/2013
195	196/2009	02/09/2009	PGCIL	Approval of incentive under regulations-86 based on availability of transmission system of Eastern Region for the year 2008-09	07/11/2013
196	169/TL/2013	23/07/2013	Aravali Power Company Private Limited.	For grant of transmission Licence to Aravali Power Company Private Limited (APCPL) for the 400 KV D/C Jhajjar-Mundka Transmission Line.	07/11/2013
197	219/Suo-Motu/2012	18/09/2012	Suo-Motu	Delivery and Settlement of Day ahead transactions on Power Exchange on 30.07.2012 and 31.07.2012 due to event of grid failure.	08/11/2013
198	12/TDL/2010	12/01/2010	Abellon Clean Energy Ltd.	Surrender of inter-State trading licence granted to Abellon Clean Energy Ltd.	08/11/2013
199	125/GT/2013	05/03/2013	NHPC Limited.	Revision of tariff of Chamera-I Power Station.	11/11/2013
200	123/MP/2013	18/06/2013	DCM Shriram Consolidated Limited.	Issuance of Renewable Energy Certificate.	14/11/2013
201	129/MP/2013	02/07/2013	Dhampur Sugar Mills Limited.	Issuance of Renewable Energy Certificate.	14/11/2013



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202	08/RP/2013 in Petition No 147/TT/2011	11/07/2013	PGCIL	Review of Order dated 09.05.2013 on in Petition no: 147/TT/2011 regarding GIS Substation at Gurgaon (New).	14/11/2013
203	12/RP/2013 in Petition No 02/TT/2011 & 57/TT/2011	23/07/2013	PGCIL	Review under regulation 103(i) of the CERC (Conduct of Business) Regulations 1999 of Order dated 09.05.2013 of the Central Electricity Regulatory Commission in Petition No 02/TT/2011 & 57/TT/2011 in the matter of approval of transmission tariff for Koldam-nalgarh 400 KV D/C (quad) Line along with bays at Nalagarh Sub Station (Proposed DOCO 01.04.2010) and Bays at Ludhiana (DOCO 01.04.2011) under transmission system associated with Koldam Hydro-electric Project for the tariff block 2009-14 period in Northern Region.	14/11/2013
204	122/MP/2013	14/06/2013	Dalmia Bharat Sugar & Industries Limited.	Issuance of Renewable Energy Certificate.	14/11/2013
205	133/GT/2013	07/05/2012	NTPC Limited.	Approval of tariff of Vindhyachal Super thermal power Station Stage-II after the trueing up exercise.	14/11/2013
206	057/TT/2012	16/01/2012	PGCIL	Determination of Fees and Charges for Unified Load Despatch & Communication Scheme (Power grid portion) in WR.	14/11/2013
207	009/TDL/2013	22/01/2013	Pan India Network Infravest Private Limited.	Application for Grant of Inter-State trading License in Category - I.	18/11/2013
208	211/MP/2011	22/11/2011	Steel Authority of India Limited	The arbitrary action of WR/LDC.	19/11/2013
209	095/MP/2013	14/05/2013	Jaiprakash Power Ventures Limited.	Levy of transmission charges and losses for scheduling and evacuation of 150 MW power through inter-State transmission lines of PGCIL.	19/11/2013
210	071/GT/2013	01/01/2013	NHPC Limited.	Determination of tariff of Salal Power Station.	20/11/2013
211	11/RP/2013 in Petition No 269/2009	23/07/2013	NTPC Limited.	Review of order dated 28.05.2013 pertaining to tariff for Talcher Super Thermal Power Station, stage-II	20/11/2013
212	149/MP/2013	29/07/2013	Bajaj Hindustan Limited	Recognition and issuance of renewable energy certificate for Renewable Energy Generation	21/11/2013
213	315/2009	18/12/2009	VAL	Petition under Section 79(1) (c), (f) and (k) read with Section 11(1) of the Electricity Act, 2003 read with regulations 26 of the CERC (Open Access in inter-State in Transmission) Regulations, 2008	21/11/2013



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214	131/MP/2013	09/07/2013	POSOCONERLDC	Maintaining security of the interconnected power system of India in terms of regulation 5.2 of the IEGC.	22/11/2013
215	149/MP/2012	26/06/2012	West Bengal State Electricity Distribution Company Limited.	Regarding restricted governor mode of operation by hydro-electricity generating stations - for exemption (PPSP) of WBSSEDCL from Black Start mode and Restricted Governor Mode of Operation.	02/12/2013
216	244/MP/2012	25/10/2012	Jindal Power Limited	Directions to Inter Alia, accept schedules for supply of power against long term access.	02/12/2013
217	128/MP/2013	02/07/2013	Gujrat Urja Vikash Nigam Limited.	Renewable Energy Certificate for Renewable Energy Generation.	02/12/2013
218	102/TT/2012	22/03/2012	PGCIL	Transmission Tariff for Combined Assets for transmission system associated with Northern Region Bus Reactor Scheme for tariff block 2009-14 period.	02/12/2013
219	119/MP/2013	08/06/2013	M/SPeethambra Grinites Private Limited.	Issuance of Renewable Energy Certificate for Renewable Energy Generation	03/12/2013
220	175/GT/2013	15/02/2013	Torrent Power Limited (SUGEN)	Determination of tariff of SUGEN 382.5 mw power Plant.	06/12/2013
221	154/GT/2013	09/04/2013	NHPC Limited.	Revision of tariff for the tariff period 2009-14 in respect of Rangit Power Station.	10/12/2013
222	220/MP/2011	23/12/2011	THDC India Limited.	Revision of NAPAF of Tehri HPP.	11/12/2013
223	188/Suo-Motu/2012	28/08/2012	Suo-Motu	Calculation of total transfer capacity, available transfer and transmission Reliability margin.	11/12/2013
224	094/MP/2013	14/05/2013	Jaiprakash Power Ventures Limited.	Revision of the schedule for Petitioner Karcham Wangtoo Hydro Electric Plant (Karcham Wangtoo HEP) more than once on account of high silt level in the Sutlej River with Affidavit.	11/12/2014
225	162/2009	06/08/2009	PGCIL	Approval of incentive based on availability of transmission system of Northern Region for the year 2008-09.	12/12/2013
226	018/GT/2013	05/10/2012	NTPC Limited.	Approval of tariff of Badarpur Thermal Power Station.	16/12/2013
227	059/TT/2012	16/01/2012	PGCIL	Determination of Fees and Charges for Unified Load despatch & Communication Scheme (POWERGRID) portion in Northern Region for the period 2009-14 block.	17/12/2013
228	208/Suomotu/2011	22/11/2011	Suo-Motu	Implementation of Automatic demand management schemes in compliance of Central Electricity Regulatory	18/12/2013



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				Commission (Indian Electricity Grid Code) Regulations 2010.	
229	249/MP/2012	12/11/2012	POSOCO-NRLDC	Maintaining security of the interconnected power system of India.	19/12/2013
230	250/MP/2012	19/11/2012	POSOCO-SRLDC	Maintaining security of the interconnected power system of India.	19/12/2013
231	251/MP/2012	20/11/2012	POSOCO-ERLDC	Maintaining security of interconnected power system of India.	19/12/2013
232	263/MP/2012	14/12/2012	POSOCO-SRLDC	Maintaining and ensuring integrated, Secured grid operation in Southern Region by providing adequate load relief through AUFR and df-dt schemes during contingencies.	19/12/2013
233	056/SM/2013	19/03/2013	Suo-Motu	Region wise status of implementation of the telemetry system in the Generating Stations and substations.	19/12/2013
234	062/TT/2012	16/01/2012	PGCIL	Transmission Tariff for Extension of 765/400 KV Bilaspur Pooling station under WRSSXI.	23/12/2013
235	221/MP/2012	20/09/2012	POSOCO-NRLDC	Providing adequate load shedding through automatic under frequency and df/dt relays in the State systems of NR and keeping them functional in terms of for ensuring security of the NR grid as well as the interconnected Indian grid.	23/12/2013
236	SM/308/2013	19/11/2013	Suo-Motu	Development of Modified Composite Index for Imported Coal for Payment Purposes.	23/12/2013
237	91/TT/2011	04/08/2011	PGCIL	Transmission Tariff of URI-2 Transmission System.	24/12/2013
238	145/TT/2011	24/06/2011	PGCIL	Transmission tariff of URI-2 Wagoora Transmission Line.	24/12/2013
239	060/TT/2012	16/01/2012	PGCIL	Determination of Fees and Charges for Unified Load Despatch & Communication Scheme (Powergrid portion) in SR.	24/12/2013
240	056/TT/2012	16/01/2012	PGCIL	Determination of Fees and Charges for Unified Load Despatch & Communication Scheme (Powergrid portion) in ER.	31/12/2013
241	076/TT/2012	14/03/2012	PGCIL	Approval of Transmission charges for Additional Special Energy Meters in NR.	31/12/2013
242	MP/318/2013	07/12/2013	ONGC Tripura Power Company Limited.	Seeking approval of Honorable commission for further extension of period of injection of infirm power into the grid beyond six months (Beyond 31st December 2013 till 31st March 2014 or till COD of unit-I whichever is earlier) from the date of first synchronization of Unit-I of 726.6 (2X363.3) MW palatana Combined Cycle Gas Based Power Project of ONCC Tripura Power Company Limited.	31/12/2013



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243	140/GT/2013	09/04/2013	NHPC Limited.	Revision of tariff for the tariff period 2009-14 in respect of BairaSiul Power Station.	31/12/2013
244	264/MP/2012	14/12/2012	POSOCO - WRLDC	Maintaining security of the interconnected power system of India.	03/01/2014
245	045/2010	22/02/2010	UPPCL	Directions to MPPGCL to file ARR and tariff petition.	03/01/2014
246	121/MP/2013	14/06/2013	Karnataka Power Transmission Limited.	Petition under Section 79 (l) (c), Regulations 12 & 13 of the CERC (Unscheduled Interchange charges and related matters) Regulations, 2009 Part 7 of the CERC (Indian Electricity Grid Code) Regulations, 2010 and Regulations 111-113 of CERC (Conduct of Business) Regulations 1999.	03/01/2014
247	124/MP/2013	19/06/2013	Power Exchange India Limited.	Petition under Regulation 63 (i) & 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for removal of difficulty in CERC (Open Access) Regulations pertaining to NLDC Operating charges.	03/01/2014
248	180/MP/2013	25/09/2013	AD Hydro Power Limited.	Open Access in Inter- state Transmission Regulations, 2004.	03/01/2014
249	RC/328/2013	31/12/2013	NLDC	Application seeking extension of time for compliance of Honorable Commissions Order dated 14.11.2013 pounced in petition No 122/Mp/2013, 123/Mp/2013 and in 129/Mp/2013.	03/01/2014
250	191/TL/2013	05/09/2013	Kudgi Transmission Limited.	Grant of transmission Licence to Kudgi Transmission Limited.	07/01/2014
251	SM/351/2013	07/01/2014	Suo-Motu	Improvement of market efficiency by information dissemination through display of aggregate demand and supply day ahead curves by power exchanges on their website.	08/01/2014
252	SM/355/2013	08/01/2014	Suo-Motu	Introduction of new type of Order in REC segment by PXIL for auction held on 27.11.2013.	08/01/2014
253	190/TT/2013	05/09/2013	Kudgi Transmission Limited.	Adoption of Tariff in respect of the Transmission System being established by Kudgi Transmission Limited under Tariff based Competitive Bidding process.	08/01/2014
254	193/TL/2013	05/09/2013	Vizag Transmission System Limited.	Grant of transmission License to vizag transmission Limited.	08/01/2014
255	07/RP/2013 in 250/2010	08/06/2013	THDC India Limited.	Review Petition against the tariff order 16.04.2013 for Tehri HPP	09/01/2014
256	050/TT/2013	07/01/2013	PGCIL	Spare Transformer at Dehgam, Jabalpur and spare reactor at Itarsi.	16/01/2014



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257	082/MP/2013	30/04/2013	Dhrudesh Metalsteel Private Limited.	Levy of back up supply charges and withholding of UI Charges during the grant of Inter State Open Access.	20/01/2014
258	85/TT/2011	04/06/2011	PGCIL	Transmission Tariff for Combined elements: (i) Koteshwar - Tehri Pooling Point (Koteshwar) 400 kV D/C line AND OTHERS under transmission system associated with Koteshwar HEP.	21/01/2014
259	111/TT/2011	13/04/2011	PGCIL	Transmission tariff for 2nd Spare Converter Transformer at Kolar and Talcher HVDC Terminals.	21/01/2014
260	150/TT/2013	08/03/2013	PGCIL	Transmission tariff for Pole-I of Bhalia- Bhiwadi HVDC Bi- Pole including HVDC Transmission Line under Barh Generation Project.	21/01/2014
261	204/GT/2011	26/08/2011	NTPC	Approval of tariff of Farakka Super Thermal Power Station, Stage-III.	21/01/2014
262	205/TT/2012	29/08/2012	PGCIL	Transmission tariff of 315 MVA ICT-I & II along with bays at Bhiwani.	23/01/2014
263	027/GT/2013	22/03/2011	NHPC	Tariff petition of TEESTA HE PROJECT STAGE -V.	23/01/2014
264	192/TT/2013	05/09/2013	Vizag Transmission System Limited.	Adoption of Transmission charges with respect to the Transmission system being established by the Vizag transmission Limited	23/01/2014
265	97/TT/2011	04/08/2011	PGCIL	Transmission tariff for asset of (i) 400 kV Parli Switching Station (New) with Bus Reactor and Bhadravati - Parli 400 kV D/C Line Parli (Power Grid)- Parli (MSETCL) first circuit (II) Combined Assets of 400 kV D/C Parli Switching Station (New) with Bus Reactor and Bhadravati Parli 400 kV D/C line, 400 kV Parli (Power Grid) - parli (MESTCL) 1st circuit & 400 kV Parli (Power Grid) - Parli (MESTCL) 2nd circuit (iii) Combined Assets of (ii) & 400 kV D/C Wardha - Parli Line along with associated bays under the WRSS - II, Set A Scheme of WRR for tariff block 2009-14 period.	27/01/2014
266	074/TT/2012	14/03/2012	PGCIL	Miscellaneous Petition for approval under sub-section (4) of Section 28 of Electricity Act 2003 for determination of Fees and charges for National Load Despatch Centre- NLDC (POWERGRID portion) for the tariff block 2009-14.	27/01/2014
267	108/TT/2012	08/11/2011	PGCIL	Transmission Tariff for 2 No. of 220 KV Bays at Trivandrum under Transmission system associated with Kudankulam in SR.	27/01/2014
268	196/TT/2012	01/08/2012	PGCIL	Transmission Tariff of LILO of both ckts. Of 400 kV D/C Bareilly-Lucknow line.	27/01/2014
269	10/RP/2013 in	11/07/2013	Damodar Valley Corporation	Review of Order dated 08.05.2013. in Petition No.272/2010 filed by DVC	28/01/2014



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270	171/SM/2013	09/09/2013	Suo-Motu	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Uttar Pradesh Power Corporation Limited.	28/01/2014
271	058/TT/2012	16/01/2012	PGCIL	Transmission Tariff for 765/400 Bilaspur pooling Station (near Sipat) alongwith LILO of Sipat-Seoni Ckt-I with 3X80 MVAR Switchable Line Reactor, 3X80 MVAR Bus Reactor and 765/400 KV, 1500 MVA Auto- transformer I & 2 under WRSS X Scheme in WR for 2009-14 Period.	31/01/2014
272	079/TT/2012	14/03/2012	PGCIL	Determination of Transmission Tariff for NRSS-XIII.	31/01/2014
273	110/TT/2012	22/11/2011	PGCIL	Transmission Tariff for (a) LILO of both Circuits of Udumalpet- Madakathara (North Trichur) 400KV DC Line at Chulliar (palakkad) 400 KV Sub Station (new) and 1X63 MVAR Bus Reactor along with associated bays and OTHER ELEMENTS	31/01/2014
274	078/MP/2013	26/04/2013	Power Grid Corporation Limited.	Directions to beneficiaries/DICs to perform the obligations.	03/02/2014
275	145/MP/2013	23/07/2013	DNH Power Distribution Company Limited.	Adjudication of Disputes arising out of Power Purchase Agreement (Supplemental)	03/02/2014
276	186/TT/2011	01/08/2011	PGCIL	Transmission tariff of 100 MVA ICT and associated bays at Raibareli	03/12/2014
277	096/TT/2012	15/03/2012	PGCIL	Transmission tariff for Pole-II of + - 500 kV, 2500 MW Balia - Bhiwadi HVDC Bipole associated with Barh Generation Project in NR.	04/02/2014
278	137/GT/2013	14/08/2012	NTPC Limited	Revision of tariff of Ramagundam Super Thermal Power Station , Stage-III	04/02/2014
279	104/TT/2012	07/09/2011	PGCIL	Transmission tariff for (i) 400 kV D/C Mundra - Bachchau (Triple Snowbird ) Transmission line along with associated Bays at Bachchau Substation AND OTHERS under ATS for Mundra (4000MW) UMPP for the period.	06/02/2014
280	167/MP/2011	28/07/2011	NLC	Approval for revision of Lignite Transfer Price of NLC Mines based on guidelines issued by Ministry of Coal on Mine Closure Expenses.	07/02/2014
281	004/MP/2011	01/04/2011	NLC	Extension of time for implementation of Restricted Governor Mode of Operation in Stage I and Stage II Units of NLC - TPS II.	11/02/2014
282	183/TT/2011	14/07/2011	PGCIL	Transmission Tariff for a Combined asset of Tirunelveli- Edmon and other elements under Kundankulam.	13/02/2014





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283	141/GT/2013	16/01/2013	NHPC Limited.	Revision of tariff for the tariff period 2009-14 in respect of Dulhasti Power Station.	13/02/2014
284	155/GT/2013	05/04/2013	NHPC Limited.	Revision of tariff for the tariff period 2009-14 in respect of Loktak Power Station	13/02/2014
285	MP/012/2014	24/01/2014	NTPC Limited	Permission to allow injection of infirm power for testing including full load testing up to commercial declaration of Unit2(500 MW) of Mauda STPP, Stage-I in compliance to the direction of Honorable Commission order dated 10.10.2013 in petition no 179/MP/2013	13/02/2014
286	MP/011/2014	24/01/2014	NTPC Limited.	Permission to allow injection of infirm power for testing including full load testing up to commercial declaration of Unit 2(500 MW) of Vindhyachal STPP, Stage-IV in compliance to the direction of Honorable Commission order dated 15.10.2013 in petition no 178/MP/2013	13/02/2014
287	086/MP/2013	07/05/2013	THDC India Limited.	Recovery of additional cost incurred consequent to pay revision of Employees and CISF for generating station of the petitioner- THDC India Limited.	14/02/2014
288	156/GT/2013	30/11/2011	NHPC Limited	Approval of Generation Tariff of URI-II HE Project	14/02/2014
289	186/MP/2013	07/10/2013	PGCIL	For initiation of proceedings on the aspect of sharing of short term open access charges on the Inter State transmission system.	14/02/2014
290	046/TT/2013	10/01/2013	PGCIL	Transmission Tariff for Nellore- Gooty 400 KV D/C (quad) line under ATS of Krishnapattanam UMPP part-A.	17/02/2014
291	298/2010	24/11/2010	PGCIL	Transmission tariff for Transmission System associated with Ramagundam STPP.	18/02/2014
292	148/GT/2011	28/07/2011	DVC	Approval of tariff in respect of Mejia Thermal Power Station Extension, Unit No.5 and Unit No. (2x250MW) in consideration with Additional Capital Expenditure for the period 24.9.2008 to 31.3.2009 (tariff period 2004-09).	18/02/2014
293	216/TT/2012	07/09/2012	PGCIL	Determination of transmission Tariff for 400 KV Line bays at Silchar S/S and Bongaigaon line of NETC IN NER.	18/02/2014
294	142/GT/2013	15/04/2013	NHPC Limited.	Revision of tariff for the tariff period 2009-14 in respect of URI Power Station	18/02/2014
295	152/TT/2013	31/01/2013	PGCIL	Transmission tariff for LILO of Kahalgaon-Patna 400KV D/C (quad) line at Barh S/S under Transmission System associated with Barh Generation Project	18/02/2014
296	193/MP/2012	04/09/2012	Chhatisgarh State Power Distribution	Petition under Section 79(1) (c) read with Section 142 of the Electricity Act, 2003 with supporting Affidavit.	20/02/2014



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297	248/2010	31/08/2010	Company Limited. MPTCL	Direction to U.P.Power Corporation Limited (UPPCL) for payment of compensation amount to M.P.Tredco. Stations to MPSEB.	20/02/2014
298	265/MP/2012	14/12/2012	Power Grid Corporation of India Limited	Direction for implementation Grid Security Expert System (GSES) on All India Basis.	20/02/2014
299	160/GT/2012	20/12/2011	Udupi Power Corporation Limited.	Determination of Tariff of Udupi Power Corporation Limited	20/02/2014
300	146/MP/2013	23/07/2013	POSOCO-SRLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional and following best practices of O&M of transmission elements for ensuing security of the SR grid and Indian grid.	20/02/2014
301	195/TT/2012	20/07/2012	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) regulation 1999 and CERC(Terms and Conditions of Tariff) regulations 2009 for determination of transmission tariff for 1 no. 400 KV 63 MVAR Line Reactor at Cochin (DOCO-01.06.2012) for the period from DOCO to 31.03.2014 under Kundankulam ATS in SR for Tariff block 2009-14	21/02/2014
302	090/TT/2012	14/03/2012	PGCIL	Transmission tariff for assets (part-III) under Common Scheme for 765 KV Pooling Station and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER from NER/SR/WR via ER in NR	21/02/2014
303	202/TT/2012	22/08/2012	PGCIL	Transmission Tariff of LILO of Kahalgaon-Biharshariff T/L, along with associated bays at Banka S/S, MVA ICT-II along with associated bays at Banka S/s and other elements in ER.	21/02/2014
304	220/MP/2012	19/09/2012	PGCIL	Direction for implementation of third party audit report on protection scheme of Transmission System of NR and WR.	21/02/2014
305	012/MP/2013	07/02/2013	Udupi Power Corporation Limited.	Application filed under Section 79(I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations.	21/02/2014
306	063/MP/2013 with I.A.No 010/2013	03/04/2013	Lanco Kondapalli Power Limited.	Relinquishment of LTOA from 250 MW to 0 MW and (b) change in target region from NR, WR to SR	21/02/2014
307	332/2010	20/12/2010	PGCIL	Transmission Tariff for Combined assets of LILO of Ramagundam - Khammam TL at Warangal S/S and other assets.	21/02/2014



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308	240/MP/2012	19/10/2012	Lanco Kondapalli Power Limited.	Levy of transmission charges of Western Region based on Revised Regional Energy Accounts (Revised REA) by PGCIL.	21/02/2014
309	155/MP/2012	09/07/2012	Adani Power Limited.	Evolving a mechanism to meet the circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government.	21/02/2014
310	159/MP/2012	13/07/2012	Coastal Gujrat Power Limited	Statutory framework governing procurement of power through competitive bidding.	21/02/2014
311	074/MP/2013	15/04/2013	Lanco Budhil Hydro Power Pvt. Limited.	UI charges	21/02/2014
312	075/MP/2013	15/04/2013	Sasan Power	Sasan Power Limited - for compensation due to Change in Law impacting revenues and costs during the Operating Period.	21/02/2014
313	167/Suo-Motu/2012	01/08/2012	Suo-Motu	Grid Disturbance on 30.07.2012 and 31.07.2012	22/02/2014
314	073/TT/2012	14/03/2012	PGCIL	Determination of Fees and charges for SLDC at Modipuram under UPPCL.	22/02/2014
315	184/TT/2011	14/07/2011	PGCIL	Transmission tariff for Bongaigaon TPS -Bongaigaon line associated with Pallatana Gas Based Power Project and Bonaigaon Thermal Power Station.	22/02/2014
316	185/TT/2011	14/07/2011	PGCIL	Determination for transmission tariff for 400 kV D/C Andal (DVC) Jamshedpur Section of Durgapur - Jamshedpur Transmission line and OTHER ELEMENTS	22/02/2014
317	213/TT/2012	04/09/2012	PGCIL	Transmission Tariff of Baripada-Rengali T/L and associated bays at Keonjhar; and other assets associated with ERSSS-III.	22/02/2014
318	25/TT/2011	15/02/2011	OPTCL	Transmission charges in respect of Transmission System of OPTCL Comprising the 220 kV D/C Rourkela - Tarkera - Budhipadar - Korba (Orissa portion) line	22/02/2014
319	120/MP/2011	26/04/2011	SRLDC	Maintaining grid security of the SR Grid by curbing overdrawal and effecting proper load management by TNEB.	22/02/2014
320	061/TT/2012	16/01/2012	PGCIL	Determination of fees and charges for Unified Load Despatch & Communication Scheme (POWERGRID) portion in Northeastern Region.	22/02/2014
321	127/MP/2013 with I.A NO 16/2013	02/07/2013	EMCO Energy Limited.	Grant of Connectivity, Long term Access and Medium Term Open Access in Inter-State Transmission and related matters	22/02/2014



S. No.	Petition No.	Date of Filing	Petitioner	Subject	Date of Disposal
322	184/TT/2011	13/09/2013	PGCIL	Transmission tariff for Bongaigaon TPS -Bongaigaon line associated with Pallatana Gas Based Power Project and Bongaigaon Thermal Power Station.	22/02/2014
323	189/GT/2013	31/12/2012	NTPC Limited.	Revision of Ramagundam super Thermal Power Station, Stage-I&II	26/02/2014
324	101/TT/2012	22/03/2012	PGCIL	Transmission Tariff for Assets I:400 DC (Quad) LILO of Barh-Balia Line at Patna alongwith associated bays at Patna S.S;Asset II:765-415 KV,3x500 MVA ICT I Ranchi alongwith associated bays at 765 KV Ranchi S.S;Assets III: Combined Assets of 400 KV DC (Quad) Ranchi (New) - Ranchi (Old) - IT.L.and associated 400 KV line bays at Ranchi (New) S.S & Ranchi (Old) S.S; and 400 KV DC (Quad) Ranchi (New) - Ranchi (Old) - IITL and associated 400 kV line bays at Ranchi (New) SS & Ranchi (Old) SS; and 765-415 KV,3x500 MVA ICT II at Ranchi alongwith associated bays at 765KV for assets under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER-SR-WR via ER and Common scheme for network for WR and Import by WR from ER and from NER-SR-WR via ER in ER	28/02/2014
325	229/GT/2013	05/04/2013	NHPC Limited.	Revision of tariff of Dhauliganga power station.	03/03/2014
326	224/TT/2013	16/01/2013	PGCIL	Transmission Tariff for LILO of 400 KV Simhapuri & Meenakshi - Nellore D/C Quad line alongwith Associated bays.	04/03/2014
327	118/MP/2013	08/06/2013	North East Transmission Company Limited.	Construction of 400 kV D/C Byrinihat to Bongaigaon section of Palatana - Bongaigaon transmission line at Technocity, Baridua, Raid Marwet, RiBhoi District, Meghalaya	10/03/2014
328	161/MP/2013	29/08/2013	Essar Electric Power Development Corporation Limited.	Seeking prior approval of the Commission to trade power more than 120% in a year pursuant to Second Proviso to Regulation No 7 (b).	14/03/2014
329	MP/314/2013	07/12/2013	Neyveli Lignite Corporation of India Limited.	Seeking Commissions permission to maintain status-quo for injection of infirm power under UI mechanism till declaration of COD of unit I or 31.03.2014 whichever is earlier.	18/03/2014
330	005/RP/2014	07/02/2014	Aryan MP Power Generation Private Limited.	Review petition on behalf of theAryan MP Power Generation Private Limited,against Order dated 18.12.2013 inTT/289/2013	31/03/2014



## Annexure-II

### Installed capacity as on 31.3.2014 and the date of commercial operation of the generating stations /unit of NTPC

Sl. No.	Generating Station	Installed Capacity as on 31.3.2014	COD of the Station/ Unit
<b>Coal Based thermal generating Stations of NTPC</b>			
<b>A.</b>	<b>Pit head Generating Stations</b>		
1	Rihand STPS St-I	1000.00	1.1.1991
2	Rihand STPS St-II	1000.00	1.4.2006
3	Rihand STPS St-III	500.00 500.00	19.11.2012 27.03.2014
4	Singrauli STPS	2000.00	1.5.1988
5	Vindhyachal STPS St-I	1260.00	1.2.1992
6	Vindhyachal STPS St-II	1000.00	1.10.2000
7	Vindhyachal STPS St-III	1000.00	15.7.2007
8	Vindhyachal STPS St-IV	500.00 500.00	1.3.2013 27.03.2014
9	Korba STPS, Stage-I & II	2100.00	1.6.1990
10	Sipat St-II	1000.00	1.1.2009
11	Ramagundam STPS St-I & II	2100.00	1.4.1991
12	Ramagundam STPS St-III	500.00	25.03.2005
13	Talcher TPS	460.00	1.7.1997
14	Talcher STPS St-I	1000.00	1.7.1997
15	Talcher STPS St-II	2000.00	1.08.2005
16	Korba STPS (Stage-III)	500.00	21.03.2011
17	Sipat St-I	1980.00	01.10.2011, 25.5.2012 & 1.8.2013
	<b>Sub-Total</b>	<b>20900.00</b>	



Sl. No.	Generating Station	Installed Capacity as on 31.3.2014	COD of the Station/ Unit
<b>B. Non-Pit head Generating Stations</b>			
1	FGUTPP TPS St-I	420.00	13.2.1992 (Date of Take over)
2	FGUTPP St-II	420.00	1.1.2001
3	FGUTPP St-III	210.00	1.01.2007
4	NCTP Dadri ( Stage-I)	840.00	1.12.1995
5	NCTP Dadri ( Stage-II)	980.00	30.07.2010
6	Farrakka STPS I&II	1600.00	1.7.1996
7	Farrakka STPS III	500.00	4.4.2012
8	Tanda TPS	440.00	14.1.2000 (Date of Take over)
9	Badarpur TPS	705.00	1.4.1982
10	Kahalgaon STPS	840.00	1.8.1996
11	Kahalgaon St-II	1500.00	20.03.2010
12	Simhadri-I	1000.00	1.3.2003
13	Simhadri-II	500.00 500.00	16.09.2011, 30.9.2012
14	Mauda	500.00 500.00	13.3.2013 30.3.2014
	<b>Sub-Total</b>	<b>11455.00</b>	
	<b>Total Coal (A+B)</b>	<b>32355.00</b>	

Sl. No.	Generating Station	Installed Capacity as on 31.3.2014	COD of the Station/ Unit
	<b>Gas /Liquid Fuel Based Stations of NTPC</b>		
1	Dadri CCGT	829.78	01.04.1997
2	Faridabad	431.00	01.01.2001
3	Anta CCGT	419.33	01.03.1990
4	Auraiya GPS	663.36	01.12.1990
5	Gandhar GPS	657.39	01.11.1995
6	Kawas GPS	656.20	01.09.1993
7	Kayamkulam CCGT	359.58	01.03.2000
	<b>Sub Total</b>	<b>4016.64</b>	
	<b>Total NTPC (Coal+Gas)</b>	<b>36371.64</b>	



## Annexure-III

**Installed capacity and the date of commercial operation of each of the generating station of Damodar Valley Corporation (DVC)**

Generating Station	Capacity (MW)	Date of Commercial Operation
<b>THERMAL</b>		
Bokaro 'B' TPS	$(3 \times 210) = 630$	U-I Mar 86, U-II Nov 90 U-III Aug 93
Chandrapura TPS	$(3 \times 130) + (2 \times 250) = 890$	U-I Oct 64, U-II May 65 U-III July 68, U-VII Nov 11 U-VIII Jul 11
Durgapur TPS	$(1 \times 140) + (1 \times 210 \text{ MW}) = 350$	U-III Dec 66, U-IV Sept 82
Mejia TPS	$(4 \times 210) + (2 \times 250)$ $(2 \times 500) = 2340$	U-I Mar 96, U-II Mar 98 U-III Sept 99, U-IV Feb 05 U-V Feb 08, U-VI Sept 08 U-VII Aug 11, U-VIII Aug 12
Durgapur Steel TPS	$(2 \times 500) = 1000$	U-I May 12, U-II Mar 13
Koderma TPS	$(2 \times 500) \rightarrow 500$ One unit commissioned during 2013-14	U-I July 13
<b>Total</b>	<b>5710</b>	

**Tariff for Thermal Power Stations of DVC for the 2013-14**

Sl. No.	Name of Generating Station	Installed Capacity (MW) as on 31.3.2013	Fixed charges as in Mar 14 (Paise/kWh)	Energy Charges (Paise/kWh) as in March, 2014	Total (Paise/kWh)
1	BTPS	630.00	123.00	172.60	295.60
2	CTPS	390.00	157.90	250.00	407.90
3	DTPS	350.00	135.10	339.50	474.60
4	MTPS (Unit 1 to Unit 3)	630.00	131.40	239.70	371.10
5	MTPS (Unit 4)	210.00	176.90	239.70	416.60
6	MTPS (Unit 5 & Unit 6)	500.00	145.80	242.20	388.00
7.	CTPS (Unit 7 & Unit 8)	500.00	183.40	185.10	368.50

Source : As furnished by DVC based on CERC Orders



**Annexure-IV**

**Tariff of Central Thermal Power Stations of NTPC, NLC & NEEPCO as on 31.03.2014**

Sl. No.	Generating Station	Installed Capacity (MW) as on 31.3.2014	Fixed charges as in Mar 14 (Paise/kWh)	Energy Charges (Paise/kWh) as in March, 2014	Total (Paise/KWh)
<b>I : Coal Based thermal generating Stations of NTPC</b>					
<b>A.</b>	<b>Pit head Generating Stations</b>				
1	Rihand STPS St-I	1000	82.06	150.20	232.26
2	Rihand STPS St-II	1000	94.26	147.10	241.36
3	Rihand STPS St-III	500	130.55	143.40	273.95
4	Singrauli STPS	2000	53.66	121.20	174.86
5	Vindhyachal STPS St-I	1260	64.76	137.60	202.36
6	Vindhyachal STPS St-II	1000	74.97	129.80	204.77
7	Vindhyachal STPS St-III	1000	112.07	130.00	242.07
8	Vindhyachal STPS St-IV	500	141.50	129.90	271.40
9	Korba STPS St- I & II	2100	53.88	91.70	145.58
10	Korba STPS-III	2100	157.88	90.70	248.58
11	Ramagundam STPS (St-I&II)	2100	60.62	221.40	282.02
12	Ramagundam STPS (St-III)	500	95.69	288.20	383.89
13	Talcher TPS	460	126.33	69.00	195.33
14	Talcher STPS (St-I)	1000	82.78	169.60	252.38
15	Talcher STPS (St-II)	2000	80.40	169.70	250.10
16	Sipat STPS Stage-I	1980	140.87	153.00	293.87
17	Sipat STPD Stage-II	1000	129.23	157.70	286.93
18	Korba STPS Stage-III	500	157.88	91.30	249.18
	<b>Sub-Total (A)</b>	<b>22000</b>			
<b>B.</b>	<b>Non-Pit head Generating Stations</b>				
19	FGUTPP TPS (St-I)	420	86.66	324.00	410.66
20	FGUTPP (St-II)	420	102.68	328.30	430.98
21	FGUTPP (St-III)	210	140.43	328.50	468.93
22	NCTP Dadri (St-I)	840	88.50	338.60	427.10
23	NCTP Dadri (St-II)	980	159.58	335.20	494.78
24	Farrakka STPS (St-I&II)	1600	79.96	298.90	378.86
25	Farrakka STPS (St-III)	500	168.52	296.20	464.72
26	Tanda TPS	440	107.43	387.50	494.93
27	Badarpur TPS	705	84.14	439.40	523.54
28	Kahalgaon STPS (St-I)	840	96.87	312.00	408.87
29	Kahalgaon STPS (St-II)	1500	118.60	294.50	413.10
30	Simhadri (St-I)	1000	102.24	270.80	373.04
31	Simhadri (St-II)	1000	169.77	272.80	442.57
32	Mauda	1000	154.22	308.10	462.32
	<b>Sub-Total (B)</b>	<b>10955</b>			
	<b>Total Coal (A+B)</b>	<b>32955</b>			





Sl. No.	Name of Generating Station	Installed Capacity (MW) as on 31.3.2013	Fixed charges as in Mar 14 (Paise/kWh)	Energy Charges (Paise/kWh) as in March, 2014	Total (Paise/KWh)
<b>Lignite Based thermal generating Stations of NLC</b>					
1	TPS-I	600.00	87.70	256.90	344.60
2	TPS-II (St-I)	630.00	62.60	216.80	279.40
3	TPS-II (St-II)	840.00	63.80	216.80	280.60
4	TPS-I (Expansion)	420.00	124.00	202.80	326.80
5	CFBC based Barsingsar TPS	250.00	290.50	110.30	400.80
	<b>Total</b>	<b>2740.00</b>			
<b>Gas/LNG/Liquid Based Stations of NTPC</b>					
<b>A</b>	<b>Using Natural Gas as Fuel (APM)</b>				
1	Dadri CCGT	829.78	54.16	344.50	398.66
2	Faridabad	431.00	79.51	266.20	345.71
3	Anta CCGT	419.33	69.90	289.80	359.70
4	Auraiya GPS	663.36	52.84	332.10	384.94
5	Gandhar GPS	657.39	100.13	245.50	345.63
6	Kawas GPS	656.20	78.65	256.90	335.55
<b>B</b>	<b>Using NAPM Gas as Fuel</b>				
1	Gandhar GPS	657.39	100.13	338.50	438.63
2	Kawas GPS	656.20	78.65	344.20	422.85
<b>C.</b>	<b>Using LNG as Fuel</b>				
1	Dadri CCGT	829.78	54.16	1056.50	1110.66
2	Anta CCGT	419.33	69.90	878.70	948.60
3	Auraiya GPS	663.36	52.84	1067.20	1120.04
4	Faridabad	431.00	79.51	841.10	920.61
5	Gandhar GPS	657.39	100.13	1172.00	1272.13
6	Kawas GPS	656.20	78.65	1029.10	1107.75
<b>D</b>	<b>Using Liquid Fuel (Naphtha/HSD) as Fuel</b>				
1	Dadri CCGT	829.78	54.16	792.90	847.06
2	Faridabad	431.00	79.51	766.90	846.41
3	Anta CCGT	419.33	69.90	815.20	885.10
4	Auraiya GPS	663.36	52.84	1038.30	1091.14
5	Kayamkulam CCGT	359.58	86.20	1280.00	1366.20
6	Kawas Gas	656.20	78.65	886.40	965.05
<b>Gas/Liquid Fuel Based Station of NEEPCO</b>					
1	Agartala GPS	84	124.50	258.90	383.40
2	Assam GPS	291	146.70	197.80	344.50
	<b>Total NEEPCO</b>	<b>375</b>			

Source: Monthly sales data of generating stations of NTPC, NLC & NEEPCO



**Annexure-V**

**Installed capacity of Central Sector Hydro Generation Companies (NHPC, NHDC, NEEPCO, SJVNL, THDC and DVC)**

Sl. No.	Generating Station	Location	Type	Installed Capacity (MW)	Year of Commercial operation
<b>NHPC</b>					
1	Baira Siul	Himachal Pradesh	Pondage	3 X 60 = 180	1982
2	Loktak	Manipur	Storage	3 x 35 = 105	1983
3	Salal I & II	Jammu & Kashmir	ROR	6 x 115 = 690	1987/1995
4	Chamera-I	Himachal Pradesh	Pondage	3 x 180 = 540	1994
5	Chamera - II	Himachal Pradesh	Pondage	3 x 100 = 300	2004
6	Chamera - III	Himachal Pradesh	Pondage	3 x 77 = 231	2012
7	Uri - I	Jammu & Kashmir	ROR	4 x 120 = 480	1997
8	Uri - II	Jammu & Kashmir	ROR	4 x 60 = 240	2014
9	Dulhasti	Jammu & Kashmir	Pondage	3 x 130 = 390	2007
10	Nimoo Bazgo	Jammu & Kashmir	Pondage	3x15= 45	2013
11	Chutak	Jammu & Kashmir	ROR	4x11=44	2013
12	Sewa-II	Jammu & Kashmir	Pondage	4 x 30 = 120	2010
13	Tanakpur	Uttarakhand	ROR	3 x 31.40 = 94.20	1993
14	Dhauliganga	Uttara Khand	Pondage	4 x 70 = 280	2005
15	Teesta -V	Sikkim	Pondage	3 x 170 = 510	2008
16	Parbati Stage-III	Himachal Pradesh	Pondage	3 x 130 = 390	2014
17	Teesta Low Dam -III	Sikkim	ROR with Small Pondage	4 x 33 = 132	2013
18	Rangit	Sikkim	Pondage	3 x 20 = 60	2000
<b>TOTAL (NHPC)</b>				<b>4831.20</b>	
<b>NHDC</b>					
19	Indira Sagar	Madhya Pradesh	Storage	8x125=1000	2005
20	Omkareshwar	Madhya Pradesh	Pondage	8x65 = 520	2007
<b>TOTAL (NHDC)</b>				<b>1520.00</b>	
<b>THDC</b>					
21	Tehri	Uttarakhand	Storage	4x250=1000	2007
22	Koteshwar	Uttarakhand	Pondage	4x100=400	2012
<b>TOTAL (THDC)</b>				<b>1400.00</b>	
<b>SJVNL</b>					
23	Nathpa Jhakri	Himachal Pradesh	Pondage	6X250=1500	2004
<b>TOTAL (SJVNL)</b>				<b>1500.00</b>	
<b>DVC</b>					
24	Maithon	Jharkhand/W.V. B.	Storage	3x20=60	1958
25	Panchet	Jharkhand/W.V. B.	Storage	2x40=80	1991
26	Talaiya	Jharkhand	Storage	2x2=4	1953
<b>TOTAL (DVC)</b>				<b>144.00</b>	
<b>NEEPCO</b>					
27	Ranganadi	Arunachal Pradesh	Pondage	3x135=405	2002
28	Kopili St-I	Assam	Storage	4x50=200	1997
29	Kopili St-II	Assam	Storage	1x25=25	2004
30	Khandong	Assam	Storage	2x25=50	1984
31	Doyang	Nagaland	Storage	3x25=75	2000
<b>TOTAL (NEEPCO)</b>				<b>755.00</b>	
<b>IPP</b>					
32	Karcham Wangtoo	Himachal Pradesh	Pondage	1000	2011
<b>Grand Total</b>				<b>11150.20</b>	



## Annexure-VI

## Composite Tariff of Hydro Stations under the purview of CERC

Sl. No.	Organisation/Power Station	Installed Capacity	Composite Rate for 2013-14*
	<b>NHPC :</b>	MW	₹/kWh
1	Baira siul	180	1.51
2	Loktak	105	2.73
3	Salal	690	0.92
4	Tanakpur	123	2.24
5	Chamera –I	540	1.91
6	Uri-I	480	1.50
7	Rangit	60	2.76
8	Chamera-II	300	2.58
9	Dhauliganga-I	280	2.79
10	Dulhasti	390	5.74
11	Teesta-V	510	2.22
12	Sewa –II	120	4.05
13	Chamera-III	231	3.53
14	Chutak	44	5.61
15	Uri-II	240	3.35
16	Nimmo Bazgo	45	5.91
	<b>NEEPCO :</b>		
1	Kopili Stg.I	200	0.79
2	Khandong	50	1.34
3	Kopili Stage-II	25	1.76
4	Doyang	75	4.06
5	Ranganadi	420	1.81
	<b>NHDC</b>		
1	Indira Sagar	1000	2.59
2	Omkareshwar	520	4.76
	<b>THDC :</b>		
1	Tehri stage-I	1000	4.63
2	Koteshwar	400	3.81
	<b>SJVNL :</b>		
1	Naptha jhakri	1500	2.59

\*Subject to further change based on truing up of capital cost for the year 2013-14



**Annexure-VII**

**Renewable Energy Tariff for year 2013-14 (₹ / kWh)**

Generic Tariff for RE Technologies for FY 2013-14			
Particular	Levelling Total Tariff	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹ /kWh)	(₹ /kWh)	(₹ /kWh)
<b>Wind Energy</b>			
Wind Zone -1 (CUF 20%)	6.29	0.49	5.80
Wind Zone -2 (CUF 22%)	5.72	0.45	5.27
Wind Zone -3 (CUF 25%)	5.03	0.39	4.64
Wind Zone -4 (CUF 30%)	4.19	0.33	3.86
Wind Zone -5 (CUF 32%)	3.93	0.31	3.62
<b>Small Hydro Power Project</b>			
HP, Uttarakhand and NE States (Below 5MW)	4.38	0.36	4.02
HP, Uttarakhand and NE States (5MW to 25 MW)	3.75	0.32	3.43
Other States (Below 5 MW)	5.16	0.42	4.74
Other States (5 MW to 25 MW)	4.40	0.38	4.02

State	Levelling Fixed Cost	Variable Cost (FY 2013-14)	Applicable Tariff Rate (FY 2013-14)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹ /kWh)	(₹ /kWh)	(₹ /kWh)	(₹ /kWh)	(₹ /kWh)
<b>Biomass Power Project</b>					
Andhra Pradesh	2.21	3.34	5.55	0.14	5.41
Haryana	2.25	3.80	6.05	0.14	5.91
Maharashtra	2.26	3.89	6.15	0.14	6.01
Punjab	2.27	3.98	6.24	0.14	6.11
Rajasthan	2.20	3.32	5.52	0.14	5.38
Tamil Nadu	2.20	3.29	5.49	0.14	5.35
Uttar Pradesh	2.21	3.40	5.61	0.14	5.47
Others	2.23	3.57	5.80	0.14	5.66
<b>Non-Fossil Fuel based Cogeneration</b>					
Andhra Pradesh	2.95	2.45	5.40	0.24	5.17
Haryana	2.64	3.48	6.13	0.20	5.93
Maharashtra	2.37	3.43	5.80	0.18	5.63
Punjab	2.60	3.07	5.67	0.20	5.47
Tamil Nadu	2.29	2.64	4.93	0.18	4.75
Uttar Pradesh	2.98	2.73	5.71	0.24	5.48
Others	2.59	2.97	5.56	0.20	5.36



Solar PV and Solar Thermal			
Particular	Levelling Total Tariff (FY 2013-14)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹ /kWh)	(₹ /kWh)	(₹ /kWh)
Solar PV	8.75	0.88	7.87
Solar Thermal	11.90	1.21	10.69

State	Levelling Fixed Cost	Variable Cost (FY 2013-14)	Applicable Tariff Rate (FY 2013-14)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹ /kWh)	(₹ /kWh)	(₹ /kWh)	(₹ /kWh)	(₹ /kWh)
<b>Biomass Gasifier Power Project</b>					
Andhra Pradesh	2.46	3.45	5.91	0.12	5.79
Haryana	2.53	3.92	6.45	0.12	6.32
Maharashtra	2.54	4.01	6.55	0.12	6.43
Punjab	2.55	4.10	6.65	0.12	6.53
Rajasthan	2.46	3.42	5.88	0.12	5.76
Tamil Nadu	2.46	3.39	5.85	0.12	5.73
Uttar Pradesh	2.47	3.50	5.98	0.12	5.86
Others	2.49	3.68	6.18	0.12	6.06
<b>Biogas based Cogeneration</b>					
Biogas	3.30	3.62	6.91	0.24	6.67



**Annexure-VIII**

**Seminar / Conferences / Exchange Programme Attended by Officers / Staff of the Commission in FY 2013-14 (Outside India)**

S. No.	Name & Designation of Officer deputed	Duration	Name of Seminars/ Conference/Programme	Country Visited
1.	Shri M. Deena Dayalan Member	30/05/2013 to 04/06/2013	To attend discussion with representatives of Finnish Energy Market Authority, Transmission System Operator, Generation/Distribution Companies and site visits to Renewable Plants.	Finland
2.	Shri A.K. Saxena, Chief (Engineering)  Shri Sushanta K. Chatterjee Joint Chief (RA)	08/06/2013 to 16/06/2013	To participate in the event organized by International Finance Corporation (IFC).	Germany and United States
3.	Shri Rajiv Pushkarna Deputy Chief (Fin.)	08/07/2013 to 12/07/2013	To participate in Orientation Programme for Chairpersons and Members of Electricity Regulatory Commission.	California, USA.
4.	Shri Vijay Menghani Joint Chief (Engg.)	21/01/2014 to 31/01/2014	To attend study trip on Smart Grid in US under the partnership to Advance Clean Energy – Deployment (PACE-D) Technical Assistance Programme.	New York
5.	Shri Gireesh B. Pradhan Chairperson  Shri V.S.Verma Member  Shri Sushanta K. Chatterjee Joint Chief (RA)	28/01/2014 to 30/01/2014	To participate in the 20 <sup>th</sup> Steering Committee Meeting of South Asia Forum of Infrastructure Regulation (SAFIR).	Colombo (Sri Lanka)
6.	Shri Partha Sen Deputy Chief (Fin.)  Shri Devendra Saluja Deputy Chief (Engg.)	09/02/2014 to 15/02/2014	To participation in the 6 <sup>th</sup> Capacity Building/ Training Programme for officers of Electricity Regulatory Commission.	Bangkok, Thailand



## Annexure-IX

**Programmes Attended by Officers of the Commission in  
FY 2013-14 (In India)**

S. No.	Name & Designation of Officer deputed	Name of Programme	Duration	Place
1.	Sh. P.K. Kapoor Principal Private Secretary	Developing Competencies of Executive Secretary, PA, PS & office staff	09/04/2013 to 13/04/2013	Dalhousie
2.	Sh. Ramanuj Dey Assistant Secretary (P&A)  Sh. Bhagat Singh Assistant	Effective implementation of RTI Act.	26/4/2013	Faridabad
3.	Sh. Mahesh Gupta Assistant Chief (A/cs.)  Sh. B.K.Verma Assistant	Effective Implementation of Right to Information Act	25/09/2013 to 26/09/2013	New Delhi
4.	Sh. Rahul Banerjee Senior Advisor (Power Market)  Sh. U.R. Prasad Deputy Chief (Eco.)  Sh. Mayank Shekhar Research Officer (Eco.)  Sh. Navneeraj Sharma Research Officer (Eco.)	Power Market Outlook and Projections	14/03/2014	New Delhi



## **Audited Annual Accounts for the year 2013-14**

### **Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory Commission (CERC) for the year ended 31st March 2014**

We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as on 31 March, 2014 and the Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100 (2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best practices, accounting standards and disclosure norms, etc. Audit observations on financial statements with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any, are reported through Inspection Report/CAG's Audit Reports Separately.
3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidence supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by the management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
4. Based on our audit, we report that :
  - i We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit.
  - ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (i) of section 100 of the Electricity Act, 2003.
  - iii. In our opinion, proper books of accounts and other relevant records have been maintained by the CERC as required under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.
  - iv. We further report that :



**A. Comment on Accounts: Nil****B. Grant-in-aid**

Out of grants-in-aid of ₹ 31.70 crore received during the year (₹ Nil was received in March 2014) and unspent balance of ₹ 4.50 crore of previous year, totaling to ₹ 36.20 crore, CERC could utilize a sum of ₹ 26.22 crore leaving a balance of ₹ 9.98 crore as unutilized grant as on 31st March 2014.

**C. Management Letter**

Deficiencies which have not been included in the Separate Audit Report have been brought to the notice of the Chairman, CERC through a Management letter issued separately for remedial/corrective action.

- v. Subject to our observation in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts and Payments Account dealt with by this report are in agreement with the books of accounts.
- vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts, and subject to matters mentioned in the Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India:
  - a) In so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2014; and
  - b) In so far as it relates to Income & Expenditure Account, of the deficit for the year ended on that date.

**For and on behalf of the C&AG of India**

**Place: New Delhi**  
**Date: 12 October, 2014**

**(Tanuja S. Mittal)**  
**Principal Director of Commercial**  
**Audit & Ex-officio Member, Audit Board-III,**  
**New Delhi**



**Annexure-I**

**[Referred to in Para 4 (vi)]**

1.	Adequacy of Internal Audit System	The Internal Audit of Accounts of CERC is conducted in house by its own officers and CERC has its own Internal Audit Manual. Internal Audit of the transactions of CERC has been completed upto 31 March 2014 and Audit Reports thereof for the half years ending 30 September 2013 and 31 March 2014 have been issued on 24.04.2014 and 17.07.2014 respectively, by the Internal Audit Team.
2.	Adequacy of Internal Control System	Subject to facts mentioned against Sl. No. 1 and 3, Internal Control mechanism for monitoring receipts & making payments and accounting thereof is commensurate with the size and nature of activities of CERC.
3.	System of Physical Verification of Fixed Assets	<p><b>For the year 2012-13</b></p> <p>CERC assigned (January 2013) the work of Physical Verification of their assets to a Consultant firm who submitted their draft report on 22.02.2013 and final report on 20.11.2013. They, however, revised their report on 04.03.2014. Before submission of the revised report by the Consultant firm, CERC, on 10.1.2014, set up a Committee to look into differences shown in the Physical Verification Report and submit measures to reconcile them. Committee submitted its report on 28.3.2014. The final reconciliation of the fixed assets was still (July 2014) in progress.</p> <p><b>For the year 2013-14</b></p> <p>For finalization of annual accounts for the year 2013-14, CERC engaged (April 2014) another Chartered Accountants firm, assigning them the task of preparation of Fixed Assets Register for the period from 20th February 2013 to 31st March, 2014, physical verification of assets and reconciliation thereof. This firm submitted their report on 28.05.2014. CERC has requested (June 2014) the firm to re-check the inventory items and submit the revised report which was yet (July 2014) to be submitted by them.</p>
4.	Regularity in payment of Statutory Dues applicable to them	CERC is regular in payment of statutory dues applicable to them.



## Approval of Annual Accounts

### RESOLUTION

The Commission has considered the Annual Accounts of CERC for the year 2013-14 and resolved the following unanimously:-

“RESOLVED THAT the Balance Sheet of the Commission as on 31<sup>st</sup> March 2014 and the Receipt and Payment Account with Income and Expenditure Account for the year ended on the date, be and is hereby approved.

RESOLVED THAT the Balance Sheet of the Commission as on 31<sup>st</sup> March 2014 and the Receipt and Payment Account with Income and Expenditure Account for the year ended on the date be and hereby shall be signed by Secretary and Integrated Financial Adviser, Central Electricity Regulatory Commission”.

Sd/-  
(Shubha Sarma)  
Secretary

Place: New Delhi  
Dated: 20 June 2014



**BALANCE SHEET AS ON 31st MARCH 2014**

(₹ in Lacs)

PARTICULARS	SCHE DULE	CURRENT YEAR 31.03.14	PREVIOUS YEAR 31.03.13
<b>CAPITAL FUND AND LIABILITIES</b>			
CAPITAL FUND	1	62.32	195.65
CERC FUND	2	14,424.26	8870.24
CURRENT LIABILITIES AND PROVISIONS	3	925.19	1082.21
<b>TOTAL</b>		<b>15,411.77</b>	10148.10
<b>ASSETS</b>			
FIXED ASSETS	4	533.20	570.06
CURRENT ASSETS, LOANS, ADVANCES	5	14,878.57	9578.04
<b>TOTAL</b>		<b>15,411.77</b>	10148.10
SIGNIFICANT ACCOUNTING POLICIES	10		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	11		

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary

**INCOME AND EXPENDITURE ACCOUNT FOR  
THE YEAR ENDED 31st MARCH 2014**

(₹ in Lacs)

PARTICULARS	SCHE DULE	CURRENT YEAR 31.03.14	PREVIOUS YEAR 31.03.13
<b>INCOME</b>			
UNSPENT BALANCE OF AMOUNT RELEASED IN 2012-13		449.64	
RELEASE FROM CERC FUND DURING CURRENT PERIOD		3,170.00	
		3,619.64	
<b>LESS: SAVINGS/UNSPENT BALANCE TRANSFERRED BACK TO CERC FUND</b>		998.08	2,681.45
OTHER INCOME	6	3.36	1.29
DEFERRED INCOME (Depreciation for the year on assets acquired from Grant-in-Aid)		6.61	13.42
<b>TOTAL (A)</b>		<b>2,631.53</b>	2696.16
<b>EXPENDITURE</b>			
ESTABLISHMENT EXPENSES	7	802.15	729.18
OTHER ADMINISTRATIVE EXP., ETC.	8	1,851.16	1864.89
DEPRECIATION		97.27	96.50
<b>TOTAL (B)</b>		<b>2,750.58</b>	2,690.57
BALANCE BEING EXCESS/ (DEFICIT) OF INCOME OVER EXPENDITURE (A-B)		(119.05)	5.59
<b>LESS: PRIOR PERIOD ITEMS (NET)</b>	9	7.67	93.10
BALANCE OF EXCESS/ (DEFICIT) TRANSFERRED TO CAPITAL FUND		(126.72)	(87.51)
SIGNIFICANT ACCOUNTING POLICIES	10		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	11		

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary



## SCHEDULE FORMING PART OF BALANCE SHEET AS AT 31st MARCH 2014

(₹ in Lacs)

SCHEDULE - I CAPITAL FUND	CURRENT YEAR 31.03.14	PREVIOUS YEAR 31.03.13
(A) CAPITAL RESERVE	23.23	36.65
<b>LESS:</b> DEFERRED INCOME ON ACCOUNT OF DEPRECIATION FOR THE YEAR ON FIXED ASSETS (acquired from Grant-in-Aid)	6.61	13.42
<b>SUB TOTAL (A)</b>	<b>16.62</b>	<b>23.23</b>
(B) ACCUMULATED BALANCE OF EXCESS OF INCOME OVER EXPENDITURE	172.42	259.93
<b>ADD:</b> EXCESS/ (DEFICIT) OF INCOME OVER EXPENDITURE, TRANSFERRED FROM THE INCOME & EXPENDITURE ACCOUNT	(126.72)	(87.51)
<b>SUB TOTAL (B)</b>	<b>45.70</b>	<b>172.42</b>
<b>GRAND TOTAL (A + B)</b>	<b>62.32</b>	<b>195.65</b>

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary

(₹ in Lacs)

SCHEDULE - 2 CERC FUND	CURRENT YEAR 31.03.14	PREVIOUS YEAR 31.03.13
BALANCE AS AT BEGINNING OF THE YEAR	8,870.24	5016.77
<b>LESS:</b> UNSPENT BALANCE OF AMOUNT RELEASED IN 2012-13	449.64	624.99
RELEASE FROM CERC FUND DURING CURRENT PERIOD	3,170.00	2506.10
LICENCE FEE REFUNDED	10.50	-
	<b>3,630.14</b>	
	<b>5,240.10</b>	<b>1885.68</b>
<b>ADD: DIRECT INCOME :</b>		
FILING FEE/ TARIFF FEE	5243.74	4350.89
LICENCE FEE	2559.34	1861.64
ANNUAL REGISTRATION FEE	64.00	64.00
MISCELLANEOUS FEE	13.79	16.85
	<b>7,880.87</b>	<b>6293.38</b>
<b>INDIRECT INCOME:</b>		
INTEREST EARNED (TDS NIL)	178.24	229.16
OTHER INCOME	30.34	12.38
	<b>208.58</b>	<b>241.54</b>
	<b>13,329.55</b>	<b>8420.60</b>
<b>ADD: UNDISPUTED PENALTY</b>	<b>96.63</b>	<b>-</b>
<b>ADD: SAVINGS DURING THE YEAR TRANSFERRED BACK TO CERC FUND</b>	<b>998.08</b>	<b>449.64</b>
<b>TOTAL</b>	<b>14,424.26</b>	<b>8870.24</b>

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary



(₹ in Lacs)

SCHEDULE - 3 CURRENT LIABILITIES & PROVISIONS	CURRENT YEAR 31.03.14	PREVIOUS YEAR 31.03.13
<b>A. CURRENT LIABILITIES</b>		
<b>1. SUNDRY CREDITORS</b>	<b>125.55</b>	72.77
<b>2. SALARY PAYABLE (MEMBERS &amp; STAFF)</b>	<b>55.25</b>	54.48
<b>3. ADVANCE RECEIVED (FILLING/ TARIFF FEES)</b>		
3.1 Generation Tariff Fee - FY 13-14	-	167.26
3.2 Licence Fee - FY 13-14	-	9.00
3.3 Transmission Tariff Fee. - FY 13-14	-	125.55
3.4 Generation Tariff Fee - FY 14-15	<b>66.00</b>	-
3.5 Licence Fee - FY 14-15	<b>48.25</b>	-
3.6 Fee Refundable	<b>5.00</b>	-
3.7 Unreconciled Fee	<b>1.00</b>	-
<b>4. STATUTORY LIABILITIES:</b>		
4.1 CPF Matching Contribution	<b>0.16</b>	0.15
4.2 CPF (Statutory & Voluntary)	<b>0.00</b>	0.00
4.3 GPF Matching Contribution	<b>0.12</b>	0.12
4.4 EPF Matching Contribution	<b>3.32</b>	3.09
4.5 Pension Contribution	<b>8.83</b>	10.43
4.6 Leave Salary Contribution	<b>9.03</b>	10.38
4.7 Gratuity Contribution payable for employees on deputation	<b>8.83</b>	11.47
4.8 Group Savings Linked Insurance/LIC	<b>0.01</b>	0.01
4.9 Leave Travel Concession	<b>0.00</b>	0.07
4.10 EPF Employees Contribution	<b>0.12</b>	0.15
4.11 NPS Matching Contribution	<b>0.05</b>	0.04
<b>5. OTHER CURRENT LIABILITIES</b>		
5.1 Penalty	<b>356.15</b>	444.28
5.2 Security Deposits	<b>8.87</b>	2.44
5.3 Other Recoveries (Car Advance)	<b>0.01</b>	0.01
<b>TOTAL (A)</b>	<b>696.55</b>	911.70
<b>6. PROVISIONS</b>		
6.1 Leave Encashment	<b>129.03</b>	90.36
6.2 Gratuity	<b>98.02</b>	78.35
<b>7. OTHERS (SPECIFY)</b>		
Audit Fees Payable (C & AG)	<b>1.59</b>	1.80
<b>TOTAL (B)</b>	<b>228.64</b>	170.51
<b>GRAND TOTAL (A+B)</b>	<b>925.19</b>	1082.21

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary



(₹ in Lacs)

## SCHEDULE - 4 FIXED ASSETS

DESCRIPTION	GROSS BLOCK				DEPRECIATION				NET BLOCK				
	COST AS AT BEGINNING OF THE YEAR	ADJUSTMENTS DURING THE YEAR	ADDITIONS DURING THE YEAR	DEDUCTIONS DURING THE YEAR	COST AT THE YEAR END	AS AT THE BEGINNING OF THE YEAR	ADJUSTMENT DURING THE YEAR	OPERATIONS DURING THE YEAR	ON ADDITIONS DURING THE YEAR	ON DEDUCTIONS DURING THE YEAR	BALANCE AS AT THE YEAR END	CURRENT YEAR 2013-14	PREVIOUS YEAR 2012-13
<b>A. FIXED ASSETS:</b>													
WOODEN PARTITIONS & RENOVATIONS	204.67	-5.00	16.15	2.34	213.48	73.38	24.05	17.42	2.92	0.43	117.34	96.14	131.29
FURNITURE & FITTINGS	333.85	-	8.30	4.26	337.89	200.78	-24.05	28.44	1.54	2.52	204.19	133.70	133.07
MACHINERY & EQUIPMENT	222.60	5.00	16.35	9.84	234.11	99.63	-	17.71	2.89	3.62	116.61	117.50	122.97
COMPUTER/PERIPHERALS	131.48	17.31	34.54	2.50	180.83	106.03	-	27.32	11.69	2.00	143.04	37.79	25.45
LIBRARY BOOKS	3.47	-	0.74	-	- 4.21	1.16	-	0.32	0.60	-	2.08	2.13	2.31
SOFTWARE	21.18	-	-	-	21.18	15.80	-	3.12	-	-	18.92	2.26	5.38
<b>TOTAL</b>	<b>917.25</b>	<b>17.31</b>	<b>76.08</b>	<b>18.94</b>	<b>991.70</b>	<b>496.78</b>	<b>0.00</b>	<b>94.33</b>	<b>19.64</b>	<b>8.57</b>	<b>602.18</b>	<b>389.52</b>	<b>420.47</b>
<b>B. CAPITAL WORK-IN-PROGRESS:</b>													
CAPITAL WIP - RIMS SRS	139.53	-17.31	21.46	-	143.68	-	-	-	-	-	-	143.68	139.53
CAPITAL WIP - BUILDING (RENOVATION)	10.06	-	10.09	20.15	0.00	-	-	-	-	-	-	0.00	10.06
<b>TOTAL</b>	<b>149.59</b>	<b>-17.31</b>	<b>31.55</b>	<b>20.15</b>	<b>143.68</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>143.68</b>	<b>149.59</b>
<b>GRAND TOTAL</b>	<b>1066.84</b>	<b>0.00</b>	<b>107.63</b>	<b>39.09</b>	<b>1135.38</b>	<b>496.78</b>	<b>0.00</b>	<b>94.33</b>	<b>19.64</b>	<b>8.57</b>	<b>602.18</b>	<b>533.20</b>	<b>570.06</b>

Sd/-  
Integrated Financial AdviserSd/-  
Secretary



(₹ in Lacs)

SCHEDULE - 5 CURRENT ASSETS, LOANS & ADVANCES	CURRENT YEAR 31.03.14	PREVIOUS YEAR 31.03.13
<b>I CURRENT ASSETS</b>		
<b>1.1 CASH BALANCE IN HAND (INCLUDING CHEQUE/ DRAFTS AND IMPREST)</b>	-	0.10
<b>1.2 BANK BALANCE WITH SCHEDULED BANKS</b>		
<b>1.2.1 IN CURRENT A/c</b>		
CORPORATION BANK (INCLUDING AUTO SWEEP)	1,079.51	579.13
<b>1.2.2 IN SAVINGS A/C</b>		
CORPORATION BANK	-	0.01
CORPORATION BANK (INCLUDING AUTO SWEEP)	7.19	421.45
<b>1.3 CERC Fund Account (Public Account of India)</b>	12,924.90	8104.90
<b>1.4 FIXED DEPOSIT with CORPORATION BANK (For Penalty Received Under Litigation)</b>	356.15	-
<b>2 LOANS, ADVANCES AND OTHER ASSETS</b>		
<b>2.1 LOANS</b>		
2.1.1 STAFF	0.62	1.76
2.1.2 OTHERS	0.98	0.22
<b>2.2 ADVANCE AND OTHER AMOUNTS RECOVERABLE IN CASH OR IN KIND OR FOR VALUE TO BE RECEIVED</b>		
2.2.1 PREPAID EXPENSES	23.11	17.34
2.2.2 SECURITY DEPOSIT	395.41	398.32
2.2.3 FORUM OF REGULATORS	24.64	9.28
2.2.4 FORUM OF INDIAN REGULATORS	8.01	6.50
2.2.5 SOUTH ASIA FORUM FOR INFRASTRUCTURE REGULATION	4.50	2.75
2.2.6 AMOUNT RECEIVABLE AGAINST ASSETS DISPOSED	1.02	-
<b>3 INTEREST ACCRUED ON FDRs</b>		
INTEREST ACCURED (ON AUTOSWEEP FDRs)	47.55	36.28
<b>4 FEE RECEIVABLE</b>	4.98	-
<b>TOTAL</b>	<b>14,878.57</b>	<b>9578.04</b>

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary





## SCHEDULE FORMING PART OF INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH 2014

(₹ in Lacs)

SCHEDULE - 6 OTHER INCOME	CURRENT YEAR 31.03.14	PREVIOUS YEAR 31.03.13
PROFIT ON SALE/DISPOSAL OF ASSETS	0.57	0.19
EXCESS PROVISION WRITTEN OFF	2.36	0.63
RECOVERY TOWARDS COMPUTER USE AT HOME	0.43	0.47
<b>TOTAL</b>	<b>3.36</b>	<b>1.29</b>

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary

(₹ in Lacs)

SCHEDULE - 7 ESTABLISHMENT EXPENSES	CURRENT YEAR 31.03.14	PREVIOUS YEAR 31.03.13
<b>I SALARIES &amp; WAGES:</b>		
1.1 PAY OF STAFF/OFFICER	224.58	200.05
1.2 PAY OF CHAIRPERSON & MEMBERS	137.41	157.50
1.3 ALLOWANCES AND BONUS	237.44	219.26
1.4 CONTRIBUTION TO PROVIDENT FUND	40.43	36.57
<b>2 CONTRIBUTION TO OTHER FUNDS:</b>		
2.1 GRATUITY PAID	1.79	1.49
2.2 PENSION CONTRIBUTION	9.32	11.48
2.3 LEAVE SALARY CONTRIBUTION	9.14	9.67
2.4 PROVISION FOR GRATUITY	14.17	0.30
2.5 PROVISION FOR LEAVE ENCASHMENT	38.67	20.33
<b>3 STAFF WELFARE EXPENSES</b>		
3.1 MEDICAL AND HEALTH CARE FACILITIES	22.57	27.95
3.2 UNIFORM CHARGES	0.20	-
3.3 OTHERS	17.85	20.06
<b>4 OTHERS (SPECIFY):</b>		
4.1 TUITION FEE/ CEA	5.39	6.16
4.2 LEAVE TRAVEL CONCESSION	9.39	9.99
4.3 LEAVE ENCASHMENT	33.63	8.37
4.4 HONORARIUM EXPENSE (HINDI MEETING)	0.17	-
<b>TOTAL</b>	<b>802.15</b>	<b>729.18</b>

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary



(₹ in Lacs)

<b>SCHEDULE - 8 OTHER ADMINISTRATIVE EXPENSES</b>		<b>CURRENT YEAR</b> 31.03.14	<b>PREVIOUS YEAR</b> 31.03.13
<b>1</b>	LABOUR AND PROCESSING EXPENSES	<b>177.13</b>	139.71
<b>2</b>	ELECTRICITY AND POWER	<b>36.91</b>	31.50
<b>3</b>	WATER CHARGES	<b>4.19</b>	3.51
<b>4</b>	<b>REPAIR &amp; MAINTENANCE:</b>		
	4.1 COMPUTER	<b>2.81</b>	3.37
	4.2 BUILDING	<b>17.14</b>	17.93
	4.3 OTHERS	<b>2.54</b>	1.16
	4.4 AIRCONDITIONERS	<b>16.84</b>	12.76
<b>5</b>	RENT RATES AND TAXES	<b>901.49</b>	822.11
<b>6</b>	VEHICLE RUNNING AND MAINTENANCE	<b>6.70</b>	9.77
<b>7</b>	POSTAGE AND TELEPHONE CHARGES	<b>30.35</b>	28.65
<b>8</b>	PRINTING AND STATIONERY	<b>16.02</b>	18.46
<b>9</b>	<b>TRAVELLING AND CONVEYANCE:</b>		
	9.1 DOMESTIC TRAVELLING EXPENSES	<b>41.30</b>	61.55
	9.2 FOREIGN TRAVELLING EXPENSES	<b>9.18</b>	70.87
	9.3 LOSS ON FOREIGN EXCHANGE FLUCTUATION	<b>-</b>	0.01
	9.4 CONVEYANCE	<b>3.02</b>	2.54
<b>10</b>	EXPENSES ON MEETINGS/ SEMINAR/ WORKSHOPS	<b>23.44</b>	11.50
<b>11</b>	SUBSCRIPTION EXPENSES	<b>41.59</b>	35.32
<b>12</b>	AUDITORS REMUNERATION	<b>0.30</b>	0.65
<b>13</b>	PROFESSIONAL CHARGES	<b>380.85</b>	419.90
<b>14</b>	ADVERTISEMENT AND PUBLICATION CHARGES	<b>52.76</b>	62.37
<b>15</b>	<b>OTHERS (SPECIFY):</b>		
	15.1 BOOKS & PERIODICALS	<b>11.41</b>	15.76
	15.2 MISCELLANEOUS EXPENSES	<b>0.44</b>	0.06
	15.3 TAXI/ CAR LEASE HIRING CHARGES	<b>41.23</b>	32.97
	15.4 BANK CHARGES	<b>0.00</b>	0.05
	15.5 INFORMATION SYSTEM-LICENCE FEE ETC	<b>3.75</b>	52.12
	15.6 TRAINING EXPENSES	<b>0.34</b>	2.79
	15.7 LICENSE FEE RECEIVED REFUND	<b>-</b>	7.50
	15.8 LOSS ON DISPOSAL OF FIXED ASSET	<b>6.60</b>	-
	15.9 FACILITY MANAGEMENT CHARGES (FMC)	<b>22.70</b>	-
	15.10 INSURANCE AGAINST INFIDELITY & CASH HANDLING	<b>0.13</b>	-
<b>TOTAL</b>		<b>1,851.16</b>	1,864.89

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary



(₹ in Lacs)

<b>SCHEDULE - 9 PRIOR PERIOD ITEMS</b>	<b>CURRENT YEAR 31.03.14</b>	<b>PREVIOUS YEAR 31.03.13</b>
1 Repair & Maintenance of Building	-	7.52
2 Rent paid in previous years shown accounted for as Security Deposit	-	27.66
3 Payment of Security deposit to MTNL	-	(0.09)
4 Depreciation	<b>16.09</b>	58.01
5 Write back of asset charged off in previous year	<b>1.41</b>	-
6 Refund of Licence Fee	<b>(7.50)</b>	-
7 Payment of Professional Fee	<b>2.30</b>	-
8 Excess Provision	<b>(4.63)</b>	-
<b>TOTAL</b>	<b>7.67</b>	93.10

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary



## **SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2014**

### **SCHEDULE 10 - SIGNIFICANT ACCOUNTING POLICIES**

#### **1. ACCOUNTING CONVENTION**

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under sub-section (1) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India. The accounts have been prepared in compliance with applicable Accounting Principles and Standards.

#### **2. FIXED ASSETS**

Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition.

#### **3. DEPRECIATION**

- i. Depreciation on Fixed assets has been worked out on Written Down Value method as per the rates given in Schedule XIV of the Companies Act, 1956.
- ii. In respect of additions to fixed assets during the year, full depreciation is charged on assets acquired up to 30<sup>th</sup> September and half rate of depreciation is charged on assets acquired after 30<sup>th</sup> September. Similarly, full year depreciation is charged on assets disposed off/discarded after 30<sup>th</sup> September and depreciation at half rate for that year is charged on assets disposed off/discarded before 30<sup>th</sup> September.
- iii. Fixed asset valuing ₹ 5000/- or less are capitalized and are fully depreciated.

#### **4. AMORTISATION OF INTANGIBLE ASSETS**

Software is amortized over a period of 5 (five) years or life of the software whichever is lower unless otherwise stated.

#### **5. ACCOUNTING TREATMENT FOR CERC FUND**

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund account has been opened in the Public Account of India. All Fees, undisputed penalty and other sums received by CERC are credited to the CERC Fund on 'accrual basis'. The amount released by the Ministry of Power from CERC Fund (maintained in the Public Account of India) is accounted for as Income in the Income and Expenditure Account.

**6. GOVERNMENT GRANTS/SUBSIDIES**

- i. Government grants/subsidy are accounted for on realization basis.
- ii. As per Accounting Standard - 12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid upto 2009-10 has been shown on the Income side of the Income & Expenditure Account as Deferred Income and corresponding amount has been deducted from the Capital Fund.

**7. FOREIGN CURRENCY TRANSACTIONS**

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with Accounting Standard-11.

**8. LEASE**

Lease rentals are expensed with reference to lease terms.

**9. RETIREMENT BENEFITS**

Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-15. In respect of employees on deputation, the leave salary and contribution towards pension / gratuity, are accounted for in accordance with the terms & conditions of deputation.

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary



## SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2014

### SCHEDULE II - CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

#### BACKGROUND OF CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)

CERC was established under Electricity Regulatory Commission Act 1998. The Commission was given wide mandate by the Electricity Act 2003. The main functions of Commission are to regulate the tariff of electricity generating companies owned or controlled by the Central Government; to regulate the tariff in respect of the companies other than those owned or controlled by the Central Government; to regulate inter-state transmission of electricity; to issue licenses; to adjudicate upon disputes involving electricity generating companies; to levy fees for the purpose of the Act; to specify Grid Code; and to advise Central Government on formulation of National Electricity Policy and Tariff Policy, promotion of investment in electricity industry etc.

#### I. CERC FUND

- i. As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission under the Act; and all sums received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- ii. According to CERC Fund Rules, a CERC Fund account has been opened under the Public Account of India, which is a non-lapsable and non-interest bearing account. During 2013-14, a sum of ₹ 79.90 crore (Previous year ₹ 68.75 crore) have been deposited in the CERC Fund and during the same period MoP released an amount of ₹ 31.70 crore (Previous year ₹ 25.06 crore) from the Fund, for meeting the establishment expenditure of CERC, leaving a balance of ₹ 129.25 crore in CERC Fund (Public Accounts of India) as on 31 March 2014. MoP treated the amount released from CERC Fund maintained under Public Account of India as 'Grant-in-Aid'. The then Chairperson CERC took up (30 November 2011 & 23 October 2012) the matter with the Secretary, MoP for treating the release of funds by MoP as withdrawal from CERC Fund being maintained under the Public Accounts of India and treatment of operation, maintenance, and disbursement of CERC Fund in similar lines to that of SEBI Funds, based on the opinion of Sh. Soli J. Sorabjee, former Attorney General of India.

MoP, in consultation with the MoF, intimated (December 2012) that as per the existing accounting system, any budgetary allocations to regulatory authorities are released in the form of Grants-in-Aid and CERC has to comply in accordance with the accounting procedures in vogue and in the light of funding pattern envisaged in Electricity Act, 2003.



Further, money released to CERC as Grant-in-Aid could not be exempted from the internal audit by the MoP.

CERC intimated (February 2013) MoP that views of the former Attorney General of India were not considered by the MoP & MoF while taking a decision, in June & September 2012, which was communicated to CERC in December 2012.

Former Member, CERC again took up (July 2013) the matter with the Secretary (Power) for resolving this outstanding issue by amending the accounting procedure for operationalisation of CERC Fund to facilitate withdrawal of money from CERC Fund without being treated as Grant-in-aid and without being routed through the Consolidated Fund of India.

The Chairperson, CERC in February 2014 requested MoP to allow retention of the fees received in CERC upto the extent of its budgeted expenditure, and deposit only the remaining balance into the Public Account of India. Subsequently, in a meeting (March 2014) MoP agreed that CERC would suggest modification in the relevant rules/procedure for enabling CERC to implement this arrangement. Accordingly CERC proposed (April 2014) amendments to the CERC Fund Rules, 2007 and corresponding changes in the Accounting Procedure relating to operationalisation of CERC Fund. The matter is under consideration in the Ministry of Power.

- iii. During the Current year, all the direct as well as indirect incomes amounting to ₹ 80.89 crore (Previous year ₹ 65.35 crore) were transferred to CERC Fund Account (Schedule – 2 of the Balance Sheet) and ₹ 31.70 crores (excluding savings carried forward from the previous year) were released (Previous year ₹ 25.06 crore) from the CERC Fund for meeting the expenditure of the Commission. Unspent balance of ₹ 9.98 crore at the end of the Current year (Previous year ₹ 4.50 crore) have been transferred back to CERC Fund.

## 2. CAPITAL COMMITMENTS

Capital commitments of ₹ 1.60 crore (Previous year ₹ 2.08 crore), net of taxes, existed as on 31 March 2014 in respect of incomplete projects.

## 3. LEASE OBLIGATIONS

Future obligations for rentals under finance lease arrangements for vehicles amounts to ₹23.40 lakh (Previous year ₹ 32.18 lakh).

## 4. FIXED ASSETS

- i. Assets with Written down value of ₹ 16.62 lakh as at the end of March 2014 (Previous year ₹ 26.47 lakh) were acquired out of the Grant-in-Aid received from Ministry of Power upto March 2010. These assets are depreciated and accounted for as the Deferred Income every year by corresponding reduction in the Capital Reserves - Current year ₹ 6.61 lakh (Previous year ₹ 13.42 lakh).
- ii. The hardware for the RIMS project has been capitalized from 23 March 2012 and prior period depreciation of ₹ 16.82 lakh has been charged as expense during the Current year.



- iii. Physical verification of assets was carried out by a Consultant in February 2013. The report of the Consultant was referred to a Committee (comprising of a Deputy Chief (Finance) a Deputy Chief (Engineering) and a Research Officer) to look into the differences and suggest suitable measures to rectify. The report of the Committee is under examination and adjustments, if any, would be carried out during 2014-15. Physical verification of the assets for 2013-14 was also carried out by another consultant in April 2014. Their report is awaited.

## 5. CURRENT LIABILITY

Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2014 was ₹ 17.42 crore, of which an amount of ₹ 4.66 crore has been received in CERC. Out of the above received amount, ₹ 3.56 crore deposited by the parties (except ₹ 0.01 crore refundable based on the order of the Central Commission in an appeal by the party) is under contest in various courts of law and has been disclosed as the Current Liability. This amount has been kept under a short term deposit in the bank and shall be deposited in the CERC Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the case. Remaining ₹ 1.10 crore which is undisputed has been transferred to CERC Fund (Current year ₹ 0.97 crore and Previous years ₹ 0.13 crore) subject to post-facto approval as sought from Ministry of Power for this accounting treatment.

## 6. CURRENT ASSETS, LOANS AND ADVANCES

- i. In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- ii. Four laptops were lost in separate incidences in CERC during previous years. In case of three out of four laptops, the Competent authority has ordered that an amount fixed as per Government instructions be recovered from of the concerned employees, also administrative action against another erring employee (for fourth laptop) has completed. In case of serving employees (two), the recovery from their monthly salary was started in February 2014 and completed in May 2014, while the gratuity amount payable to erstwhile employee (one) has been withheld. The balance of recoverable amount has been disclosed as Current Asset (schedule 5) after write back of depreciation claimed upto the previous year end, as a prior period income.
- iii. During the year 2010-11, Demand Drafts amounting to ₹ 16,91,875/- were lost from the Registry of Commission and encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is under investigation in the court of law and pending the outcome of the police investigation, neither the amount was booked as income nor the Provision for loss (stolen demand drafts) was made in the Books of Account.





## 7. TAXATION

As per section 10(23)(BBG) of the Income Tax Act, 1961 income of the Commission is exempted from income tax.

## 8. INCOME & EXPENDITURE ACCOUNT

The Income in the Income and Expenditure Account is recognised based on the amount released by the Ministry of Power from CERC Fund and utilised during the year on cash basis while expenditure is accounted for on accrual basis. Consequently, Excess of expenditure incurred but not paid (like increase in outstanding liabilities not related to CERC Fund, and depreciation) over application of funds (like increase in the Current Assets, Loans and Advances and payments for Fixed Assets) results in excess of expenditure over income and *vice versa*. Accordingly, during the Current year there is an excess of Expenditure over Income of ₹ 126.72 lakh (Previous year ₹ 87.51 lakh).

## 9. PROVISION FOR DUES

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

10. **Schedules I to II** form an integral part of the Balance Sheet as at 31 March 2014 and the Income and Expenditure Account for the year ended on that date.

11. Previous year figures have been regrouped wherever necessary.

Sd/-  
Integrated Financial Adviser

Sd/-  
Secretary



**RECEIPTS AND PAYMENTS FOR THE YEAR ENDED 31st MARCH 2014**

(₹ in Lacs)

RECEIPTS	CURRENT YEAR 2013-14	PREVIOUS YEAR 2012-13	PAYMENTS	CURRENT YEAR 2013-14	PREVIOUS YEAR 2012-13
<b>I. To Opening Balances</b>			<b>I. By Expenses</b>		
(a) Cash in Hand	0.10	0.10	(a) Establishment expenses (i) Salaries (Chairman & Members of the Commission)	138.53	157.50
(b) Bank Balance			(ii) Salaries (Officers and establishment)	222.40	215.68
<b>(i) In Current Accounts:</b> CORPORATION BANK - CURRENT ACCOUNT	579.13	17.59	(iii) Allowances and Bonus	236.43	199.23
<b>(ii) Savings Account:</b> CORPORATION BANK - SAVINGS ACCOUNT	421.46	1,327.53	(iv) Payment for professional and other services	362.75	400.81
<b>2. To Release from CERC Fund</b>	3,170.00	2,506.10	(v) Leave Encashment	33.63	8.37
<b>3. To Receipts of the Commission</b>			<b>(b) Travel Expenses</b>		
(i) Sale of Newspapers	0.25	0.11	(i) Foreign Travels	9.77	72.37
(ii) Fee Charges by the Commission			(ii) Domestic Travels	43.00	57.65
- Filing Fee	611.10	471.00	<b>(c) Medical and Health care facilities</b>	23.02	27.95
- Licence Fee	2,598.59	1,825.97	<b>(d) Other establishment charges</b>		
- Tariff fee	4,401.15	4,052.14	(i) Tuition fees/ CEA	3.93	6.16
- Annual Registration Fee	64.00	64.00	(ii) LTC	8.91	11.15
- Penalty	8.50	32.50	<b>(e) Contribution to Provident Fund</b>		
- Unreconciled Fee	1.00	-	(i) Contribution to EPF/ CPF	1.95	2.89
(iii) Miscellaneous receipts	16.52	10.78	- CPF Matching Contribution	40.61	36.01
(iv) Other receipts (from RTI)	0.09	0.01	- EPF Matching	1.10	0.19
			- NPS Matching	19.49	21.82
			<b>(f) Staff welfare expenses</b>	0.34	2.83
			<b>(g) Training Expenses</b>		
			<b>(h) Honorarium Expenses</b>		
			<b>(Hindi Meeting)</b>	0.17	-
			<b>2. By Administrative expenses</b>		
			<b>(a) Labour and Processing expenses</b>	170.94	135.70
			<b>(b) Electricity &amp; Power</b>	36.19	30.95
			<b>(c) Repair and Maintenance</b>	2.26	0.92

Contd...



(₹ in Lacs)

- Medical & Health Care Recovery - Postage & Telephone Received - Sale of Compendiums - Computer Facility Recovery - FOIR/FOR/SAFIR - Excess Fee received - TDS recovery - Staff Welfare Expenses refund - Taxi Recovery - Recovery of Amount on disposal of Asset - (cheques overdue for more than 6 months) - Sale of asset - Vehicle Running & Maintenance - Recovery of CGHS - Recovery of License Fees - (Lease Accommodation) - Guest House Charges	0.54 - - 18.57 5.00 145.64 - 0.01 0.20 0.95 - 0.05 0.17 1.58	- 0.07 - 0.47 11.25 - 141.02 0.10 - - 0.07 0.26 0.18 0.06 0.14 1.28	<b>(II) By Contingent Advances</b> (a) Advance to Suppliers <b>(III) By Other</b> (a) Festival Advance (b) Security deposit refund <b>(IV) Adjustments/Remittances</b> (a) GPF/CPF/EPF etc. recovered from the deputationists./advance - GPF Recovery remitted - EPF Recovery remitted - CPF Recovery remitted (b) Licence Fee (c) Income tax (Salary/ Non Salary) (d) CGEGIS/CEEIS/ GSLI (e) House building advances (f) Motor car/ Computer Advances (g) Scooter/Motor cycle Advances (h) Other recoveries (NPS)	0.03 0.30 1.37 - 21.99 35.94 2.26 0.60 145.64 0.77 1.36 0.41 0.10 1.09 10.92 10.69 1.32 14.41 0.59 50.89 - 0.43 3.00	0.20 0.26 0.02 - 23.57 32.69 - 0.55 141.02 0.74 1.33 0.44 0.14 0.19 8.83 8.47 0.66 40.61 5.42 31.97 54.85 - 16.00
			<b>5. By Contributions</b> (a) Pension (b) Leave Salary (c) Gratuity		
			<b>6. By Expenditure on Fixed Assets and Capital Work-In-Progress</b> (a) Buildings (b) Furniture & Fittings (c) Machinery & Equipment (d) Capital WIP (RIMS) (e) Library Books		
			<b>7. By Other</b> (a) Fee reverted		

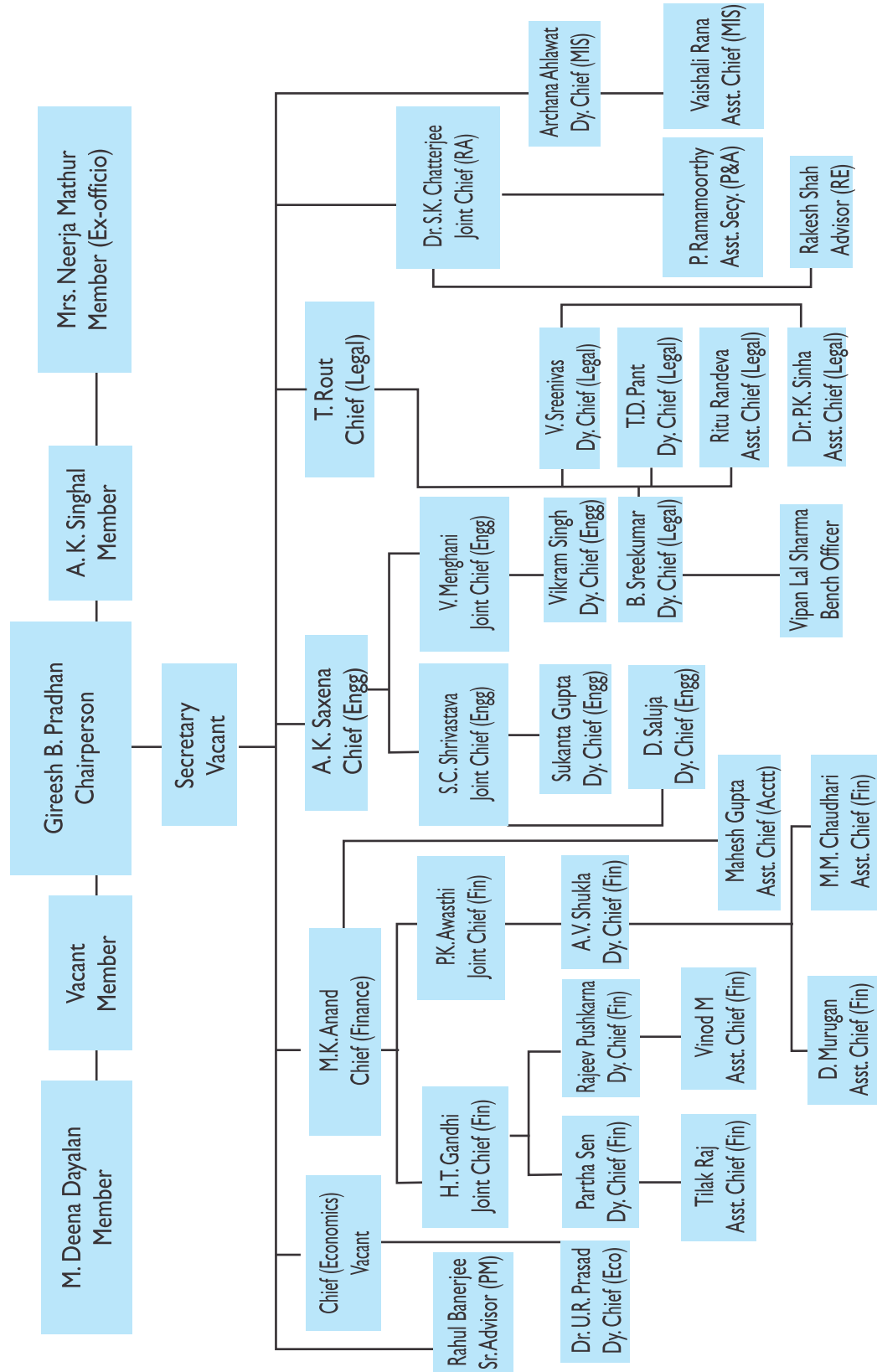
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Annexure-XII

**Organization Chart**  
Central Electricity Regulatory Commission (CERC)  
(As on 31-03-2014)







# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

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